

C O N T E N T S

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* The sign + marked above the name of a Member indicates that the Question was actually asked on the floor of the House by that Member.

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Shrimati Sumitra Mahajan

THE DEPUTY SPEAKER

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Shri Anoop Mishra

LOK SABHA DEBATES

LOK SABHA

Thursday, August 6, 2015/Shravana 15, 1937 (Saka)

The Lok Sabha met at Eleven of the Clock

[HON. SPEAKER *in the Chair*]

REFERENCE BY THE SPEAKER
**Seventieth Anniversary of dropping of Atomic Bombs on
Hiroshima and Nagasaki**

HON. SPEAKER: Hon. Members, this year marks the 70th anniversary of the dropping of atomic bombs in Hiroshima and Nagasaki on 6th and 9th August, 1945, respectively. These bombings wreaked havoc of unimaginable dimensions. This catastrophe resulted in death of thousands of innocent persons, millions were injured and crippled for life. Even after the passage of nearly seven decades, residents of these cities continue to suffer from the horrendous after effects of nuclear radiations.

India has always walked on the long cherished principles of ahimsa, non-violence and peace and has contributed to the peace and stability of the world. For decades, Indians have prayed for peace like ‘*antariksha shanti, prithvi shanti*’ etc.

On this occasions, let us reaffirm our resolve to ensure the propagation of peace and prosperity throughout the world.

The House may now stand in silence in the memory of the victims of the nuclear holocaust.

The Members then stood in silence for a short while.

... (*Interruptions*)

HON. SPEAKER: You have not given any notice. But, I will allow you after Question Hour.

... (*Interruptions*)

HON. SPEAKER: Somaiya *ji*, your notice is there with me. So, I will see to it what to do.

... (*Interruptions*)

HON. SPEAKER: I will allow you after the Question Hour; this is not the way.

... (*Interruptions*)

HON. SPEAKER: Now the Question Hour; Question No. 243; Ravinder Kushawaha *ji*.

... (*Interruptions*)

HON. SPEAKER: You have not given any notice. Give me some notice. I am sorry. You must give me in writing some notice.

... (*Interruptions*)

HON. SPEAKER: You cannot do like this; I am sorry.

... (*Interruptions*)

HON. SPEAKER: I will consider but give me some notice. No, I am sorry.

... (*Interruptions*)

11.05 hrs

At this stage, Shri P. Karunakaran, Shri N.K. Premachandran, Shrimati Supriya Sule and some other hon. Members left the House.

... (*Interruptions*)

11.05 ½ hrs**ORAL ANSWERS TO QUESTIONS**

HON. SPEAKER: Question No. 243 - Shri Ravinder Kushawaha *ji*.

(Q. 243)

श्री रविन्दर कुशवाहा : माननीय अध्यक्ष महोदया, भारत को सशक्त बनाने के लिए गांधी जी ने ग्राम पंचायतों के सशक्तीकरण पर सबसे अधिक ज़ोर डाला था क्योंकि अंतिम व्यक्ति तक विकास की धारा पहुंचाने के लिए पंचायतें ही प्राथमिक इकाई हैं। ... (व्यवधान) इसी प्रकार, राष्ट्रीय पंचायती राज दिवस पर माननीय प्रधानमंत्री जी ने कहा था कि योजनाएँ बनाने के लिए गांवों की भागीदारी होनी चाहिए। ... (व्यवधान) उन्होंने “अपना गांव, अपना विकास” का नारा देते हुए कहा कि यदि देश के गांव समृद्ध हो जाएं, तो देश खुशहाल हो जाएगा। ... (व्यवधान)

11.06 hrs

At this stage, Shri Dharmendra Yadav and Shri Jai Prakash Narayan Yadav came and stood on the floor near the Table.

... (Interruptions)

श्री रविन्दर कुशवाहा: इसीलिए गांव के लोग आपस में बैठकर योजनाएँ बनाएं। ... (व्यवधान) ग्राम पंचायत भवनों के निर्माण के पीछे भी सरकार की मंशा यही थी ... (व्यवधान) कि ये सचिवालय की तरह ही भूमिका निभाएंगे। ... (व्यवधान)

11.06 hrs

At this stage, Shri Dharmendra Yadav, Shri Jai Prakash Narayan Yadav and some other hon. Members left the House.)

... (Interruptions)

श्री रविन्दर कुशवाहा: इसमें पंचायत प्रतिनिधि तथा विकास के कार्यों से संबंधित कर्मचारी और अधिकारी बैठकर ग्राम विकास की योजनाओं को मूर्त रूप देंगे। लेकिन देश के दूसरे राज्यों की क्या स्थिति है, मैं नहीं जानता, लेकिन उत्तर प्रदेश में वर्षों पहले जिन पंचायत भवनों का निर्माण कराया गया, उनमें अधिकांश या तो जर्जर हालत में हैं अथवा उन पर अवैध कब्जा हो गया है। कई पंचायत भवन अवारा पशुओं के विश्राम गृह बन गये हैं। इसका कारण यह है कि इन पंचायत भवनों के रखरखाव की कोई व्यवस्था नहीं है। उत्तर प्रदेश में जब माननीय कल्याण सिंह की सरकार थी, तब सप्ताह में एक दिन निर्धारित था, जिसमें अनिवार्य रूप से ग्राम पंचायत और ग्रामीण विकास अधिकारी तथा दूसरे विभागों के कर्मचारी एवं अधिकारी

जाते थे। जनता की समस्याओं का समाधान होता था, लेकिन उस सरकार के जाते ही यह व्यवस्था समाप्त कर दी गयी और पंचायत भवन लावारिस और निरर्थक हो गये। आज हालत यह है कि गांवों के लोगों को जन्म-मृत्यु प्रमाण पत्र, आय प्रमाण पत्र, जाति प्रमाण पत्र तथा दूसरे जरूरी कागजातों के लिए विकास खण्डों एवं तहसीलों के चक्कर लगाने पड़ते हैं।

मैं माननीय मंत्री जी से यह जानना चाहूंगा कि क्या पंचायत भवनों के रखरखाव तथा सप्ताह में एक दिन विकास संबंधी बैठक अनिवार्य रूप से आयोजित करने की कोई कारगर व्यवस्था करेंगे?

श्री चौधरी बीरेन्द्र सिंह : माननीय अध्यक्ष महोदया, यह सही है कि यदि गांव के स्तर पर हम पंचायत के माध्यम से जो काम ग्राम स्तर पर ही पूरे हो सकते हैं, उनको वहाँ किया जाए, तो ग्रामवासियों को दूर ब्लॉक के ऑफिस तक या जिला के ऑफिस तक जाने की जरूरत नहीं पड़ेगी। इसीलिए यह निर्णय लिया गया था कि राज्य सरकारें अपने-अपने यहाँ की लोकल कंडीशन के मुताबिक पंचायत घरों का निर्माण कर सकती हैं।

केरल, कर्नाटक और तमिलनाडु तीन ऐसे राज्य हैं, जहाँ सभी ग्राम पंचायतों में पंचायत भवन बने हैं। दूसरे राज्यों में भी इसमें काफी प्रगति हुई है। उत्तर प्रदेश में अभी भी 51,914 पंचायत हैं, जिनमें से 18,000 ग्राम पंचायतें अभी भी बिना पंचायत भवन के हैं। यह राज्य का अपना एकाधिकार है, इसके लिए फंड्स भी वे अपने स्कीम्स से ही जुटाते हैं और जिन-जिन राज्यों ने इसमें ज्यादा तत्परता दिखायी है, वहाँ बड़े पंचायत घरों का निर्माण भी हुआ है ताकि वहाँ मीटिंग भी हो सके। उनका जो कार्यालय है, वह भी नियमित रूप से चल सके। ऐसे प्रावधान भी बहुत से राज्यों में किये गये हैं।

श्री रविन्द्र कुशवाहा: केन्द्र सरकार से जिलों के विकास के लिए जो धनराशि भेजी जाती है, तो जिलास्तर पर सांसदों को डीआरडीए का अध्यक्ष बनाने की सरकार की कोई योजना है?

श्री चौधरी बीरेन्द्र सिंह : महोदया, जब डीआरडीए स्थापित किये गये थे, तो उनका मुख्य उद्देश्य ही यह था कि जो भारत सरकार से विभिन्न स्कीम्स जाती हैं या जो फ्लैगशिप प्रोग्राम हैं, उनका वहाँ ठीक तरह से क्रियान्वयन हो। इसलिए हर जिले में डीआरडीए के कार्यालय स्थापित किए गए थे। यह भी सही है कि उनका महत्व राज्य सरकारों में इतना नहीं रहा और राज्य सरकारें हमसे कहती हैं कि इनकी सैलरी भारत सरकार दे। देश भर में जितने भी डीआरडीए हैं, उनके रखरखाव के लिए और उनके कर्मचारियों को तनखाह देने के लिए भारत सरकार हर साल 300 करोड़ रुपये देती है। हम इस पर गहन विचार कर रहे हैं कि हमारे जो भी फ्लैगशिप प्रोग्राम्स हैं, भारत सरकार की जो स्कीम्स हैं, उनको जिला स्तर पर हम ठीक से मॉनीटर कर सकें। हम ठीक तरह से यह देख सकें कि राज्य सरकार हमारी गाइडलाइन्स के मुताबिक काम

कर रही हैं या नहीं, इसलिए हम इस बारे में विचार कर रहे हैं कि हम इन डीआरडीएज को अपने साथ लेकर चलें और उस समय यह तय किया जाएगा कि उसका अध्यक्ष कौन हो और उसकी संरचना कैसी हो।

SHRIMATI R. VANAROJA: Madam Speaker, many Panchayati Raj projects are suffering due to lack of funds and many projects have to be curtailed. It is true that the real development of the country commences from the development of Panchayats in all angles. The State Government of Tamil Nadu under the dynamic leadership of our hon. Chief Minister, Dr. Puratchi Thalavi Amma has been taking all necessary steps for the development of Panchayats and devolution of powers in Panchayats. In this regard many schemes and projects have been implemented. So, I would like to know from the hon. Minister whether the Government is considering to assist the Tamil Nadu Government in the good measures taken by it for the overall development of Panchayats.

SHRI CHAUDHARY BIRENDER SINGH: Madam, actually this Question relates to Panchayat Ghars. As per the 14th Finance Commission recommendation, a sum of Rs.2,00,292 crore would be transferred to 2,40,000 Panchayats of the country in the next five years. I think, if any Panchayat is in a position where it has the capacity to do certain works which relate to the development of villages, then it would be having sufficient funds. This one action of this Government clearly indicates that we do not want any transaction in between. If the size of a Panchayat is bigger, then it may expect even more than one crore rupees per year, and the smallest Panchayat may get Rs.16 lakh to Rs.17 lakh per year.

As far as the funding problem is concerned, I do not think that any Panchayat would face the funding problem. The only problem which I apprehend is that the Panchayat may not have that capacity. On that account also, we are thinking as to how to improve the capacity building of all the Panchayats so that any work that they take up would be of good quality. That is what we are thinking.

श्री सुभाष चन्द्र बहेड़िया: अध्यक्ष महोदया, भारत सरकार की मंशा है कि पंचायती राज व्यवस्था मजबूत हो और कोई भी व्यवस्था तब मजबूत होती है जब उसका भवन वहां हो। जैसा माननीय मंत्री जी ने जवाब दिया है कि उसके लिए फंडिंग राज्य सरकार करेगी, लेकिन अगर राज्य सरकार पंचायत भवनों के लिए फंडिंग नहीं करती है तो क्या कोई ईयरमार्कड फण्ड केन्द्र सरकार से राज्यों में जाएगा, जो केवल पंचायत भवनों के निर्माण के लिए हो? क्या यह संभव है?

श्री चौधरी बीरेन्द्र सिंह: अध्यक्ष महोदया, मैंने अभी बताया कि हमारे देश में 2,39,812 पंचायतें हैं और उनमें से 43,653 पंचायतें अभी भी बिना पंचायत घर के हैं। दो लाख के करीब जो पंचायत घर बने हैं, वे सब राज्य सरकारों ने अपने संसाधनों से, उनकी स्कीम के तहत बनाए गए हैं। जहां तक हमारे यहां से फंडिंग की बात है तो पहले भारत सरकार की दो स्कीम्स, बी.आर.जी.एफ. और राजीव गांधी पंचायत सशक्तीकरण योजना, थीं। ये दोनों स्कीम्स अब राज्य सरकारों को भेज दी हैं और पैसा भी उन्हें दे दिया है। अब इनकी फंडिंग हमारे पास नहीं होगी। राज्य सरकारों को स्वतंत्रता होगी कि वे चाहें तो पंचायत घर के लिए इसका इस्तेमाल कर सकती हैं।

DR. BOORA NARSAIAH GOUD: As you know, Madam, our Bapu had said 'Gram Swaraj - गांव की प्रगति होती है तो देश की प्रगति हो जाती है।' But recently, in the last Budget, as the hon. Minister has said, there has been a severe cut in the allocation of funds for the Panchayats, Zilla Parishads and Mandals. The hon. Minister himself has said it us under the guise of extra allocation of funds to the States from 32 per cent to 42 per cent. But the funds for the Panchayats and Zilla Parishads have been curtailed so much that today, the Sarpanches, Presidents of the Mandal Parishads and Chairmen of Zilla Parishads are not able to do anything whereas they have to perform many duties in addition to Panchayat Building.

So, I would like to know from the hon. Minister whether they will review the decision to curtail the funds under BRGF and Rajiv Gandhi Panchayat Sashaktikaran Yojana. If you see the statistics, you would find that almost no Sarpanch is able to function in the villages. Would the hon. Minister give clarification on this subject?

SHRI CHAUDHARY BIRENDER SINGH: Madam Speaker, as I have explained, both these schemes, that is, BRGF and Rajiv Gandhi Panchayat Sashaktikaran

Yojana of the Government of India, have been transferred to the States; and their amounts have also been transferred to the States. In addition to that, in the next five years, the Panchayats would be given Rs. 2 lakh crore for the development of the villages. We still hold that some sort of guidance should come from our Ministry to the Gram Panchayats. For that, we have requested the Ministry of Finance. In this Supplementary Budget, we have been provided Rs. 300 crore for the capacity building of the Village Panchayats. We are still making efforts to see that more funds should flow to us so that we can also help for capacity building of Village Panchayats.

श्री शरद त्रिपाठी: अध्यक्ष जी, अभी यह विषय आया कि बहुत से पंचायत भवन जर्जर स्थिति में हैं। मैं उत्तर प्रदेश से आता हूँ, वहां 75 प्रतिशत से 80 प्रतिशत पंचायत भवन निष्प्रभावी यानी जर्जर हो चुके हैं और किसी काम नहीं आ रहे हैं। गांवों में कोई सरकारी भवन नहीं है, जिससे सामूहिक कार्यक्रम करने में वहां के लोगों को दिक्कत का सामना करना पड़ रहा है। मनरेगा जैसी योजना पर भारत सरकार भारी मात्रा में धनराशि खर्च कर रही है। मैं मंत्री जी से जानना चाहता हूँ कि क्या सरकार, माननीय सदस्यों के प्रस्ताव पर, जिन गांवों में पंचायत भवन नहीं है या सरकारी भवन नहीं है, वहां सामुदायिक भवन बनाने पर विचार करेगी?

श्री चौधरी बीरेन्द्र सिंह: अगर हम यह निर्णय लेते हैं कि डीआरडीए का कार्यभार हम सम्भाल लें, राज्य सरकारें भी यही चाहती हैं कि हमसे यह ले लिया जाए, तो जैसा मैंने पूर्व में बताया कि 300 करोड़ रुपए हर साल डीआरडीए में हम तन्ख्वाह और रखरखाव के लिए देते हैं। उसके माध्यम से हम यह जरूर चाहेंगे कि जिन गांवों में पंचायत भवन अभी तक नहीं बने हैं, वह बनें और उत्तर प्रदेश में तो उसकी संख्या 18 हजार है। माननीय सदस्य ने कहा कि स्टेट को 32 परसेंट से 42 परसेंट डिवोल्यूशन हुई है। उसके अतिरिक्त दो लाख करोड़ रुपये अगले पांच सालों में पंचायतों को सीधा जाएगा और मैंने जैसा कहा कि जिस पंचायत को वह धनराशि मिले उसका सही उपयोग अगर करें तो वह तभी संभव है, जब उनके पास इतनी क्षमता हो कैपेसिटी बिल्डिंग बनाने के लिए हम काम करेंगे। आपका सुझाव है कि ग्राम पंचायत का दफ्तर होना चाहिए। मेरी अपनी कल्पना के अनुसार अगर मैं सोचना चाहूँ तो मैं यह चाहूँगा कि हर गांव में ग्राम सचिवालय होने चाहिए, जिसमें हर प्रकार के दफ्तर एक गांव में हों ताकि किसी को बाहर न जाना पड़े। इसके लिए पैसे का प्रावधान हमने राज्य सरकारों के लिए किया है, जिसके लिए वे हमारी एक्सपर्टीज़ लेंगे तो वह हम उनको देंगे। अगर हमें पैसा मुहैया करवा दें तो हम पायलट प्रोजेक्ट के तौर पर भी शुरू कर सकते हैं कि हर गांव में इलेक्ट्रिसिटी विभाग, पीने के पानी, कोऑपरेटिव सोसायटी और गांव के पटवारी के

कार्यालय एक जगह होंगे तो इससे उस पंचायत को वित्तीय आमदनी भी होगी। गांव के लोगों के लिए अगर बैंक भी उसी कॉम्प्लैक्स में खुल जाए, उसी दायरे में रहकर इकोनॉमिक एक्टिविटीज़ भी हों। सारी संस्थाएं एक ही स्थान पर खुल जाएं, ऐसी हमारी कल्पना है। इसके माध्यम से हम ग्रामीण लोगों का आर्थिक सशक्तीकरण भी कर सकते हैं।

(Q. 244)

DR. RAVINDRA BABU: Respected Madam, thank you very much for giving the opportunity.

Madam, this is a fact that 55 per cent of power is always met through coal, and 75 per cent of coal is always given to the power sector. In the reply given by the Ministry, there is a systematic increase in the theft of coal. Now it has increased to alarming proportion, involving almost to Rs.700 crore. In the reply, it is stated that the measures taken by the companies are, handing over the cases to CBI, filing FIRs, back verification and all that. India is supposed to be having reserves of almost 247 billion tonnes. Such a reserve is very unprecedented and no other country will have this much of blessing. We have that much billions of tonnes as reserves at the level of 1000 metres depth. That means, it is very easy to dig out.

When such reserves are there, we are importing almost worth Rs.1 lakh crore of coal every year. My question would be, instead of wasting such a costly foreign exchange, why cannot we increase exploration by adopting scientific methods and also curb theft of power by backward integration? It means all the power plants are using coal. We can go to the coal plants. Each one tonne of coal will produce two megawatts of power per hour. In that way it is easily calculated and we can fix the responsibility on those power plants which are misusing the coal by not following the agreement. This can be done very easily. Since it is a State subject, the States should also be involved. Law and order and other related issues are State subjects. Madam, this is my sincere feeling.

HON. SPEAKER: Are you giving suggestions? Or do you want to ask?

DR. RAVINDRA BABU: It is both. My concern for the colliery is my concern for the country.

SHRI SURESH PRABHU: Madam, I am thankful to the hon. Member for making such a very precious suggestion. He is absolutely right in saying that we have one of the highest coal reserves in the world. Only a part of it is explored, a part of it is

mined and a part of it is commercially used. So, we have a huge potential to mine more coal. For that, we need exploration and, of course, a mining policy so that more mining can be done and that too modern mining. All these issues have been addressed by this Government.

Madam, if you have noticed, the hon. Supreme Court had given a judgement. Immediately after that, in a record time, our Government acted on it to take corrective steps and new licences have been issued.

As a consequence of all these factors put together, the coal production has increased considerably during the current year. There is always an effort to find out ways and means of increasing it further.

The second point made by hon. Member is very valid that we need as many power plants at pitheads as possible. Again, this is also the policy of the Government. We want to have more and more power plants at pitheads because we have a lot of coal which has very high ash content and we do not want to transport ash along with coal for generating power. If we can actually set up power plants near pitheads, it will really help. That is a priority of the Government.

In fact, if you have noticed, there has been record electricity production last year. These are all thermal power stations. Coal is the mainstay of India's energy economy, primarily for power generation and also for other purposes. Therefore, this will be our duty to make sure that we act on all his suggestions which are very valid, very important and very precious.

HON. SPEAKER: Do you have second supplementary?

DR. RAVINDRA BABU: No.

HON. SPEAKER: Thank you very much.

Shri Anandrao Adsul.

SHRI ANANDRAO ADSUL: Madam, I have gone through the statement given by the hon. Minister. A chart is given regarding theft of coal and illegal mining of coal. So many States are mentioned here. In one State, that is, Nagaland, total coalmines are in the hands of the mafia. Otherwise, the transaction of this coal is

done by them only. The State Government and the Central Government are suffering because of that. Fortunately, recently, the hon. Prime Minister has taken a step and the main gang of the mafia has been brought into the mainstream of the country. Will the Government take the step to take mines in its hands?

SHRI SURESH PRABHU: Madam, I appreciate the sentiments of the hon. Member. As you are aware, law and order under the Constitution of India is a State subject. So, whenever there is any malfunctioning of law and order machinery, the only alternative that we have is to keep talking to the State Government to make sure that it is improved.

Of course, on the suggestion made by the hon. Member, we will actually talk to the State Government and try to take action.

डॉ. बंशीलाल महतो: अध्यक्ष महोदया, इसमें कोयले की चोरी, उठाईगिरी के संबंध में जो चार्ट दिया है, समाचार पत्रों में रोजाना आता है कि आज चोरी का 25 ट्रक कोयला पकड़ा गया, जगह-जगह इसका स्टॉक जमा किया गया है और यहां आंकड़ा दिया गया है कि सिर्फ पांच हजार रुपये का कोयला बरामद हुआ। यह आंकड़ा अपने आपमें विवादास्पद है। मैं तो बोल ही रहा हूँ और शायद मंत्री जी भी इससे सहमत नहीं होंगे। हमारे कोरबा में दक्षिण-पूर्व कोयला क्षेत्र है, वहां प्रतिदिन के हिसाब से करोड़ों रुपये के कोयले की चोरी होती होगी, ऐसा मेरा अनुमान है। क्योंकि वहां कोयले का सबसे बड़ा व्यापार होता है। हर आदमी बोलता है कि मुझे एक डी.ओ. दिला दो, वहां डी.ओ. की लाइन लगती है, वहां कोयले की अफरा-तफरी हो रही है और यहां मात्र पांच हजार रुपये का आंकड़ा दिया गया है। मैं समझता हूँ कि छत्तीसगढ़ के लिए यह आंकड़ा मान्य नहीं है। इसके बारे में मंत्री जी फिर से सही जांच करायें और अपराधियों को पकड़ें।

श्री सुरेश प्रभु : महोदया, जब से कोयले की खान में उत्पादन शुरू हुआ, उसी समय से लगी हुई यह समस्या है कि कोयले की चोरी और कोयले का पिलफरेज होना, इसलिए इसके ऊपर बड़ी कार्रवाई करने की आवश्यकता है। इसके लिए हमारी सरकार ने बहुत बड़े पैमाने पर कदम उठाये हैं। मैं आपकी अनुमति से सदन को अवगत करना चाहता हूँ कि बड़े पैमाने पर हमने इलेक्ट्रॉनिक सर्विलांस की शुरुआत की है। जीपीएस, जीपीआरएस बेस्ड व्हीकल ट्रैकिंग सिस्टम लगाया है। इसके साथ-साथ बड़े पैमाने पर सीसीटीवी भी वलनरेबल पाइंट्स पर लगाये गये हैं। आरआईपीडी बेस्ड बूम बैरियर्स भी लगाए हैं। वेब ब्रीच इंटीग्रेशन विद कोलनेट बीटीएस एण्ड वेट मॉनिट्रिंग का भी काम शुरू है। मैडम, आपने देखा होगा कि इन सभी चीजों के कारण जो शिकायतें पहले आती थीं कि कोयले की चोरी ज्यादा हो रही है, कोयले का पिलफ्रेज ज्यादा

हो रहा है, उसमें बड़े पैमाने पर गिरावट आई है। मेरा यह दावा बिल्कुल नहीं है कि कोयले की चोरी नहीं होती, जैसा मैंने कहा कि जब से कोयले की खान की शुरूआत हुई, तभी से चोरियों का सिलसिला चालू है। इसको रोकने के लिए हमकि लगातार काम करना होगा, लगातार एक कोशिश करनी होगी। मैनुअल सर्विलेंस जो पहले हुआ करता था, उसके साथ ही हमने टैक्निकल सर्विलेंस की भी शुरूआत की है। मुझे पूरा विश्वास है कि इसी तरीके से हम काम करते रहेंगे तो कम से कम गिरावट लाने में सफल रहेंगे। लेकिन लोगों की मानसिकता भी बदलेगी तो भी हम उसमें ज्यादा सफल हो सकते हैं। लेकिन सरकार ऐसे कदम जरूर उठाएगी, जिसके कारण चोरी को रोका जा सके और जो पिल्फ्रेज हो रहा है, उसका धन सरकारी खजाने में आ सके।

SHRI K. ASHOK KUMAR: Thank you, Speaker Madam. There are reports that illegal sale of coal is taking place in most of the collieries in the country. Recently, it has come to light that coal was being sold and bought illegally and shady deals were on. The expose came after 30,000 tonnes of coal was seized and 52 vehicles were recovered. I think that the illegal sale, etc. will certainly not be able to achieve the target of Coal India Limited of 1.5 billion tonnes of coal. So, I would like to know from the hon. Minister about the action taken by the Government in this regard. Thank you, Madam.

SHRI SURESH PRABHU: Madam, as it is already mentioned in the body of the answer itself, the Coal India along with all the subsidiaries and the Ministry of Coal is pro-actively involved in this process of identifying the cause of theft; remedial actions to be taken; bringing in due intervention; and ensuring proper governance compliance to address the issue. But the answer is already there in the body of the answer in terms of how many cases have been taken note of.

श्री अजय मिश्रा टेनी: महोदया, अभी जिस तरीके से हमारे साथियों ने प्रश्न पूछे, वास्तव में जो पूर्व की सरकार थी, उसमें कोल माइंस के बहुत बड़े-बड़े घोटाले हुए थे, लाखों-करोड़ों रुपये के घोटाले हुए थे। केवल घोटाले ही नहीं हुए थे, निर्लज्जतापूर्वक उन्होंने उन घोटालों और भ्रष्टाचार की रक्षा करने का भी प्रयास किया था, उनको सही साबित करने का प्रयास किया था। जब से एनडीए की सरकार माननीय नरेंद्र मोदी जी नेतृत्व में बनी है, कुशल प्रबंधन के द्वारा, हमारे मंत्रियों ने उन घोटालों और भ्रष्टाचार पर ही रोक

नहीं लगाई है, बल्कि अच्छा प्रबंधन कर के सरकार के लिए लाखों-करोड़ों रुपये अर्जित करने का भी काम किया है।

माननीय अध्यक्ष जी मैं आपके माध्यम से मंत्री जी से यह जानना चाहता हूँ कि क्या सेंट्रल कोलफील्ड्स लिमिटेड व व्यापारियों के बीच तालमेल से माइन ग्रेड कोयले के स्थान पर स्टीम कोयला उठाया जा रहा है व रेलवे बिक्री सेवा योजना के जरिए कोयला ढोने के क्रम में अधिक कोयला रेल डिब्बों में भरने की वजह से प्रति माह करोड़ों रूपयों की राजस्व हानि हो रही है। यदि हाँ तो क्या सरकार इस प्रकार की अनियमितताओं को रोकने के लिए कोई प्रभावी व्यवस्था करेगी तथा इसी परिप्रेक्ष में यह भी पूछना है कि निजी निवेश को आकर्षित करने, विशेषकर ऐसी खनन कंपनियां, जिन्हें खनन कार्यो व आपूर्ति में विशेषज्ञता प्राप्त है, क्या सरकार उन पर विचार करेगी?

श्री सुरेश प्रभु : मैडम, यह सही है कि सरकार की तरफ से जो कदम उठाए गए, उनका परिणाम यह हुआ कि सरकार के खजाने में आने वाले दिनों में सिर्फ 29 माइंस से 1,93,510 करोड़ रुपये और 38 माइंस से 1,41,854 करोड़ रुपये खजाने में आ जाएं। आपने जैसा कहा कि निजि क्षेत्र को किस तरह से बढ़ावा देने की कोशिश चल रही है। हमने नौ ऐसी माइंस को परमिशन दी हैं, जिनसे 9000 मेगावाट से ज्यादा बिजली का निर्माण आगे आने वाले दिनों में होगा। उसी तरह से जो नॉन रैग्युलेटिड सैक्टर्स हैं, स्टील है, सीमेंट है, ऐसे सैक्टर्स के लिए भी हमारी सरकार की तरफ से 20 अलग-अलग माइंस को लाइसेंस दिए गए हैं। उसके अलावा हमारी जो स्टेट और सेंट्रल यूटिलिटी है, वह भी वैसे तो निजि क्षेत्र से निर्गित नहीं है, लेकिन फिर भी बहुत अच्छा काम करने में वे कामयाब रही हैं, जो पॉवर के लिए 37 और स्टील के लिए एक है, ऐसे लोगों को भी हमने इसी तरह से परमिशन दी है। आपका जो सवाल है कि किस तरह से चोरी होती होगी, जिसकी खबर आपके पास होगी तो जरूर दीजिए। सरकार की तरफ से उस पर सख्त से सख्त कार्यवाही की जाएगी।

SHRI ARVIND SAWANT : Thank you very much, Madam. I welcome the steps taken by the Government, but at the same time, I would like to ask the hon. Minister, through you, as to why this is happening? Why thefts are taking place? We are not allowing captive power producers the requisite coal for their power production, and you would not believe that for the last one year I am pursuing the issue that the captive power producers because of their production there is no loss of transmission and power is produced 100 per cent and being utilized also, and, ultimately, the cost of the product reduces. Therefore, captive power producers should be given more priority while allotting the coal. Are you going to do that or not? Let me know this from the hon. Minister, through you, Madam.

SHRI SURESH PRABHU : Madam, as you are aware, the hon. Supreme Court in its very historical judgement has set aside the allotment as well as ownership of some of the mines, which were used as captive mines. After that, our Government has taken note of the Supreme Court judgement and all the processes of allocating mines to any desirous person is through a very transparent bidding process. Therefore, as I have said, we are already giving something for the end-user. This was the priority because something was needed to be done for the end-user, and even captive power plants have been given. Therefore, in the course of this new year, we will definitely come out with a policy to deal with it.

(Q. 245)

श्री कौशल किशोर : महोदया, मैं आपको माध्यम से माननीय मंत्री जी से कहना चाहता हूँ कि जो गंगा जीर्णोद्धार का मामला है, उसमें इतना ज्यादा दूषित पानी शहरों से, नालियों आदि से बहकर आता है कि उससे नदियाँ पूरी तरह से प्रदूषित हो रही हैं। इसके लिए जहाँ से गंगा नदी शुरू होती है और जहाँ पर जाकर खत्म होती है, उस क्षेत्र में नदी के किनारे-किनारे जो भी गाँव आते हैं, उनके ग्राम प्रधानों और जो ब्लॉक आते हैं, उनके क्षेत्र पंचायत सदस्यों, वहाँ उस क्षेत्र के जो विधायक हैं उनकी और वहाँ के जो सांसद हैं, इन सबको मिलाकर एक कोई कमेटी बनाकर उस गंगा सफाई अभियान में अगर सबको पूरी तरीके से जोड़ने का काम किया जाएगा तो ज्यादा बेहतर रहेगा। इस मामले में क्या सरकार या माननीय मंत्री जी इस तरीके की कोई कमेटी बनाकर और उनको शामिल करके गंगा का जीर्णोद्धार करने या दूसरी नदियों का जीर्णोद्धार करने का कोई विचार कर रही हैं?

सुश्री उमा भारती : महोदया, माननीय सदस्य ने बहुत ही महत्वपूर्ण सवाल पूछा है। गंगा में कुछ काम ऐसे हैं, जो सरकार कर सकती है, लेकिन गंगा को निरंतर स्वच्छ और निर्मल बनाए रखना जनप्रतिनिधियों और समाज का ही काम है।

महोदया, आपको स्मरण होगा जब माननीय प्रधानमंत्री जी का पहला वक्तव्य इस सदन में प्रधानमंत्री की हैसियत से हुआ था, तब उन्होंने कहा था कि विकास तभी इस देश में सफल होगा, जब विकास जन-आंदोलन का रूप लेगा और यह मंत्र पूर्णतया गंगा के ऊपर लागू होता है। माननीय प्रधानमंत्री जी ने बीस हजार करोड़ का प्रावधान किया है। मैं माननीय सदन को आपके माध्यम से एक सूचना दे रही हूँ क्योंकि कैबिनेट का जो एप्रूवल हुआ नई स्कीम को, वह बजट सत्र की समाप्ति के बाद हुआ था। मैं एक अति महत्वपूर्ण सूचना दे रही हूँ कि जब माननीय प्रधानमंत्री जी ने गंगा मंत्रालय का निरीक्षण किया, हमारा प्रेजेंटेशन लिया, तो उन्होंने हमसे एक प्रश्न किया था कि 29 साल इस कार्य योजना की असफलता का कारण क्या रहा? उसकी समीक्षा करने के बाद जो स्थिति हमारे सामने आई और हमने प्रधानमंत्री जी को उससे अवगत कराया कि इसका कारण यह रहा कि यह 70:30 फंडिंग रेश्यो की स्कीम थी। एक यह भी महत्वपूर्ण कारण इसकी असफलता का रहा कि राज्य सरकार ने कोई प्रस्ताव भेजा, केन्द्र ने उसको मान्य किया, फिर राज्य सरकार ने अपना पैसा दिया, फिर केन्द्र सरकार ने अपना पैसा दिया और इस प्रक्रिया में कई बार ऐसी स्थिति बन गई कि कहीं न कहीं से कमी छूट गई, टेक्नोलॉजी आउटडेटेड होती गई और परिणाम निकला कि लगभग तीन हजार करोड़ रूपए लगभग व्यर्थ हो गए, कुछ हो नहीं पाया। मैं आज आपके माध्यम से पूरे सदन को यह सूचना दे रही हूँ कि इसलिए माननीय प्रधानमंत्री जी को जब हमने यह

बात बताई कि 29 सालों की गंगा कार्य योजनाओं की असफलताओं के कई कारणों में से एक यह भी कारण था तो शायद पहली बार दुनिया के इतिहास में ऐसा हुआ है जब मात्र एक नदी के लिए माननीय प्रधानमंत्री ने यह फैसला लिया और कैबिनेट ने उस फैसले के ऊपर अपनी मुहर लगाई कि यह 100 प्रतिशत केन्द्र की फंडिंग की स्कीम होगी। यह जो 20 हजार करोड़ रुपये गंगा के लिए रखे गए हैं, इसमें राज्य की अंश राशि की आवश्यकता नहीं होगी, यह सौ प्रतिशत केन्द्र सरकार की स्कीम होगी। इसलिए 13 मई के कैबिनेट के अप्रूवल के बाद हमने सभी राज्यों को इसकी सूचना दी कि अब नये तरीके से प्रस्ताव बनेंगे। क्योंकि इसके पहले के जो प्रस्ताव थे, वह पुराने फंडिंग पैटर्न के मुताबिक थे। उसी पर माननीय सदस्य ने जो प्रश्न किया है, मैं उसका भी उत्तर उनको दे रही हूँ कि हमने 1750 करोड़ रुपये ग्रामीण स्वच्छता के लिए रखे हुए हैं जिसमें से 263 करोड़ रुपये हमने ग्रामीण स्वच्छता के लिए ग्रामीण स्वच्छता विभाग को दे भी दिये हैं। उन्होंने जो एक महत्वपूर्ण बात कही है कि गंगा के किनारे के जिले और गाँव, वहाँ की ग्राम पंचायतें, वहाँ के विधायक और वहाँ के सांसद, इनका इसमें इनवाल्वमेंट होगा तो यह कार्य तेजी से सफल होगा। यह उन्होंने बिल्कुल सच कहा है। इसके लिए हमारी पूरी कार्य योजना है। इसके लिए एन.वाई.के.एस. - नेहरू युवा केन्द्र संगठन के साथ भी हमारा एक एम.ओ.यू. साइन हो चुका है। इसके अलावा हमने सामाजिक संस्थाओं को बुलाया था गंगा मंथन कार्यक्रम के ज़रिये और हमने इसमें किस प्रकार से वे भागीदारी कर सकते हैं, इसकी कार्य योजना बनाकर हमें वह दें, ऐसा हमने उनको कहा था।

माननीय अध्यक्ष महोदया, मैं आपके माध्यम से सदन को अवगत कराना चाहती हूँ कि अभी तक इस पर जो खर्च हुआ है, वह लगभग 91लाख 75 हजार खर्च हुआ है जनसंपर्कों के लिए। लेकिन आगे एन.वाई.के.एस. संगठनों के द्वारा, आई.टी.बी.पी. जैसी संस्थाओं के द्वारा, और इसके अलावा अन्य सामाजिक संस्थाएँ भी इसमें भागीदारी करें। वे किस किस प्रकार से भागीदारी कर सकती हैं, उनके प्रस्ताव हमारे पास आएँगे। बहुत बड़ी संख्या में कई औद्योगिक घरानों ने सी.एस.आर. फंड का प्रस्ताव भी हमें दिया है और बहुत बड़ी संख्या में मैंने देखा है कि गंगा के मसले पर देश में एकता का ऐसा भाव है जो शायद किसी भी मसले पर नहीं होगा। इसलिए इस नए फंडिंग पैटर्न के बाद, नए तरीके से ग्रामीण स्वच्छता के लिए अप्रोच होगी और उसमें सामाजिक संगठनों की, जनप्रतिनिधियों की और जनता की भागीदारी तय होगी। लेकिन मैं आपके माध्यम से माननीय सदस्यगण को अनुरोध करूँगी कि गंगा की अविरलता को बनाए रखने के लिए, उसकी निर्मलता को बनाए रखने के लिए सरकार कटिबद्ध है और फंडिंग पैटर्न बदल जाने के बाद जो काम सात से दस साल में होता था, वह काम हम तीन से सात साल के बीच में करके दिखाएँगे और साथ ही साथ हमने यह भी तय किया है कि यह जो 20 हजार करोड़ रुपये का अलाटमेंट हुआ है, हम इसको 2018 तक ही शायद पूरी तरह से क्रियान्वित करके दिखाएँ। लेकिन फिर भी, मेरा सभी सदस्यगण

से अनुरोध है कि गंगा की स्वच्छता के लिए जो भी सामाजिक अभियान वे चलाना चाहें, वे हमसे संपर्क कर सकते हैं।

श्री कौशल किशोर : माननीय अध्यक्ष जी, जो भी नदियाँ प्रदूषित हैं, उसका मूल कारण यह है कि ज्यादातर शहरों के किनारे से नदियाँ निकलकर जाती हैं और शहरों का कूड़ा करकट और गंदा पानी, नालों का पानी लगातार नदियों में जाता है, जिसको हम रोक नहीं पा रहे हैं। निश्चित तरीके से हम गंगा की या दूसरी नदियों की कितनी भी सफाई कर लें, जब तक वह गंदा पानी उन नदियों में जाना नहीं रुकेगा, तब तक वे नदियाँ किसी भी तरह से अविरल और स्वच्छ नहीं हो सकती हैं। मैं माननीय मंत्री जी से यह जानना चाहता हूँ कि कौन से तरीके से शहरों का पानी या गाँवों का पानी जो नदियों में जाता है, प्रदूषित पानी है या गंदा पानी है, उसको रोकने के लिए क्या करेंगे? क्या इसके लिए एक बेहतर तरीका यह हो सकता है और क्या गंगा नदी पर हम एक प्रैक्टिकल कर सकते हैं कि गंगा नदी के किनारे दोनों तरफ हम एक पक्की ड्रेन बनाएँ जिससे जो शहरों का पानी है, वह पानी उन नालों से, ड्रेन से निकलकर जाए और नदी में न मिले? ऐसी व्यवस्था अगर हम बना लेते हैं तो निश्चित तरीके से हमारी नदियाँ स्वच्छ रहेंगी और गंदा पानी नदियों में नहीं जाएगा। क्या माननीय मंत्री जी इस संबंध में कोई विचार करके गंगा नदी के दोनों तरफ ड्रेन बनाकर जो शहरों का गंदा पानी है, उसे नदियों में जाने से रोकने पर विचार कर रही हैं?

सुश्री उमा भारती : माननीय अध्यक्ष महोदया, माननीय सदस्य ने जो सवाल किया है, इस पर भी विचार हुआ। इस प्रकार के प्रस्ताव पर आंशिक रूप से बहुत पहले वाराणसी को लेकर भी विचार हुआ था। कई प्रकार के मोड हैं जिन पर विचार हो रहा है और बहुत जल्दी हम गंगा की निर्मलता के लिए फैसला करेंगे, क्योंकि हमारा पूरा फोकस गंगा की निर्मलता के ऊपर है। उसके लिए बहुत जल्दी हम एक फैसला करके कैबिनेट से उसका अप्रूवल लेने के बाद विभिन्न प्रकार की टेक्नोलाजी को हमने आमंत्रित किया है और हमने यह तय किया है कि जो नया फंडिंग पैटर्न है, उसमें एक नयी बात और तय की है कि हम कोशिश यह करेंगे जो अभी तक होता था कि ट्रीटेड वाटर को गंगा में जाने देते थे। लेकिन कई बार अनट्रीटेड वाटर गंगा में जाता था, क्योंकि, उसको देखने के लिए कोई मोनेटरिंग की प्रणाली नहीं थी और उसको चलाने की जिम्मेदारी की व्यवस्था जो खड़ी हो गई थी, कोई एस.टी.पी. या ई.टी.पी. खड़ा हो गया था, उसको चलाने की भी कोई जिम्मेदारी नहीं थी, लेकिन अब हमने तय किया है कि जो बनाएगा, उसको 15 से 20 साल तक चलाने की भी जिम्मेदारी लेनी पड़ेगी, देख-रेख की भी जिम्मेदारी लेनी पड़ेगी और साथ ही साथ हमने यह भी तय किया है कि हम ट्रीटेड वाटर का कोई दूसरा यूज़ करने का रास्ता निकालेंगे, उसको भी गंगा में नहीं जाने देंगे, ताकि ट्रीटेड वाटर के बहाने से अनट्रीटेड वाटर गंगा में न जा सके। यह भी एक

बात है, जो हमने गंगा की सहयोगी नदियों के लिए हमने यह फैसला लिया है। माननीय सदस्य ने जिस प्रस्ताव के बारे में कहा है, इस प्रस्ताव का भी विचार हुआ है, लेकिन समग्रता के साथ में जो विचार हमने तय किया है, उसका हम कैबिनेट में नोट भेजेंगे और उसके एप्रूवल के बाद फिर हम आगे का रास्ता निकालेंगे, लेकिन यह मैं आपके माध्यम से कह सकती हूँ कि माननीय प्रधानमंत्री जी ने जो रास्ता निकाला, एक हाई लेवल की टास्क फोर्स बनाई, ताकि राज्यों के चीफ सैक्रेटरीज़ के साथ में ठीक से बात हो सके। केन्द्र के कई विभाग जो गंगा की निर्मलता से सम्बन्धित थे, उनसे बात हो सके, फिर उसके साथ ही साथ उन्होंने जो रास्ता निकाला कि 100 परसेंट फंडिंग कर दी, उसका परिणाम यह निकला है कि जो आज तक नहीं हो पाया, वह राजा भागीरथ के बाद अब प्रधानमंत्री नरेन्द्र मोदी करके दिखा देंगे, यह मैं आपके माध्यम से सदन को अवगत करा सकती हूँ।

योगी आदित्यनाथ: माननीय अध्यक्ष महोदया, माननीय प्रधानमंत्री जी के जो एक ड्रीम प्रोजैक्ट नमामि गंगे है, माननीय मंत्री जी की संजीदगी और इसके प्रति उनके समर्पण पर कोई संदेह नहीं किया जा सकता है। नमामि गंगे प्रोग्राम के लिए अब तक 528 करोड़ में से मात्र 91 लाख रुपये ही खर्च हो पाये हैं। एक तो इस प्रक्रिया को आगे बढ़ाने की व्यवस्था, दूसरे मैं माननीय मंत्री जी से अनुरोध करना चाहूंगा कि अविरलता के बगैर निर्मलता नहीं हो सकती है। रुड़की के नीचे तो गंगा जी का पानी गंगा में है ही नहीं। गंग नहर में सारा पानी आ जा रहा है, उसके बाद की जो स्थिति है और जो कयास लगाये जा रहे हैं कि प्रयागराज से लेकर के हुबली के बीच में कई डैम बनाए जाएंगे, आखिर उसमें गंगा की अविरले कैसे रहेगी? मैं माननीय मंत्री जी से इसके बारे में जानना चाहूंगा कि जो अब तक फंड रिलीज़ हुआ है, जो खर्च हुआ है, बहुत कम हुआ है। साथ ही गंगा की अविरलता अत्यन्त महत्वपूर्ण है और गंगा की निर्मलता, अविरलता के साथ-साथ उनकी सहायक नदियों की निर्मलता के साथ जुड़ी हुई है तो इसके लिए सरकार क्या कदम उठा रही है?

सुश्री उमा भारती : माननीय अध्यक्ष महोदया, माननीय सदस्य ने जो सवाल किया है कि बहुत कम खर्च हुआ है। मैं आपके माध्यम से सदन को अवगत कराना चाहती हूँ कि जो 528 करोड़ का हमने प्रोवीज़न किया है, जिसमें से अभी 91.75 लाख रुपये खर्च हुए हैं। मेरा तो यह मानना है कि यह भी शायद ज्यादा ही खर्च हो गये हैं, क्योंकि, हम तो यह मानकर चल रहे हैं कि सामाजिक सरोकार के लिए पैसा क्यों खर्च होना चाहिए। गंगा के लिए तो लोग स्वयं जान देने के लिए तैयार बैठे हुए हैं। पूरा दुनिया में जो बसे हुए लोग हैं, सामाजिक भागीदारी के लिए आज तक किसी ने पैसा नहीं मांगा और ये भी जो पैसे खर्च हुए हैं, वे उन व्यवस्थाओं के लिए खर्च हुए हैं, जैसे गंगा मंथन की वजह से लोग आये या हमने 764 वे इंडस्ट्रीज़, जो गंगा के किनारे हैं, उनको हमने बुलाया या हमने जो लोकल बॉडीज़ हैं, वहां की, 118, जो छोटी-बड़ी

नगरपालिकाएं हैं, उनको हमने बुलाया तो उसमें ये पैसे खर्च हुए हैं, अन्यथा सामाजिक सहभागिता के लिए लगभग स्थिति ऐसी है कि चाहे आर्मी के लोग हों, चाहे पैरा मिलिट्री फोर्सों के लोग हों या जन-सामान्य हों, वे कहते हैं कि आप हमें बताइये कि हमें गंगा के लिए क्या करना है, इसलिए सामाजिक भागीदारी के लिए तो निश्चित रूप से जो माननीय सदस्य ने कहा है, वह कम लग रहा होगा, लेकिन हमने तय किया है कि गंगा में विलासिता नहीं होने देंगे। चवन्नी भी खर्च करेंगे तो बहुत सोच करके खर्च करेंगे, जो भी खर्च होगा, वह गंगा की निर्मलता और अविरलता के लिए ही खर्च होगा।

माननीय अध्यक्ष महोदया, उन्होंने एक जो दूसरा प्रश्न अविरलता के बारे में किया है, इसके लिए हमने एक तीन सदस्यों की कमेटी बनाई है। जिसमें हमारे मंत्रालय के अतिरिक्त सचिव, पर्यावरण मंत्रालय के अतिरिक्त सचिव और सेवन आई.आई.टी. कंसोर्टियम के जो कन्वीनर हैं, उन तीनों की एक कमेटी बनी है, जो यह बताएंगे कि किसी भी नदी को जीवित रहने के लिए कितना पानी उसके मूल मार्ग में रहना चाहिए। अभी तक दुनिया में जो भी रिजर्व वायर या बांध बने हैं, उनमें कभी भी इकोलाजिकल फ्लो का निर्धारण नहीं सोचा गया और अगर विचार हुआ भी है तो अभी हालिया विचार हुआ है। मुझे लगता है कि भारत दुनिया में पहला देश बनेगा, जो इस बात का निर्धारण करेगा कि कभी भी किसी भी बांध को बनाने के लिए नदी को नष्ट नहीं करना है, नदी के मूल मार्ग में इतना जल छोड़ना ही पड़ेगा, जो नदी को आदि से, जहां वह विसर्जित होती है, वहां तक नदी को जीवित बनाए रखे। यह रिपोर्ट 5-7 दिन के अंदर ही हमारे पास आने वाली है। इसकी सूचना हम प्रदूषण कंट्रोल बोर्ड को भी देंगे और सी.डब्ल्यू.सी. को भी देंगे।

महोदया, अविरलता का दूसरा एक पक्ष और है और आपके माध्यम से सदन को अवगत कराना बहुत जरूरी है कि गंगा और यमुना से जो नहरें निकली हैं, क्योंकि यमुना, गंगा की मुख्य ट्रिब्यूट्री है, हथिनीकुंड से इतना पानी यमुना से निकल जाता है कि यमुना के मुख्य मार्ग में पानी नहीं बचता है। यमुना के जल के नाम पर जब तक की चंबल उसमें आकर नहीं मिलती है, जो जल मिलता है, वह सिर्फ गंदे नालों का जल है। गंगा की भी यही स्थिति टिहरी, भीमगोड़ा और नरौरा के बाद हो जाती है। इसीलिए हमने तय किया है कि हमारे ही मंत्रालय का एक और विंग है, जिसको एआईबीपी कहते हैं और पीएमकेएसवाई के जरिए माननीय प्रधानमंत्री जी ने जो योजना बनाई है, उसका उपयोग हम यहां करेंगे। नरौरा से जो नहरें निकली हैं, भीमगोड़ा से जो सिंचाई के लिए पानी लिया, हथिनीकुंड से जो सिंचाई के लिए पानी लिया, हम दो साल का प्रोग्राम बना रहे हैं, जिसमें किसान नई टेक्नॉलाजी से सिंचाई करें, इसकी व्यवस्था में हम उनका सहयोग करेंगे। उससे जो बचा हुआ पानी होगा, वह गंगा और यमुना के मूल मार्ग में हम छोड़ेंगे, ताकि गंगा और यमुना की जो अविरलता है, वह बनी रहे। इकोलाजिकल फ्लो का भी निर्धारण होगा और

यमुना और गंगा में किस प्रकार से पानी बचाकर छोड़ा जा सके, जिससे मां भी बची रहे और बेटे भी भूखों न मरें, इसकी व्यवस्था हम करने की तैयारी कर रहे हैं। मुझे लगता है कि हमें इसमें सफलता मिलेगा।

DR. KULMANI SAMAL: Madam Speaker, many of the industrial belts situated nearby Ganga are directly draining their industrial effluents into the river thereby causing harm not only to human beings but also to aquatic animals and plants. I want to know from the Hon. Minister of Water Resources, River Development and Ganga Rejuvenation through you Madam, as to what steps have been taken against those industrial belts that are violating the rules and not having proper water treatment plants.

SUSHRI UMA BHARTI: Hon. Speaker, Madam, as I just have replied before, we are planning a new kind of technology with new kind of funding for water treatment plants. As regards the other thing the Member said, I have written to the Pollution Control Board, because extension was given to all the polluting industries, to take care that the pollution does not go into the river; and I have requested them not to give the extension. I think any moment action will be taken against those industries which are draining their effluents directly into river Ganga. We are taking care of it.

(Q. 246)

श्री बलभद्र माझी: महोदया, भारतवर्ष में सालाना 40 लाख गाड़ियाँ बेची जाती हैं। सालाना रोड्स पर पाँच लाख एक्सीडेंट्स होते हैं और डेढ़ लाख लोग इन दुर्घटनाओं में मरते हैं। मंत्री जी ने जो उत्तर ट्रेनिंग इंस्टीट्यूट के बारे में दिया है, वह बहुत ही असंतोषजनक है। वर्ष 2012-13 में सिर्फ 13 हजार लोगों को इंस्टीट्यूट में ट्रेनिंग दी गई, वर्ष 2013-14 में 30 हजार और वर्ष 2014-15 में 15 हजार लोगों को ट्रेनिंग दी गई है।

महोदया, सालाना जो 40 लाख गाड़ियाँ बिक रही हैं, उसमें से टू व्हीलर 15 लाख के करीब होते हैं, उन्हें निकाल दें, जो निजी चलने वाली कारें हैं, उन्हें निकाल दें, उसके बाद जो हेवी वैहिकल्स हैं, जो कामर्शियल वैहिकल्स हैं और जो शॉफर ड्रिवेन कार्स हैं, यह सब मिलाकर करीब 20 लाख गाड़ियों के लिए ड्राइवर्स की जरूरत है। 20 नहीं तो कम से कम 10 लाख गाड़ियों के लिए तो ड्राइवर्स की जरूरत है ही। इतनी बड़ी जॉब अपार्चुनिटी

, इतनी बड़ी एम्प्लायमेंट अपार्चुनिटी आज के दिन में किसी भी सेक्टर में नहीं है। ये जो दुर्घटनाएं हो रही हैं, लोग मर रहे हैं, प्रॉपर्टी का नुकसान हो रहा है। क्या इसके बारे में गवर्नमेंट ने कभी सोचा है कि पूरा इंस्टीट्यूशनलाइज करके जिस व्यक्ति ने इंस्टीट्यूट से पास किया है उसे ही ड्राइविंग लाइसेंस दिया जाए? जो भी ड्राइविंग लाइसेंस आज दिया जा रहा है, आरटीओ देख लेता है और ड्राइविंग लाइसेंस इश्यू कर देता है। कई जगह तो ऐसा भी हुआ है कि व्यक्ति को देखे बिना भी ड्राइविंग लाइसेंस इश्यू हो रहा है। बिना इंस्टीट्यूट में ड्राइविंग सीखे कम से कम 10-15 दिन का एक थ्योरीटिकल क्लास लेकर, कुछ प्रैक्टिकल क्लास लिए बिना और बिना इंस्टीट्यूट के सर्टिफिकेट के ड्राइविंग लाइसेंस इश्यू नहीं होगा, क्या सरकार ने इसके लिए कोई कदम उठाए हैं?

SHRI PON RADHAKRISHNAN: Madam, licences are given by State Governments only. So, we do not have any role in that. ... *(Interruptions)*

HON. SPEAKER: What he said is correct.

... *(Interruptions)*

SHRI TATHAGATA SATPATHY: Madam, this is a serious issue. Many people are dying on the roads everyday. India has one of the highest rates of road accident deaths. How casual how callous the Government is on this! It is a shame!

THE MINISTER OF URBAN DEVELOPMENT, MINISTER OF HOUSING AND URBAN POVERTY ALLEVIATION AND MINISTER OF

PARLIAMENTARY AFFAIRS (SHRI M. VENKAIAH NAIDU): Madam, he is such a senior Member making such uncharitable remarks against the Minister. The Member knows very well that driving licence is given by the State Government. उन्होंने इतना ही कहा है, उन्होंने किसी पर आरोप नहीं लगाया है। ... (व्यवधान)

SHRI BHARTRUHARI MAHTAB: The question was whether you are going to institutionalize driving training. ... (*Interruptions*)

SHRI M. VENKAIAH NAIDU: Centre and the States must work together and evolve methods. Prime Minister himself spoke about it.

श्री बलभद्र माझी: मैडम, हमने मंत्री जी से पूछा है कि केन्द्र सरकार इस चीज को इंस्टीट्यूशनलाइज करने के लिए कुछ स्टेप्स लिए हैं, या नहीं? उसमें बहुत बड़ी आपर्तुनिटी है तो उसमें हर वर्ग को आपर्तुनिटी मिलनी चाहिए। उसे जब इंस्टीट्यूशनलाइज करेंगे तो पिछड़े वर्ग, आदिवासी, हरिजन और ओ.बी.सी उन लोगों को भी इंस्टीट्यूशन में आरक्षण देंगे तो सभी को समान रूप से फायदा होगा।

दूसरी बात यह है कि बहुत-सारे जान-माल की हानि हो रही है, हम ने लाइफ के बारे में बता दिया कि डेढ़ लाख मर रहे हैं, क्या सरकार ने कभी अनालाइसिस किया है कि इससे कितनी प्रॉपर्टी का नुकसान हो रहा है? यह हजारों-करोड़ों रुपये में आयेगा। क्या सरकार ने कभी इसका अनालाइसिस किया है?

SHRI PON RADHAKRISHNAN: Madam, every year more than five lakh accidents happen, nearly 1,50,000 people are killed, and more than four lakh people are injured. Most of the accidents are happening because of the fault of drivers. About 78 per cent of the accidents are because of the fault of drivers. So, it is needed to give training for the drivers. Because of that model institutes of driving training and research are going to be set up in all the States. All the States were requested to set up these institutes.

श्री नाना पटोले: अध्यक्ष महोदया, ड्राइविंग लाइसेंस के मामले में शहरी एरिया में इसका प्रशिक्षण दिया जाता है। रूरल एरियाज में इसके प्रशिक्षण सेंटर्स नहीं हैं। मैं आपके माध्यम से प्रशिक्षित ड्राइवर्स को हम लोग जो प्रशिक्षण देते हैं, क्या इसके केन्द्र रूरल एरियाज में खोले जायेंगे? यह मेरी मांग है।

SHRI PON RADHAKRISHNAN: Madam, during the 10th Plan we had sanctioned 13 model training schools in 13 States. In the 11th Plan, eight model institutions were sanctioned of which 16 are functioning. In the 12th Plan also we have

sanctioned 10 institutions. All the institutions are in different States. According to the States' request only we are providing these institutions. They are giving training in those institutions.

(Q. 247)

श्री राजेशभाई चुडासमा : माननीय अध्यक्ष जी, आपने मुझे महत्वपूर्ण विषय पर प्रश्न पूछने का मौका दिया है, इसके लिए मैं आपका धन्यवाद करता हूँ। महिलाओं के विरुद्ध होने वाले अपराधों पर लगाम कसने के लिए फास्ट ट्रैक कोर्ट की गठन की प्रक्रिया की गयी थी। मैं आपके माध्यम से माननीय मंत्री जी से पूछना चाहता हूँ कि इस समय राज्यों द्वारा कितनी फास्ट ट्रैक कोर्ट कार्य कर रही हैं और भविष्य में फास्ट ट्रैक कोर्ट के विस्तार और कार्य करने के तरीकों को बढ़ावा देने के लिए केन्द्र सरकार द्वारा क्या कदम उठाये जा रहे हैं?

SHRI D.V. SADANANDA GOWDA: Hon. Speaker Madam, practically the thinking of the Government was to have these Fast Track Courts as one time intervention to dispose of the huge pendency of cases across the country. Of course, in 11th Finance Commission we have granted about Rs 870 crore for this and 1734 Fast Track Courts were established across the country. Actually the States and the High Courts have to look into the matter. But the Central Government thought that we should encourage and give some financial assistance for these Fast Track Courts so that the cases against women and children and differently abled persons could be disposed of early. But what happened unfortunately, as soon as the Central Government funding after the 11th Finance Commission, the States also reduced the number of Fast Track Courts.

In the year 2005, the number of Fast Track Courts working across the country was 1562. In the year 2011, after the 11th Finance Commission came and the amount was reduced, 1192 Fast Track Courts were there. Now the actual number of Fast Track Courts has been reduced to 473. But the Central Government has placed a proposal before the 14th Finance Commission stating that Fast Track Courts are the need of the hour and about 1800 Fast Track Courts are required. Our proposal has been taken into consideration by 14th Finance Commission and out of the total amount of Rs 9,749 crore, 50 per cent that is about Rs 4,444 crore was meant for these Fast Track Courts in the coming five years. So, we are working on it.

Practically, measures have to be taken by the State Governments. They have to identify various cases which need to be fast-tracked. I really appreciate the Chief Justice of Madhya Pradesh High Court. He has examined such cases and instead of Fast Track Courts, he has started fast-tracking such cases. He has given a detailed report on that basis. We are studying the report and working on it. Certainly, in that direction, the future Fast Track Courts will work.

12.02 hrs**PAPERS LAID ON THE TABLE**

HON. SPEAKER: Now papers to be laid on the Table.

THE MINISTER OF LAW AND JUSTICE (SHRI D.V. SADANANDA GOWDA): I beg to lay on the Table:-

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Law Institute, New Delhi, for the year 2013-2014, alongwith Audited Accounts.
(ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Indian Law Institute, New Delhi, for the year 2013-2014.
- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.
[Placed in Library, See No. LT 2964/16/15]
- (3) (i) A copy of the Annual Report (Hindi and English versions) of the International Centre for Alternative Dispute Resolution, New Delhi, for the year 2013-2014, alongwith Audited Accounts.
(ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the International Centre for Alternative Dispute Resolution, New Delhi, for the year 2013-2014.
- (4) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (3) above.
[Placed in Library, See No. LT 2965/16/15]

THE MINISTER OF RAILWAYS (SHRI SURESH PRABHU): On behalf of Shri Piyush Goyal, I beg to lay on the Table:-

- (1) A copy of the Report (Hindi and English versions) of the Comptroller and Auditor General of India-Union Government (Commercial) (No. 22 of

2015)-Performance Audit on Capacity addition in power generation during 2007-12 by Damodar Valley Corporation , Ministry of Power, under Article 151(1) of the Constitution.

[Placed in Library, See No. LT 2966/16/15]

(2) A copy each of the following papers (Hindi and English versions):-

(i) Memorandum of Understanding between the SJVN Limited and the Ministry of Power for the year 2015-2016.

[Placed in Library, See No. LT 2967/16/15]

(ii) Memorandum of Understanding between the NHDC Limited and NHPC Limited for the year 2015-2016.

[Placed in Library, See No. LT 2968/16/15]

(iii) Memorandum of Understanding between the NHPC Limited and the Ministry of Power for the year 2015-2016.

[Placed in Library, See No. LT 2969/16/15]

(3) A copy of the Annual Report (Hindi and English versions) of the DNH Power Distribution Corporation Limited, Silvassa, for the years 2012-2013 and 2013-2014, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon under sub-section (1) of Section 619A of the Companies Act, 1956.

(4) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (3) above.

[Placed in Library, See No. LT 2970/16/15]

जल संसाधन, नदी विकास और गंगा संरक्षण मंत्रालय में राज्य मंत्री (प्रो. सांवर लाल जाट): महोदया, मैं निम्नलिखित पत्र सभा पटल पर रखता हूँ:-

(1) (एक) नॉर्थ ईस्टर्न रीजनल इंस्टिट्यूट ऑफ वाटर एंड लैंड मैनेजमेंट, तेजपुर के वर्ष 2012-2013 के वार्षिक प्रतिवेदन की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण)।

(दो) नॉर्थ ईस्टर्न रीजनल इंस्टिट्यूट ऑफ वाटर एंड लैंड मैनेजमेंट, तेजपुर के वर्ष 2012-2013 के कार्यकरण की सरकार द्वारा समीक्षा के बारे में विवरण (हिन्दी तथा अंग्रेजी संस्करण)।

(2) उपर्युक्त (1) में पत्रों को सभा पटल पर रखने में हुए विलंब के कारण दर्शाने वाला विवरण (हिन्दी तथा अंग्रेजी संस्करण)।

[Placed in Library, See No. LT 2971/16/15]

THE MINISTER OF STATE IN THE MINISTRY OF ROAD TRANSPORT AND HIGHWAYS AND MINISTER OF STATE IN THE MINISTRY OF SHIPPING (SHRI PON RADHAKRISHNAN): I beg to lay on the Table:-

(1) A copy each of the following Notifications (Hindi and English versions) under Section 10 of the National Highways Act, 1956 :-

- (i) S.O. 1677(E) published in Gazette of India dated 2nd July, 2014, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 48 (Hassan-Bantwal Section) in the State of Karnataka.

[Placed in Library, See No. LT 2972/16/15]

- (ii) S.O. 893(E) published in Gazette of India dated 26th March, 2014, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 66 (Kundapur-Surathkal Section) in the State of Karnataka.

[Placed in Library, See No. LT 2973/16/15]

- (iii) S.O. 2698(E) published in Gazette of India dated 20th October, 2014, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 948 (Tamilnadu/Karantaka Border to Thalaghattapura Section) in the State of Karnataka.

[Placed in Library, See No. LT 2974/16/15]

- (iv) S.O. 805(E) published in Gazette of India dated 15th March, 2014, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 65 (Solapur-Sangareddy Section) in the State of Andhra Pradesh.

[Placed in Library, See No. LT 2975/16/15]

- (v) S.O. 749(E) published in Gazette of India dated 13th March, 2014, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 9 (New NH No. 65) (Hyderabad-Vijayawada Section) in the State of Andhra Pradesh.

[Placed in Library, See No. LT 2976/16/15]

- (vi) S.O. 404(E) published in Gazette of India dated 6th February, 2015, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 7 (Madurai-Kanyakumari Section) in the State of Tamil Nadu.

[Placed in Library, See No. LT 2977/16/15]

- (vii) S.O. 736(E) published in Gazette of India dated 11th March, 2014, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 16 (Chennai-Kolkata Section) in the State of Andhra Pradesh.

- (viii) S.O. 1062(E) published in Gazette of India dated 9th April, 2014, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 202 (New NH No. 163) (Yadgiri-Warangal Section) in the State of Andhra Pradesh.

- (ix) S.O. 258(E) published in Gazette of India dated 28th January, 2015, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 202 (New NH No. 163) (Yadgiri-Warangal Section) in the State of Andhra Pradesh.

- (x) S.O. 395(E) published in Gazette of India dated 6th February, 2015, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 202 (New NH No. 163) (Yadgiri-Warangal Section) in the State of Andhra Pradesh.

- (xi) S.O. 1059(E) published in Gazette of India dated 9th April, 2014, regarding acquisition of land for building, maintenance, management

and operation of National Highway No. 5 (Gundugolanu-Vijayawada Section) in the State of Andhra Pradesh.

- (xii) S.O. 750(E) published in Gazette of India dated 13th March, 2014, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 16 (Chennai-Kolkata Section) in the State of Andhra Pradesh.
- (xiii) S.O. 398(E) published in Gazette of India dated 6th February, 2015, making certain amendments in the Notification No. S.O. 2635(E) dated 30th October, 2012.
- (xiv) S.O. 397(E) published in Gazette of India dated 6th February, 2015, making certain amendments in the Notification No. S.O. 2636(E) dated 30th October, 2012.
- (xv) S.O. 371(E) published in Gazette of India dated 5th February, 2015, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 6 (New NH No. 53) (Jalgaon-Maharashtra/Gujarat Border Section) in the State of Maharashtra.
- (xvi) S.O. 2897(E) published in Gazette of India dated 13th November, 2014, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 63 (Hospet-Bellary-AP/Karnataka Border Section) in the State of Karnataka.
- (xvii) S.O. 408(E) published in Gazette of India dated 6th February, 2015, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 63 (Hospet-Bellary-AP/Karnataka Border Section) in the State of Karnataka.
- (xviii) S.O. 260(E) published in Gazette of India dated 28th January, 2015, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 218 (Bijapur-Gulbarga-Homnabad Section) in the State of Karnataka.

- (xix) S.O. 583(E) published in Gazette of India dated 20th February, 2015, authorising the Officers, mentioned therein, as the competent authority to acquire land for building, maintenance, management and operation of Mumbai-Vadodara Expressway in the State of Maharashtra.
- (xx) S.O. 710(E) published in Gazette of India dated 10th March, 2015, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 63 (Hubli-Hospet Section) in the State of Karnataka.
- (xxi) S.O. 1334(E) published in Gazette of India dated 19th May, 2015, authorising the Chief Engineer (National Highways), Public Works Department, Mumbai or his authorized legal representative to collect fee on mechanical vehicles for the use of the Permanent Bridge across Savitri River on Panvel Mahad Panaji Road of National Highway No. 17 in the state of Maharashtra.
- (xxii) S.O. 657(E) published in Gazette of India dated 4th March, 2015, authorising the sub-collector, Madanapalle, Andhra Pradesh, as the competent authority to acquire land for building, maintenance, management and operation of National Highway No. 71 in the State of Andhra Pradesh.
- (xxiii) S.O. 1197(E) published in Gazette of India dated 6th May, 2015, authorising the Additional Joint Collector, Ananthapuramu, as the competent authority to acquire land for building, maintenance, management and operation of National Highway No. 42 in the State of Andhra Pradesh.
- (xxiv) S.O. 1249(E) published in Gazette of India dated 11th May, 2015, authorising the Joint Collector, Anantapuramu, as the competent authority to acquire land for building, maintenance, management and

operation of National Highway No. 42 in the State of Andhra Pradesh.

- (xxv) S.O. 1275(E) published in Gazette of India dated 14th May, 2015, authorising the Officers, mentioned therein, as the competent authority to acquire land for building, maintenance, management and operation of National Highway No. 18 in the State of Andhra Pradesh.
- (xxvi) S.O. 1276(E) published in Gazette of India dated 14th May, 2015, authorising the Additional Joint Collector, Ananthapuramu, as the competent authority to acquire land for building, maintenance, management and operation of National Highway No. 42 in the State of Andhra Pradesh.
- (xxvii) S.O. 1277(E) published in Gazette of India dated 14th May, 2015, authorising the Sub-Collector, Madanapalle, as the competent authority to acquire land for building, maintenance, management and operation of National Highway No. 219 in the State of Andhra Pradesh.
- (xxviii) S.O. 1463(E) published in Gazette of India dated 4th June, 2015, making certain amendments in the Notification No. S.O. 2325(E) dated 31st July, 2013.
- (xxix) S.O. 1747(E) published in Gazette of India dated 30th June, 2015, making certain amendments in the Notification No. S.O. 104(E) dated 23rd December, 2014.
- (xxx) S.O. 3217(E) published in Gazette of India dated 18th December, 2014, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 8 (Acchad-Dhekale Section) in the State of Maharashtra.

- (xxxix) S.O. 3227(E) published in Gazette of India dated 18th December, 2014, making certain amendments in the Notification No. S.O. 2296(E) dated 10th September, 2014.
- (xxxix) S.O. 401(E) published in Gazette of India dated 6th February, 2015, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 66 in the State of Karnataka.
- (xxxix) S.O. 790(E) published in Gazette of India dated 18th March, 2015, regarding acquisition of land for building, maintenance, management and operation of proposed Bangalore-Chennai Expressway in the State of Karnataka.
- (xxxix) S.O. 1304(E) published in Gazette of India dated 16th May, 2014, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 63 (Hubli-Hospet Section) in the State of Karnataka.
- (xxxix) S.O. 7(E) published in Gazette of India dated 1st January, 2015, making certain amendments in the Notification No. S.O. 2415(E) dated 17th September, 2014.
- (xxxix) S.O. 643(E) published in Gazette of India dated 3rd March, 2015, making certain amendments in the Notification No. S.O. 3230(E) dated 18th December, 2014.
- (xxxix) S.O. 2274(E) published in Gazette of India dated 8th September, 2014, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 4 (Haveri-Hubli Section) in the State of Karnataka.
- (xxxix) S.O. 653(E) published in Gazette of India dated 3rd March, 2015, authorising the Special Land Acquisition Officer and Estate Officer, National Highway, Mini Vidhanasoudha Dharwad, as the competent authority to acquire land for building, maintenance, management and operation of National Highway No. 218 in the State of Karnataka.

- (xxxix) S.O. 642(E) published in Gazette of India dated 3rd March, 2015, authorising the Special Land Acquisition Officer and Estate Officer, National Highway, Mini Vidhanasoudha Dharwad, as the competent authority to acquire land for building, maintenance, management and operation of National Highway No. 218 (Badagandi Village) in the State of Karnataka.
- (xl) S.O. 1074(E) published in Gazette of India dated 24th April, 2015, authorising the officers, mentioned therein, as the competent authority to acquire land for building, maintenance, management and operation of National Highway No. 50 (Pune, Nashik Phata-Khed Section) in the State of Maharashtra.
- (xli) S.O. 1075(E) published in Gazette of India dated 24th April, 2015, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 234 (Huliyar-Sira Section) in the State of Karnataka.
- (xlii) S.O. 1076(E) published in Gazette of India dated 24th April, 2015, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 206 (Tumkur-Honnavar Section) in the State of Karnataka.
- (xliii) S.O. 2423(E) published in Gazette of India dated 17th September, 2014, making certain amendments in the Notification No. S.O. 1390(E) dated 28th May, 2013.
- (xliv) S.O. 2424(E) published in Gazette of India dated 17th September, 2014, making certain amendments in the Notification No. S.O. 194(E) dated 2nd March, 2001.
- (xlv) S.O.1285(E) published in Gazette of India dated 14th May, 2015, declaring highways, mentioned therein, as new National Highways.

- (xlvi) S.O. 1286(E) published in Gazette of India dated 14th May, 2015, making certain amendments in the Notification No. S.O. 689(E) dated 4th April, 2011.
- (xlvii) S.O.1409(E) published in Gazette of India dated 26th May, 2015, declaring highways, mentioned therein, as new National Highways.
- (xlviii) S.O.1031(E) published in Gazette of India dated 17th May, 2015, declaring highways, mentioned therein, as new National Highways.
- (xlix) S.O.1513(E) published in Gazette of India dated 10th June, 2015, declaring highways, mentioned therein, as new National Highways.
- (l) S.O. 1410(E) published in Gazette of India dated 26th May, 2015, making certain amendments in the Notification No. S.O. 689(E) dated 4th April, 2011.
- (li) S.O. 1150(E) published in Gazette of India dated 1st May, 2015, making certain amendments in the Notification No. S.O. 689(E) dated 4th April, 2011.
- (lii) S.O. 1283(E) published in Gazette of India dated 14th May, 2015, entrusting the stretches, mentioned therein, of new National Highway No. 129A to National Highways Authority of India.
- (liii) S.O. 1284(E) published in Gazette of India dated 14th May, 2015, making certain amendments in the Notification No. S.O. 1096(E) dated 4th August, 2005.
- (liv) S.O. 1514(E) published in Gazette of India dated 10th June, 2015, making certain amendments in the Notification No. S.O. 1096(E) dated 4th August, 2005.
- (lv) S.O. 1518(E) published in Gazette of India dated 10th June, 2015, making certain amendments in the Notification No. S.O. 1096(E) dated 4th August, 2005.

- (lvi) S.O. 1515(E) published in Gazette of India dated 10th June, 2015, making certain amendments in the Notification No. S.O. 1096(E) dated 4th August, 2005.
- (lvii) S.O. 1516(E) published in Gazette of India dated 10th June, 2015, making certain amendments in the Notification No. S.O. 465(E) dated 26th April, 2002.
- (lviii) S.O. 1517(E) published in Gazette of India dated 10th June, 2015, making certain amendments in the Notification No. S.O. 1096(E) dated 4th August, 2005.
- (lix) S.O. 1033(E) published in Gazette of India dated 10th June, 2015, making certain amendments in the Notification No. S.O. 1096(E) dated 4th August, 2005.
- (lx) S.O. 1034(E) published in Gazette of India dated 17th April, 2015, entrusting the stretches, mentioned therein, of new National Highway Nos. 313 and 713 to National Highways Authority of India.
- (lxi) S.O. 1035(E) published in Gazette of India dated 17th April, 2015, making certain amendments in the Notification No. S.O. 1096(E) dated 4th August, 2005.
- (lxii) S.O. 878(E) published in Gazette of India dated 31st March, 2015, entrusting the stretches, mentioned therein, to the National Highways and Infrastructure Development Corporation Limited.
- (lxiii) S.O. 879(E) published in Gazette of India dated 31st March, 2015, making certain amendments in the Notification No. S.O. 1096(E) dated 4th August, 2005.
- (lxiv) S.O. 883(E) published in Gazette of India dated 31st March, 2015, entrusting the stretches, mentioned therein, of new National Highways, to National Highways Authority of India.

- (lxv) S.O. 884(E) published in Gazette of India dated 31st March, 2015, making certain amendments in the Notification No. S.O. 1096(E) dated 4th August, 2005.
- (lxvi) S.O. 978(E) published in Gazette of India dated 9th April, 2015, making certain amendments in the Notification No. S.O. 1096(E) dated 4th August, 2005.
- (lxvii) S.O. 880(E) published in Gazette of India dated 31st March, 2015, making certain amendments in the Notification No. S.O. 689(E) dated 4th April, 2011.
- (lxviii) S.O.881(E) published in Gazette of India dated 31st March, 2015, declaring highways, mentioned therein, as new National Highways.
- (lxix) S.O. 1037(E) published in Gazette of India dated 17th April, 2015, making certain amendments in the Notification No. S.O. 1096(E) dated 4th August, 2005.
- (lxx) S.O. 976(E) published in Gazette of India dated 9th April, 2015, making certain amendments in the Notification No. S.O. 1395(E) dated 28th May, 2014.
- (lxxi) S.O. 977(E) published in Gazette of India dated 9th April, 2015, making certain amendments in the Notification No. S.O. 1096(E) dated 4th August, 2005.
- (lxxii) S.O. 973(E) published in Gazette of India dated 9th April, 2015, making certain amendments in the Notification No. S.O. 1399(E) dated 27th September, 2005.
- (lxxiii) S.O. 974(E) published in Gazette of India dated 9th April, 2015, making certain amendments in the Notification No. S.O. 1096(E) dated 4th August, 2005.
- (lxxiv) S.O. 975(E) published in Gazette of India dated 9th April, 2015, declaring highways, mentioned therein, as new National Highways.

- (lxxv) S.O. 882(E) published in Gazette of India dated 31st March, 2015, making certain amendments in the Notification No. S.O. 1096(E) dated 4th August, 2005.
- (lxxvi) S.O. 972(E) published in Gazette of India dated 9th April, 2015, declaring highways, mentioned therein, as new National Highways.
- (lxxvii) S.O. 1036(E) published in Gazette of India dated 17th April, 2015, making certain amendments in the Notification No. S.O. 1096(E) dated 4th August, 2005.
- (lxxviii) S.O. 1032(E) published in Gazette of India dated 17th April, 2015, entrusting the stretches, mentioned therein, of new National Highway No. 123 to National Highways Authority of India.
- (lxxix) S.O. 362(E) published in Gazette of India dated 5th February, 2015, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 202 (New NH 163) (Yadgiri-Warangal Section) in the State of Andhra Pradesh.

[Placed in Library, See No. LT 2978/16/15]

(2) A copy each of the following notifications (Hindi and English versions) under sub-section (4) of Section 212 of the Motor Vehicles Act, 1988:-

- (i) The Central Motor Vehicles (8th Amendment) Rules, 2015 published in Notification No. G.S.R. 487(E) in Gazette of India dated 12th June, 2015.
- (ii) The Central Motor Vehicles (9th Amendment) Rules, 2015 published in Notification No. G.S.R. 492(E) in Gazette of India dated 15th June, 2015.
- (iii) The Central Motor Vehicles (10th Amendment) Rules, 2015 published in Notification No. G.S.R. 498(E) in Gazette of India dated 16th June, 2015.

- (iv) The Central Motor Vehicles (7th Amendment) Rules, 2015 published in Notification No. G.S.R. 412(E) in Gazette of India dated 21st May, 2015.

[Placed in Library, See No. LT 2979/16/15]

- (3) A copy of the Notification No. S.O.1453(E) (Hindi and English versions) published in Gazette of India dated 2nd June, 2015, regarding establishment of Highway Administrations under Section 50 of the Control of National Highways (Land and Traffic) Act, 2002.

[Placed in Library, See No. LT 2980/16/15]

12.04 hrs

STATEMENTS BY MINISTERS

(i) Status of implementation of the recommendations contained in the 2nd Report of the Standing Committee on Rural Development on Demands for Grants (2014-15), pertaining to the Department of Land Resources, Ministry of Rural Development*

THE MINISTER OF RURAL DEVELOPMENT, MINISTER OF PANCHAYATI RAJ AND MINISTER OF DRINKING WATER AND SANITATION (SHRI CHAUDHARY BIRENDER SINGH): Hon. Speaker Madam, the 2nd Report of the Standing Committee on Rural Development, 16th Lok Sabha was presented in the Lok Sabha on 19th December' 2014. The Report relates to the examination of Demands for Grants of the Department of Land Resources for 2014-15. An Action Taken Report on the recommendation/observation contained in the Report of the Committee was sent to the Standing Committee on Rural Development on 2nd of June, 2015. The present status of implementation of various recommendations laid by the Committee is indicated in the annexure to my Statement which is laid on the Table of the House. I would request that this may be considered as read.

* Laid on the Table and also placed in Library, See No. LT 2981/16/15.

12.05 hrs

**(ii) Terrorist Attack at Udhampur in Jammu and Kashmir
on 5th August, 2015**

HON. SPEAKER: Now, the hon. Minister of Home Affairs may make a statement.

गृह मंत्री (श्री राजनाथ सिंह) : महोदया, 5 अगस्त, 2015 की सुबह लगभग 7.00 बजे उधमपुर शहर से 18 किलोमीटर दूर जिला उधमपुर तहसील चिनानी में नरसू नाला के समीप जम्मू श्रीनगर हाईवे पर बीएसएफ काफिले के ऊपर आतंकवादी हमला हुआ। इस घटना में बीएसएफ के दो जवान 59वीं बटालियन के कांस्टेबल रॉकी न. 120628139 निवासी जिला यमुना नगर हरियाणा और 2nd बटालियन के कांस्टेबल शुभेन्दु राय नं. 994001100 निवासी जिला जलपाईगुड़ी पश्चिम बंगाल शहीद हो गए और बीएसएफ के 14 अन्य जवाल घायल हो गए। इस हमले में संलिप्त दो आतंकवादियों में से एक को मार गिराया गया, जबकि दूसरे को स्थानीय निवासियों की सहायता से बाद में पुलिस ने गिरफ्तार कर लिया है।

पकड़े गए आतंकवादियों को जम्मू लाया गया जहां संबंधित अधिकारियों द्वारा उससे पूछताछ जारी है। प्रारंभिक पूछताछ में पकड़े गए आतंकवादी ने अपना नाम मोहम्मद नावेद उर्फ उस्मान निवासी फैसलाबाद, पाकिस्तान बताया है। उसने अपने मारे गए साथी का नाम मोहम्मद नोमेन उर्फ नोमीन (यह उसका कोड नाम है) निवासी भावलपुर, पाकिस्तान बताया है। इस संबंध में चेनानी पुलिस स्टेशन में एक केस एफआईआर नं. 60/2015 यू/एस 120/120-ब/307/302/आरपीसी, 7/25 आर्म्स एक्ट, 15/16 अनलॉफुल एक्टिविटीज प्रिवेन्शन एक्ट के तहत दर्ज किया गया है और आगे की जांच जारी है। आतंकवादियों से 2 एके 47 राइफल (मैगजीन के साथ), ग्रेनेड और गोला-बारूद आदि बरामद किया गया है। हम इस हमले की एवं जम्मू कश्मीर में शांतिपूर्ण माहौल को सीमापार से आतंकवादियों द्वारा लगातार अस्थिर करने की कोशिशों की कड़े शब्दों में निन्दा करते हैं। संसद की ओर से हमले में शहीद हुए बीएसएफ के जवानों के प्रति मैं हृदय से शोक एवं इस माइंडलेस वॉयलेंस में घायल जवानों के प्रति गहरी संवेदना व्यक्त करता हूं। बॉर्डर सिक्यूरिटी फोर्स, जम्मू कश्मीर पुलिस और सीआरपीएफ के जवानों ने क्षति को कम करने और हमले को विफल करने में अदम्य साहस का परिचय दिया है तथा जवानों के इस कॉरजियस एक्शन के लिए शहीद हुए जवानों के परिजनों को एक्स-ग्रेसिया कम्पन्सेशन एवं नौकरी देने के अतिरिक्त सरकार तत्काल सभी को गैलेन्ट्री पुरस्कार देने के लिए भी विचार कर रही है। हम विशेष रूप से उन निहत्थे ग्रामीणों के अदम्य साहस की प्रशंसा करते हैं जिन्होंने अपनी जान को जोखिम में डाल कर पूरी तरह से हथियारों से लैस आतंकवादियों को बिना अपनी सुरक्षा की परवाह किए धर-दबोचने में कामयाबी पाई। इस संबंध में उन

ग्रामीणों को उनके इस साहसी कार्य को रिकग्नाइज एवं पुरस्कृत करने के लिए राज्य सरकार से हम अनुरोध करेंगे।

हमें पूरा विश्वास है कि पकड़े गए आतंकवादी की जांच से उनके मोडस ऑपरेंडी, सीमा पार से आतंकवाद और उद्देश्यों के बारे में विस्तृत जानकारी मिलेगी। सरकार पूर्ण संकल्प के साथ अपने देशवासियों एवं सुरक्षा बलों की सेफ्टी एंड सिक्युरिटी के लिए आतंकवाद से सख्ती से निपटने के लिए प्रतिबद्ध है।

अध्यक्ष महोदया, मैं सदन को यह बताना चाहता हूँ कि इस घटना के एक महीने के अंदर पांच बार घुसपैठ की कोशिशें की गईं, इन पांच घुसपैठ की कोशिशों में चार घुसपैठ की कोशिशों को हमारे सेना के जवानों और पैरा मिलिट्री फोर्सों के जवानों ने नाकाम करने में पूरी कामयाबी हासिल की और 8 आतंकवादियों को न्यूट्रलाइज भी करने में कामयाबी हासिल की है। मैं सुरक्षा बल के जवानों के साहस, शौर्य और पराक्रम की भूरी-भूरी प्रशंसा इस सदन के समक्ष करना चाहता हूँ।

12.10 hrs**(iii) Alleged role on the issue of request made to the British Government for issuing travel document to Former IPL Chief**

विदेश मंत्री तथा प्रवासी भारतीय कार्य मंत्री (श्रीमती सुषमा स्वराज) : अध्यक्ष जी, मैं सबसे पहले इस बात को स्पष्ट करना चाहूंगी कि मैं विपक्ष के अपने साथियों की अनुपस्थिति का लाभ उठाकर अपने से संबंधित विषय पर चर्चा को रोकने के लिए प्रीएमट या स्कटल करने के लिए खड़ी नहीं हुई हूँ, बल्कि मैं अपनी ओर से इस विषय पर चर्चा कराने का अनुरोध करने के लिए खड़ी हुई हूँ।

अध्यक्ष जी, पिछले लगभग दो माह से मीडिया के माध्यम से मेरे खिलाफ अपप्रचार चल रहा है, लेकिन मैं शांति से बैठकर संसद के मानसून सत्र की प्रतीक्षा करती रही कि संसद का सत्र शुरू होगा, इस विषय पर चर्चा होगी और मैं हर प्रश्न का विस्तार से उत्तर दूंगी। जैसे ही सत्र शुरू हुआ, मैंने दोनों सदनों के पीठासीन अधिकारियों को भी सूचित किया, सदन में खड़े होकर भी कहा कि मैं इस पर चर्चा करवाना चाहती हूँ और आज ही तैयार हूँ, तुरंत तैयार हूँ। लेकिन अध्यक्ष जी, दो सप्ताह बीत गये और तीसरा सप्ताह कल बीत जायेगा। मैं दोनों सदनों में बारी-बारी से बैठती रही कि शायद आज चर्चा हो जाये, लेकिन चर्चा होना तो दूर, चर्चा के कोई आसार भी मुझे नजर नहीं आ रहे। सत्र समाप्त हो जाये और आरोप अनुत्तरित रह जायें, मुझे अपनी स्थिति, अपना पक्ष रखने का भी मौका न मिले, यह मेरे साथ बहुत बड़ा अन्याय होगा। इसीलिए आज मैंने आपसे यह प्रार्थना की कि मुझे कुछ कहने के लिए आप अनुमति दें। लेकिन तो भी मैं पुनः कह रही हूँ कि अभी एक सप्ताह बाकी है। अगले सप्ताह सांसदों का निलम्बन भी समाप्त हो जायेगा। उनकी सहयोगी पार्टियों का बहिष्कार भी समाप्त हो जायेगा। मैं भी कोशिश करूंगी, आप भी कोशिश कीजिए कि कम से कम अगले सप्ताह इस विषय पर चर्चा जरूर हो जाये, ताकि जो प्रश्न मीडिया में उछाले जा रहे हैं, आर्टिकल्स लिख-लिखकर मुझसे पृष्ठे जा रहे हैं, उन तमाम प्रश्नों का उत्तर मैं इस सदन में खड़े होकर के विस्तार से दे सकूँ। जहां तक आज का सवाल है, जब मैं अपने इर्द-गिर्द का माहौल देखती हूँ, तो मुझे रामचरित मानस का एक दोहा याद आता है। आप मानस पर बहुत अधिकार वाणी से बोलती हैं। आपको मालूम है कि गोस्वामी तुलसीदास जी ने एक दोहा लिखा, जिसकी दूसरी पंक्ति है -- 'हानि-लाभ, जीवन-मरण, यश-अपयश विधि हाथ'। मुझे लगता है कि यह नफा-नुकसान, जीना-मरना, नेकनामी और बदनामी जो ग्रहों ने अपने हाथ में रखी हुई है, जरूर मेरा कोई अपयश का ग्रह चल रहा होगा, तभी तो मेरे वे साथी जो मुझे इतना स्नेह देते हैं, इतना आदर करते हैं, वे आज मेरी इतनी तीखी आलोचना कर रहे हैं,

यहां तक कि मेरा इस्तीफा मांग रहे हैं। लेकिन मुझे यह भी विश्वास है कि ग्रह बहुत जल्दी टलेगा और मेरे साथियों का सद्भाव वापिस लौटेगा।

अध्यक्षा जी, मुझ पर यह आरोप लगाया जा रहा है कि मैंने ललित मोदी को यात्रा दस्तावेज देने के लिए ब्रिटिश सरकार से अनुरोध किया या सिफारिश की। मैं सदन के ऊपर खड़े होकर के पूरी जिम्मेदारी के साथ कहना चाहती हूँ कि यह आरोप सिरे से गलत है, असत्य है, निराधार है। मैंने कभी भी ब्रिटिश सरकार से ललित मोदी को यात्रा दस्तावेज देने का अनुरोध नहीं किया। मैंने कभी भी ब्रिटिश सरकार से ललित मोदी को यात्रा दस्तावेज देने की सिफारिश नहीं की। मैंने कभी रिक्वेस्ट नहीं की, कभी रिकमेंडेशन नहीं की। आपको मालूम है कि अनुरोध और सिफारिश पत्रों की एक भाषा तय होती है। जब हम किसी से अनुरोध करते हैं, तो हम कहते हैं कि यह काम कर दीजिए। जब हम सिफारिश करते हैं तो हम कहते हैं कि हमारी राय में यह काम कर देना चाहिए। अगर मैं अनुरोध करती तो मैं ब्रिटिश गवर्नमेंट को कहती - 'kindly give travel documents to Lalit Modi'.

अगर मैं सिफारिश करती तो मैं लिखती - "I recommend that travel documents should be given to Lalit Modi." मैं आज यहां चुनौती देकर कहती हूँ कि एक कागज, एक पर्ची, एक पुर्जा, एक चिट्ठी, एक ई-मेल मुझ पर आरोप लगाने वाले यहां प्रस्तुत कर दें जिसमें मैंने ऐसा कोई भी वाक्य लिखा हो कि ललित मोदी को ट्रैवल डॉक्युमेंट्स दे दीजिए या आपको दे देने चाहिए। लेकिन मैं एक कागज पेश कर सकती हूँ जो इकनॉमिक टाइम्स की खबर है। यह इकनॉमिक टाइम्स की कतरन है, इकनॉमिक टाइम्स अखबार ने ब्रिटेन के होम आफिस को लिखा यानी ब्रिटेन के गृह मंत्रालय को लिखा और उनसे पूछा कि आपने ललित मोदी को दस्तावेज किस आधार पर दिए। उनके गृह मंत्रालय ने इकनॉमिक टाइम्स को जवाब दिया और कहा -

"The UK Home Department on Monday claimed that travel documents issued to former IPL boss, Lalit Modi, to travel to Portugal to assist his ailing wife 'was determined in accordance with the appropriate rules'."

यह मेरे द्वारा लिखा गया जवाब नहीं है, मेरे द्वारा पूछा गया प्रश्न भी नहीं है। इकनॉमिक टाइम्स अखबार ने ब्रिटेन के गृह मंत्रालय से पूछा और ब्रिटेन के गृह मंत्रालय ने ई-मेल के माध्यम से उनको जवाब दिया। मैं इकनॉमिक टाइम्स की आभारी हूँ कि उन्होंने यह जानकारी अपने तक नहीं रखी बल्कि पाठकों के साथ शेयर की, अपने पाठकों को उन्होंने यह पढ़वाया।

माननीय अध्यक्ष जी, अगर मैंने अनुरोध किया होता, अगर मैंने रिकमेंडेशन की होती तो होम आफिस यह लिखता कि हमने ललित मोदी को यह यात्रा दस्तावेज भारत की विदेश मंत्री की रिक्वेस्ट पर दिए थे या हमने यह ट्रैवल डॉक्यूमेंट्स भारत की विदेश मंत्री की रिकमेंडेशन पर दिए थे। उन्होंने जवाब दिया कि हमने उन्हें अपने नियमों के तहत दिए थे। आज मेरा कहना है कि इस जवाब के बाद यह मुद्दा समाप्त हो जाना चाहिए था क्योंकि यह नॉन इश्यू बन गया है। लेकिन इसके बाद भी यह मुद्दा जिंदा रखा गया और मुझसे सवाल किए गए कि आपने ऐसे क्यों किया, वैसे क्यों किया। मैं आपके माध्यम से कहना चाहती हूँ कि कैसे किया, क्यों किया से पहले यह तो बता दो क्या किया। क्या किया? मैं पूछना चाहती हूँ कि क्या मैंने ललित मोदी को कोई आर्थिक लाभ पहुंचाया, नहीं। क्या मैंने ललित मोदी को भारत से भगाया, नहीं। क्या मैंने ललित मोदी के खिलाफ चल रही जांच को रुकवाया, नहीं। क्या मैंने ललित मोदी को यात्रा दस्तावेज दिलवाने का अनुरोध किया, नहीं। तो मैंने किया क्या? मैंने पूरी तरह से यह निर्णय ब्रिटिश सरकार पर छोड़ा। मैंने उन्हें जो एक मौखिक संदेश भिजवाया उसका पहला वाक्य यह है -

“If the British Government chooses to give travel documents to Lalit Modi that will not spoil our bilateral relations.”

मैंने निर्णय ब्रिटिश सरकार पर छोड़ा, **If the British Government chooses to give travel documents.** यानि यदि ब्रिटिश सरकार ललित मोदी को यात्रा दस्तावेज देने का निर्णय करती है तो निर्णय उनका है। मैंने निर्णय में कोई भूमिका नहीं रखी। वे निर्णय दोनों तरह का कर सकते थे। वे न देने का भी कर सकते थे। अगर वे न देने का निर्णय करते तो मेरे संदेश का असर ही समाप्त हो जाता, वह निरर्थक हो जाता लेकिन उन्होंने निर्णय देने का किया। मैंने उनसे कहा कि आप अपने रूल्स और रैगुलेशन के तहत जांच करने के बाद अगर यात्रा दस्तावेज कर निर्णय करते हैं तब तो मेरे संदेश का असर तो उनके निर्णय के बाद शुरू होता। मेरी भूमिका न निर्णय करवाने में है और न निर्णय करने में है। यह संदेश मैंने शुद्ध मानवीय आधार पर भेजा, ह्यूमेनिटेरियन ग्राउंड पर भेजा। वह ह्यूमेनिटेरियन ग्राउंड क्या था?

माननीय अध्यक्ष जी, मैं आपके माध्यम से सदन को बताना चाहती हूँ कि ललित मोदी की पत्नी पिछले 17 वर्षों से कैंसर से पीड़ित है। उसका कैंसर दसवीं बार उभरा था। वह पुर्तगाल के एक क्लीनिकल सेंटर जो रिसर्च सेंटर है, उसमें इलाज करवा रही थी। वहां उसका एसेसमेंट करने के बाद डॉक्टरों ने कहा कि इस बार का आपका कैंसर लाइफ थ्रेटनिंग है, जीवन घातक है, लेकिन हम जो इलाज करेंगे, वह इलाज खतरों से भरा हुआ है। यानी उस इलाज के दौरान उसकी मृत्यु भी हो सकती थी और उसकी दोनों किडनीज़ भी डैमेज हो सकती थीं। उन्होंने कहा कि आपकी डिस्ीज़ लाइफ थ्रेटनिंग है, आपका इलाज खतरों से भरा है इसलिए हमें आप अपने पति के साथ यहां उस दिन चाहिए। 4 अगस्त की तारीख तय थी।

ललित मोदी की पत्नी ने जो विटनैस स्टेटमेंट ब्रिटेन के होम ऑफिस में दिया और डायरेक्टर का जो पत्र उसके साथ लगाया, उसका एक एक पैराग्राफ मैं आपको पढ़कर सुनाती हूँ। यह विटनैस स्टेटमेंट है और यह काफी बड़ा है लेकिन मैं इसके केवल आखिरी पैराग्राफ की चार लाइनें पढ़कर सुनाती हूँ। वो कहती हैं:-

“My medical condition has affected my family heavily and we need to support each other, in particular, I need their support and Lalit’s support most of all. Lalit and I have been married for well over 20 years and have stood by each other through thick and thin. I need him now more than ever.”

I need him now more than ever. ये अंतिम शब्द हैं और ये वहां के डायरेक्टर हैं जिनका नाम डा. कार्लो ब्रेक है। यह रिसर्च फाउंडेशन है जहां उसका इलाज चल रहा है, उन्होंने लिखा है:-

“Mrs. Modi’s assessment was performed on July 14, 2014. Unfortunately there is evidence of disease which is potentially life threatening. We will have to thoroughly assess the risk benefit ratio of the treatment options with the patient and her next of kin before a final decision is made. A therapeutic procedure has been already scheduled for August 4 at CCU, Lisbon, Portugal. The presence of Mrs. Modi and her husband will be required before this date.”

The presence of Mrs. Modi and her husband will be required before this date. अध्यक्ष जी, यही दो कारण थे जो कागज पढ़कर ब्रिटिश गवर्नमेंट ने उनको यात्रा दस्तावेज देने का निर्णय किया। मेरे सामने केवल एक प्रश्न था कि क्या मैं यह कह दूँ कि आप ह्यूमेनिटेरियन ग्राउंड पर उनको यात्रा दस्तावेज जरूर दे रहे हैं लेकिन अगर आप ये यात्रा दस्तावेज देंगे तो आपके और भारत के रिश्ते खराब हो जाएंगे। मैं पूछना चाहती हूँ कि अगर मेरी जगह आप होती तो आप क्या करतीं? मैं कहती हूँ कि अगर मेरी जगह सोनिया जी ही होती तो क्या करतीं? क्या मरने के लिए छोड़ देतीं? यह इतना बड़ा मानवीय संवेदना का केस है जहां ललित मोदी की मदद नहीं हुई, मदद उस पत्नी की हुई जो भारतीय नागरिक है, ... (व्यवधान) जो किसी अपराध में लिप्त नहीं है। जिसके खिलाफ कोई केस देश या विदेश में नहीं चल रहा है और जो 17 वर्षों से कैंसर से पीड़ित है, जिसका कैंसर दसवीं बार उभरा है, जो एक जीवन घातक बीमारी झेल रही है और वह जो इलाज कराने जा रही है, वह इलाज खतरों से भरा है। इसलिए वह चाहती है कि उसका पति उस दिन अस्पताल में मौजूद हो, उसे भावनात्मक संबल देने के लिए भी और यह निर्णय देने के लिए भी कि यह ट्रीटमेंट आगे किया जाए या न किया जाए। अध्यक्ष जी, इस चीज को सामने

रखकर मैंने यह कहा कि अगर ब्रिटिश सरकार उसको यात्रा दस्तावेज देने का निर्णय करती है तो हम दोनों देशों के रिश्ते खराब नहीं होंगे और मैं आपसे पूछना चाहती हूँ कि इस तरह की महिला की मदद करना यदि गुनाह है तो मैं कहना चाहती हूँ कि यह गुनाह मैंने किया है और अध्यक्ष जी, आपको साक्षी मानकर इस सदन में खड़े होकर पूरे राष्ट्र के सामने मैं अपना गुनाह कबूल करती हूँ और यह सदन इसके लिए मुझे जो सजा देना चाहे, मैं वह भुगतने के लिए तैयार हूँ।

12.23 hrs

SUBMISSION BY MEMBERS

Re: Protest by members of Youth Congress in front of official residence of the Speaker on 5th August, 2015

डॉ. किरीट सोमैया (मुम्बई उत्तर पूर्व) : माननीय अध्यक्ष जी, सुषमा जी के भावनात्मक बयान और जो उन्होंने कहा है, उसके बाद में मैं सदन का थोड़ा ध्यान चाहता हूँ और दुख व्यक्त करना चाहता हूँ। कल यूथ कांग्रेस ने जिस प्रकार से इस सदन की जो अध्यक्ष हैं, स्पीकर हैं, कांस्टीट्यूशनल हैड है, उस कांस्टीट्यूशनल हैड के खिलाफ प्रदर्शन करना, उनके बारे में इस प्रकार के वाक्य उच्चार करना और यूथ कांग्रेस के कार्यकर्ता सिर्फ यहां तक ही नहीं रुके, उनके अध्यक्ष कहते हैं कि हम सदन के पास, पार्लियामेंट में आकर, पार्लियामेंट के गेट पर स्पीकर का पुतला जलाएंगे।...(व्यवधान) यह बहुत ही खेद की बात है।...(व्यवधान) माननीय अध्यक्ष जी, मैं कुछ वाक्य पढ़कर सुनाना चाहूंगा और सदन से अनुरोध करूंगा कि इसके संबंध में खेद प्रस्ताव व्यक्त करे।...(व्यवधान) The Youth Congress spokesperson, ...* justified and said, “If the Speaker is not just, there is nothing wrong in protesting against her.”

माननीय अध्यक्ष : उनके किसी के नाम नहीं जाएंगे।

...(व्यवधान)

माननीय अध्यक्ष : किसी के नाम रिकार्ड में नहीं जाएंगे।

...(व्यवधान)

डॉ. किरीट सोमैया: स्पीकर महोदया, मैं एक ही प्रार्थना करूंगा। मैंने प्रिविलेज मोशन भी सब्मिट किया है। आप मेरा प्रिविलेज मोशन एडमिट करें, क्योंकि यह विषय आपका व्यक्तिगत नहीं है। यह लोकतंत्र का विषय है। मेरी आपसे प्रार्थना है कि आप प्रिविलेज कमेटी को यह विषय भेजिए।

श्री अर्जुन राम मेघवाल (बीकानेर): महोदया, मैं इसमें एक चीज जोड़ना चाहता हूँ कि ऐसा पहले कभी नहीं हुआ है कि स्पीकर के निर्णय को इस तरह से चैलेंज किया जाए। यह लोकतंत्र की हत्या है इसलिए मेरा मानना है कि इस प्रस्ताव को स्वीकार किया जाए और प्रिविलेज कमेटी को भेजा जाए।

माननीय अध्यक्ष : सर्वश्री भैरों प्रसाद मिश्र, निशिकांत दुबे, पी.पी. चौधरी, सुधीर गुप्ता और रत्नलाल कटारिया को डॉ. किरीट सोमैया द्वारा उठाए गए विषय के साथ संबद्ध करने की अनुमति प्रदान की जाती है।

* Not recorded.

THE MINISTER OF URBAN DEVELOPMENT, MINISTER OF HOUSING AND URBAN POVERTY ALLEVIATION AND MINISTER OF PARLIAMENTARY AFFAIRS (SHRI M. VENKAIAH NAIDU): I only appeal to the hon. Speaker not to take this incident as personal one because the demonstration is against the Speaker. It is against the Institution. I appeal to the entire House and also to the people at large that we have to protect the Institution, the Parliament. The Speaker, the Chairman, the President of India, the Prime Minister are the institutions. Here, in the Parliament, we have seen for eleven days how much patience the Speaker has shown, how much persuasion she has made; how many times she met the Members. She also called for a meeting and requested them. In spite of that, what they did. I am not going into that because as they are not here I do not want to make any comments on them.

As Parliamentary Affairs Minister it pains me if somebody goes to the Speaker's home and holds a demonstration and threatens that they will burn the effigy of the Speaker and then charge the Speaker with partisanship. Then, how do you expect the institutions to run effectively? It is nothing but blackmailing, it is nothing but threatening. The issue is not which party has done that. Today you are in the Chair. This is a very serious issue and very important issue. It is an assault on the parliamentary democracy, it is an assault on the system. So, it has to be taken seriously and appropriate action has to be taken as per the rules of the House. I also have a number of instances where even constitutional experts like Shri K.K. Venugopal and also former Additional Solicitor General, Shri Altaf Ahmad had argued in the court over this issue.

I do not think that anybody in the country can have some kind of dispute over this matter. Since morning, after I read about it in the newspapers, I am pained very much. I talked to some people, not only of this side but also of the other side. Everybody is aghast as to how could this happen. It has never happened in the history of Independent India. You may disagree with the Speaker. There were instances when people disagreed with the Speaker. But attributing motives to

the Speaker, partisanship and going to the Speaker's home physically is something which is unheard of. What is the purpose of going to the house of the Speaker? Then they are holding demonstrations and are threatening that they will burn the Speaker's effigy and will shave their heads, etc. I do not think this is a proper way of holding a protest in the parliamentary democracy. There are other ways of protesting. What they have been doing from day one is known to everybody.

So, I only appeal to the Chair not to take it as a personal reference. It is a very serious matter and it should be referred to Privileges Committee. Let the Privileges Committee go through it and then on the basis of the merit of the case let the Privileges Committee take appropriate action. That is the only request I have as Parliamentary Affairs Minister.

HON. SPEAKER: Thank you very much. Your notices for privilege motion are under my consideration. I will consider them.

HON. SPEAKER: The House will now take up 'Zero Hour'.

SHRI KARADI SANGANNA AMARAPPA (KOPPAL): Respected Madam, the recent Rail Budget presented by the hon. Railway Minister, Shri Suresh Prabhu ji, is the beginning of the modern age in the history of Independent India and the hon. Minister deserves the highest of high compliments. Please accept my congratulations though belated. I would now request you to please ensure proper maintenance of the coaches and cleanliness, making the onboard house keeping personnel to travel in at least the long distance.

Now, Madam, please permit me to brief hereunder a few of the most important issues which are pending quite a long time: Koppal Station was upgraded as "B" Grade Station. Hence, I request you to provide the below-mentioned facilities as per norms. Please provide a Junior Health Inspector with safai staff for the Station. Please set up an RPF outpost and enhance GRP staff. PRS must be in two shifts – from 8.00 a.m. to 2.00 p.m. and 2.00 p.m. to 8.00 p.m. Train Reservation, Coach Information system must be there on the platforms. Please provide a Foot Over Bridge ramp for the physically-handicapped passengers. The second and third platform work is to be started by shifting the Goods TFC to Bhanapur or Munirabad. Also, please provide a reservation clerk and Ticket Examiner staff. Please extend the Hospet-Bengaluru/Bengaluru-Hospet passenger train No.56909/56910 up to Gadag. Please introduce a new Express Train between Vijayapur and Bengaluru *via* Bagalkot, Gadag, Koppal, Hospet and Bellary. Also, introduce a new passenger train between Hubli and Kalaburgi *via* Gadag, Koppal, Bellary and Guntakal. There should be stoppage of Hampi Express (16591/16592) at Bannikoppa and Ginigera Stations.

Train No.07324/07323 running in the sector Hubli-Chennai-Hubli was introduced as a special train in the month of April, 2015. This has full occupancy. I request you to make this a daily and a permanent one.

I request you to introduce an Express Train between Hubli and Nizamuddin Via Koppal, Bellary, Guntakal and Secunderabad which will be of immense benefit to the travelling public of interior Karnataka.

Presently, the Amaravati Express Train No.18407/18408 running between Howrah and Vasco runs for four days in a week. This has full occupancy and as such, I request you to make this a daily train. This train runs from Vasco to Howrah and *vice versa* for 40 hours but this has no pantry car. The travelling public are suffering due to lack of this facility. I therefore request you to provide a pantry car.

HON. SPEAKER: You should not read all these things. There is a difference between “Zero Hour” and Matters Under Rule 377. It is not Matters Under Rule 377. It is not a discussion. I am sorry.

SHRI KARADI SANGANNA AMARAPPA : I will take a minute. The following new railway lines are pending, maybe, due to lack of funds and land acquisition. I request you to sanction substantial funds and take up the works with a view to complete the projects at the earliest. They are: Munirabad-Mehaboob Nagar; Bellary-Lingasagur; Koppal-Alamatti and Gadag-Wadi. Thank you.

HON. SPEAKER: Kumari Shobha Karandlaje is permitted to associate with the matter raised by Shri Karadi Sanganna Amarappa today during ‘Zero Hour.’

श्री डी.एस.राठौड़ (साबरकांठा) : माननीय अध्यक्ष महोदया, आपने मुझे ज़ीरो आवर में बोलने का अवसर दिया, इसके लिए मैं खूब-खूब आभारी हूँ।

गुजरात के कई टोल रोड्स की फी लागत पूरी होने के बाद भी टोल फी वसूल की जा रही है, जिसकी वजह से वाहन-धारकों का जो खर्च हो रहा है, उसे माल-सामानों की आवाजाही पर जोड़कर वसूल कर रहे हैं। बड़े वाहनों की टोल फी वसूली से महंगाई भी बढ़ रही है। इसलिए टोल रोड के दोनों तरफ तुरंत सर्विस रोड बनाना जरूरी है। जिससे समग्र जिले के वाहन बिना टोल फी दिये आवागमन कर सकें, खासतौर पर गांव-खेड़ा के नागरिकों को यह सुविधा तुरंत मिलनी जरूरी है।

आपके माध्यम से रोड मंत्रालय से मेरी मांग है कि हर टोल रोड की टोल फी वसूल होने पर तुरंत फी वसूली बंद की जाए तथा इसके बारे सारी जानकारी लोक-पट से उपलब्ध करायी जानी चाहिए तथा जानकारियाँ ऑन-लाइन भी होनी चाहिए।

डॉ. किरिट पी. सोलंकी (अहमदाबाद) : अध्यक्ष महोदया, मैं आपका बहुत-बहुत आभारी हूँ कि आप ने मुझे अहमदाबाद के सरदार वल्लभ भाई पटेल इंटरनेशनल एयरपोर्ट के बारे में एक महत्वपूर्ण विषय उठाने की अनुमति दी है।

महोदया, आप जानती हैं कि गुजरात के कई लोग विदेश में रहते हैं और विश्व में कोई भी ऐसा देश नहीं है, जहां गुजराती लोग नहीं रहते हैं। खासकर, अमेरिका और यूरोपियन देशों में गुजरात के लोगों की बस्ती बहुत ज्यादा है। इसी वजह से गुजरात के अहमदाबाद में सरदार वल्लभ भाई पटेल एयरपोर्ट को इंटरनेशनल एयरपोर्ट बनाने की अनुमति दी गयी थी। अहमदाबाद में इंटरनेशनल एयरपोर्ट बना और इसके साथ हमारे लौह पुरुष सरदार वल्लभ भाई पटेल का नाम उसके साथ जोड़ा गया है। मगर, आज स्थिति ऐसी है कि अहमदाबाद एयरपोर्ट शाम को छः बजे से पूरी रात तक चालू रहता है। दिन में वहां से कोई उड़ान नहीं होती है।

महोदया, मैं आपके माध्यम से सरकार से प्रार्थना करता हूँ कि उस इंटरनेशनल एयरपोर्ट का सही तरीके से इस्तेमाल किया जाए। जो भी उड़ानें सरदार वल्लभ भाई पटेल इंटरनेशनल एयरपोर्ट से होती हैं, उनमें कोई भी डायरेक्ट नहीं होती है। पहले लंदन के लिए वहां से डायरेक्ट फ्लाइट होती थी। पर, आज सभी फ्लाइटें वाया दिल्ली या मुंबई होती हैं। इसी वजह से वहां जो पैसेंजर आते हैं, उनका सामान उसी दिन नहीं आता है, क्योंकि उन्हें या तो दिल्ली में या मुंबई में फ्लाइट बदलनी पड़ती है। उनका सामान वहां दूसरे दिन या तीसरे दिन आता है। जब वहां से बड़ा एयरक्राफ्ट आता है, तो उसके बाद छोटे एयरक्राफ्ट में कई मुसाफिरों को जगह नहीं मिलती है।

महोदया, मेरा आपके माध्यम से सरकार से अनुरोध है कि सरदार वल्लभ भाई पटेल इंटरनेशनल एयरपोर्ट का सही तरीके से इस्तेमाल हो जाए, ताकि मुंबई एयरपोर्ट पर ज्यादा भार न पड़े। हमारे प्रधानमंत्री श्री नरेन्द्र भाई मोदी जी ने ई-वीज़ा देने की घोषणा की थी। देश के सिर्फ छः एयरपोर्ट्स पर ई-वीज़ा की सुविधा है। मेरा सरकार से निवेदन है कि सरदार वल्लभ भाई पटेल इंटरनेशनल एयरपोर्ट पर भी ई-वीज़ा की सुविधा दी जाए।

श्री चन्द्रकांत खैरे (औरंगाबाद) : अध्यक्ष महोदया, यह एक बहुत महत्वपूर्ण विषय है और इसके बारे में अभी आदरणीय गृह मंत्री जी ने वक्तव्य भी दिया है। मुंबई में 26/11 की आतंकी घटना के दौरान जिंदा पकड़े

गए आतंकवादी अजमल कसाब के बाद कल हमारे जांबाज सैनिकों ने लश्कर-ए-तोएबा के आतंकवादी, जिसने अपना नाम मोहम्मद नावेद बताया है, उसे जिंदा पकड़ा है। इस आतंकवादी ने साफ तौर पर स्वीकार किया है कि वह पाकिस्तानी है और इनके सारे आक्रा पाकिस्तान में बैठकर समय-समय पर भारत में आतंकवादी घटनाओं को अंजाम देते रहे हैं। कल भी हमारे दो सैनिक शहीद हो गए।

दिनांक 27 जुलाई, 2015 को पंजाब के गुरदासपुर में हुई आतंकवादी घटना का जिम्मेदार भी पाकिस्तान है। पाक सरकार के बार-बार इन्कार के बाद अभी हाल ही में पाकिस्तानी फेडरल एजेंसी के पूर्व प्रमुख तारिक कोसा ने स्वीकार किया कि मुम्बई में 26/11 को जो हमला हुआ, उसमें पाकिस्तान का हाथ है।

महोदया, मेरा आदरणीय गृह मंत्री जी से निवेदन है कि जब तक पाकिस्तान, भारत में आतंकवादियों को भेजना बंद नहीं करता, एवं 26/11 तथा गुरदासपुर की घटना की जांच करने में सहयोग नहीं देता, तब तक उससे कोई बातचीत न की जाए। दिनांक 23-24 अगस्त को भारत और पाकिस्तान के राष्ट्रीय सुरक्षा सलाहकारों की प्रस्तावित बैठक को रद्द किया जाए और ऐसे देश से कोई बातचीत न हो। साथ ही, इस जिंदा पकड़े गए आतंकवादी के सहारे पाकिस्तान को अन्तरराष्ट्रीय मंच पर बेनकाब किया जाए, ऐसी मेरी मांग है।

माननीय अध्यक्ष : श्री सुधीर गुप्ता, डॉ. वीरेन्द्र कुमार, डॉ. किरिट पी. सोलंकी, श्री रवीन्द्र कुमार जेना, कुमारी शोभा कारान्दलाजे एवं श्री श्रीरंग आप्पा बारणे को श्री चन्द्रकांत खैरे द्वारा उठाए गए विषय के साथ संबद्ध करने की अनुमति प्रदान की जाती है।

श्री हरिओम सिंह राठौड़ (राजसमन्द) : अध्यक्ष महोदया, मैं आपके माध्यम से माननीय मंत्री जी का ध्यान मेरे संसदीय क्षेत्र राजसमन्द के मेड़ता सिटी और मेड़ता रोड के बीच में संचालित होने वाली रेल बस की ओर आकर्षित करना चाहूंगा। उस रेल बस में बैठने की व्यवस्था केवल 72 की है, जबकि उसके अंदर 150 से ज्यादा लोग सफर करते हैं। इसकी वजह से वृद्धों, बीमार व्यक्तियों, महिलाओं और बच्चों को इससे सफर करने में बहुत बड़ी असुविधा होती है। वे लोग उस रेल में चढ़ भी नहीं सकते। पहले इस रेल बस को दोनों स्टेशनों के बीच आने-जाने में मात्र पन्द्रह मिनट का समय लगता था, लेकिन अब वही सफर 35 मिनट में पूरा होता है। इसका कारण उसके रास्ते में आने वाली दो रेलवे क्रॉसिंग्स हैं। वह मानवरहित क्रॉसिंग है। इसकी वजह से रेल बस का ड्राइवर वहां पर पहले नीचे उतरता है, उसका गेट खोलता है, गाड़ी को पास कराता है और फिर उतर कर उस गेट को बंद करता है और तब जाकर उस रेल को आगे ले जाता है। इस

वज़ह से पन्द्रह मिनट का समय 35 मिनट में पूरा होता है। इस सफर में पहले करीब बारह-तेरह फेरे रोज हुआ करते थे, लेकिन आज की स्थिति में वहां सिर्फ नौ फेरे हो रहे हैं।

महोदया, मैं आपके माध्यम से सरकार से निवेदन करना चाहूंगा कि इस रेल बस सेवा को बंद कर डेमू ट्रेन की व्यवस्था की जाए, ताकि उन दोनों स्टेशनों के बीच में आने-जाने वाले लोगों को सुविधा प्राप्त हो सके।

श्री भैरों प्रसाद मिश्र (बांदा) : धन्यवाद अध्यक्ष जी। उत्तर प्रदेश में इसी वर्ष पंचायत चुनाव होने वाले हैं। पंचायत चुनावों से ही ग्राम प्रधान, ब्लॉक प्रमुख और जिला पंचायत अध्यक्ष चुने जाते हैं, जो विकास के लिए बहुत महत्वपूर्ण कड़ी हैं। केन्द्र सरकार द्वारा विकास के लिए जो धन विभिन्न योजनाओं में दिया जाता है, उसका क्रियान्वयन भी इन संस्थाओं के प्रमुखों द्वारा किया जाता है। इस समय सबसे बड़ी विडम्बना यह है कि इस समय वहां की राज्य सरकार येन-केन-प्रकारेण इस संस्थाओं पर कब्जा करने के प्रयास में है और इसके लिए उन्होंने आरक्षण में गड़बड़ियां करना शुरू कर दिया है। इसके साथ उन्होंने अपने लोगों को बैठाने के लिए विशेषकर एक ही वर्ग, एक ही जाति के लोगों की थानों में नियुक्ति कर दी है। मैं तो समझता हूं कि किसी एक जिले को देखा जाए तो 60 प्रतिशत तक एक ही जाति-वर्ग के अपने निजी लोगों को दारोगा नियुक्त किया जा रहा है। यह बहुत ही गंभीर विषय है। ऐसे ही सीओ भी नियुक्त किए जा रहे हैं, प्रशासनिक अधिकारी भी नियुक्त किए जा रहे हैं और यहां तक कि लोक सेवा आयोग के जो पद हैं, जिनमें अध्यक्ष का भी पद है, वहां भी एक ही जाति के लोगों को भर्ती किया जा रहा है। अभी पुलिस में 40 हजार लोगों की भर्ती की गई है, जिनमें से 29500 लोग एक ही जाति के भर्ती किये गये हैं।

माननीय अध्यक्ष : भैरों प्रसाद मिश्र जी, आप सभी मैटर्स उठा रहे हैं। ऐसा नहीं होता है।

श्री भैरों प्रसाद मिश्र: अध्यक्ष महोदया, मैं कहना चाहता हूं कि यह बहुत ही गंभीर विषय है। इस तरफ ध्यान देने की आवश्यकता है। वहां लोगों को उन थानेदारों के माध्यम से डराया जा रहा है, धमकाया जा रहा है उन थानेदारों के माध्यम से, जिससे कि लोग उनके लोगों को वोट दे सकें।

इसलिए मैं कहना चाहता हूं कि प्रदेश में जो भी नियुक्तियां हों, उनकी जांच कराई जाए। तीन जिलों - इटावा और कन्नौज के एक ही जाति के 14000 लोगों की भर्ती की गई है। इस सबकी जांच कराई जाए और जो नियुक्तियां की गई हैं, उनमें हर वर्ग के लोगों को प्रतिनिधित्व मिले। पहले हमेशा ऐसा होता था कि हर वर्ग के लोगों को, हर जाति के लोगों को थानों में नियुक्त किया जाता था। इसी हिसाब से थानों में नियुक्ति होनी चाहिए और जो नियुक्तियां की गई हैं, उन्हें रद्द करके ऐसी कारगर व्यवस्था की जाए,

जिससे कि पंचायत चुनाव निष्पक्ष रूप से सम्पन्न हो सकें। इसके लिए केंद्रीय बल भी जाए और इन नियुक्तियों की जांच भी की जाए। धन्यवाद।

माननीय अध्यक्ष : कुँवर पुष्पेन्द्र सिंह चन्देल को श्री भैरों प्रसाद मिश्र द्वारा उठाए गए विषय के साथ संबद्ध करने की अनुमति प्रदान की जाती है।

डॉ. नैपाल सिंह (रामपुर) : महोदया, मेरे संसदीय क्षेत्र रामपुर में पिछड़ा किसान कई मुसीबतों का सामना कर रहा है और अपने परिवार का कैसे पालन करे, यह स्थिति उसका सामने है। इसके लिए प्रदेश सरकार पूर्ण रूप से उत्तरदायी है। जैसा कि मेरे संज्ञान में आया है जो पिछले समय की बारिश और ओलावृष्टि से किसानों की फसल का नुकसान हुआ था उसकी तहसील-वाइज सूचना देने के बाद किसानों को पचास प्रतिशत मुआवजा वितरित हुआ है। मुआवजे का भी प्रदेश सरकार के कारण राजनीतिकरण हो रहा है, जिससे किसान बहुत आक्रोशित है। अभी तक गन्ना किसानों को गन्ने की फसल का मूल्य नहीं मिला है। किसान मिल मालिकों से जब गन्ना मूल्य लेने जाते हैं तो उनके साथ दुर्व्यवहार किया जाता है। किसानों का भुगतान न होने के कारण प्रदेश सरकार पूर्ण रूप से जिम्मेदार है, जो कि चीनी मिलों पर कठोर कार्रवाई नहीं कर पा रही है। मेरा सदन के माध्यम से आपसे अनुरोध है कि सरकार किसानों को मुआवजा दिलाए और गन्ने का भुगतान कराए।

माननीय अध्यक्ष: श्री भैरों प्रसाद मिश्र को डॉ. नैपाल सिंह द्वारा उठाए गए विषय के साथ संबद्ध करने की अनुमति प्रदान की जाती है।

डॉ. भोला सिंह (बेगूसराय) : अध्यक्ष महोदया, आपकी सदाशयता के लिए मैं आभार प्रकट करता हूँ। बिहार कभी औद्योगिक विकास के क्षेत्र में वर्ष 1960 के पूर्व तक फूलता-फलता रहा है, लेकिन वर्ष 1960 के बाद राजनीतिक सत्ता की आकृति ने उसके जीवन में जहर घोलकर रख दिया है। अब वहां उद्योग धंधे नहीं, किसानों के पसीने की कीमत नहीं, बल्कि जातीयता, साम्प्रदायिकता और घात-प्रतिघात की फसलें बोई जा रही हैं। सन् 2014-2015 में गेहूँ की फसल भयानक रूप से मारी गई है। गेहूँ का जो भी उत्पादन हुआ, उसे सरकार ने नहीं खरीदा। बिहार गन्ना उत्पादन के क्षेत्र में एक जमाने में उत्तर प्रदेश से बढ़ा-चढ़ा था। वहां पर 42 चीनी मिलें थीं, लेकिन आज आठ का भी चलना मुश्किल हो रहा है। पिछले तीन-चार वर्षों से गन्ना किसान एक तरह से मृत्यु शैया पर पड़े हुए हैं। उनकी लाडली बिटिया सुहाग के सिंदूर के लिए अपनी आंखों में आंसू लिए पड़ी हुई है। गन्ना किसानों का बिहार और बेगूसराय की चीनी मिलों पर हजारों करोड़ रुपया बकाया पड़ा है। चीनी मिल मालिकों ने बेगूसराय के गन्ना किसानों को साफ कह दिया है कि आगामी सत्र से वे किसानों का गन्ना नहीं खरीदेंगे, क्योंकि उनके लिए यह लाभप्रद नहीं है। गन्ना किसानों

के 60 प्रतिशत रुपए अभी तक चीनी मिल मालिकों पर बकाया हैं। वे भुगतान करने में असमर्थ हैं। उनका कहना है कि जब तक गन्ने से एथेनॉल उत्पादन करने की अनुमति नहीं मिलेगी, वे किसानों से गन्ना नहीं खरीदेंगे। गन्ना किसान अपने भविष्य को लेकर मूर्च्छित पड़े हैं। राज्य सरकार की हेकड़ी अलग दुखदाई है। केन्द्र सरकार का समय-समय पर सूद मुक्त ऋण आबंटित करना भी उन्हें अब तक राहत नहीं पहुंचा पाया है। वास्तव में राज्य एवम् राष्ट्रीय स्तर पर गन्ना किसानों के लिए कोई स्पष्ट नीति नहीं है। किसान का वर्तमान और भविष्य भी लहलुहा दिखाई पड़ रहा है। इस देश में मनिषियों ने किसान को भगवान तक कहा। लेकिन आज वह भगवान खेत और खलिहानों में नहीं है, वह मंदिरों और मस्जिदों में परम्परागत आस्था बनकर रह गया है। हम भारत सरकार के गन्ना मंत्री और विशेषकर प्रधान मंत्री जी से आग्रह करते हैं कि समाज के हर वर्ग के लिए आपका जो समर्पित जीवन है, वह किसानों के लिए भी देवतास्वरूप दिखाई पड़े, उन्हें मृत्यु शैया से उठाकर जीवन ज्योति जलाने के लिए अवसर प्रदान करें। इस ओर में सरकार का ध्यान सदन के माध्यम से आकृष्ट करना चाहता हूं।

माननीय अध्यक्ष : श्री भैरों प्रसाद मिश्र, श्री पी.पी. चौधरी और कुमारी शोभा करान्दलाजे को डॉ. भोला सिंह द्वारा उठाए गए विषय के साथ संबद्ध करने की अनुमति प्रदान की जाती है।

सत्यपाल सिंह जी, आप भी गन्ना किसान की बात करना चाहते हैं।

डॉ. सत्यपाल सिंह (बागपत) : अध्यक्ष जी, जैसे अभी डॉ. भोला सिंह जी कह रहे थे, मैं भी कहना चाहता हूं कि पश्चिमी उत्तर प्रदेश में खासकर मेरे संसदीय क्षेत्र बागपत में किसानों की हालत अत्यंत दयनीय है। लगभग 225 करोड़ रुपए उनके बकाया हैं। जो उद्योगपति मोदी हैं, उनकी दो मिल्स मोदी नगर और मलकपुर में हैं। दोनों के अंदर हमारे पूरे प्रयत्न के बावजूद भी उसके खिलाफ कोई कार्रवाई नहीं हुई। पिछले वर्ष 231 करोड़ रुपए वहां से साइफन ऑफ किए गए। मेरा आपके माध्यम से सरकार से निवेदन है कि आज चीनी का दाम 23-24 रुपए प्रति किलोग्राम तक आ गया है। जो शूगर मिल्स चल रही हैं, वे कभी भी बंद हो सकती हैं, क्योंकि वे लाभ में नहीं हैं। मेरा आपके माध्यम से सरकार से निवेदन है कि चीनी का दोबारा प्राइस कंट्रोल किया जाए। जब प्राइस कंट्रोल होगा, तब जाकर किसानों की हालत ठीक होगी और तब जाकर शूगर मिल्स सुचारु से चल पाएंगी।

माननीय अध्यक्ष: जगदम्बिका पाल जी, आपका भी यही विषय है इसलिए संक्षेप में अपनी बात कहें।

श्री जगदम्बिका पाल (डुमरियागंज): अध्यक्ष महोदया, अभी माननीय सदस्य ने बागपत की बात कही है। मैं केवल यह कहना चाहता हूं कि आज देश में 21,000 करोड़ रुपया गन्ना किसानों का पिछली पेराई का बाकी है। केवल उत्तर प्रदेश में 8,000 करोड़ रुपए बकाया हैं। गन्ना एक कौश क्राप है, नकदी फसल है।

किसी भी किसान के परिवार में बेटी की शादी गन्ने की पर्चियों के भुगतान से हो पाती है। उसके बूढ़े माता-पिता का अस्पताल में इलाज और बेटे के स्कूल या कालेज की फीस भी गन्ने की पर्चियों के भुगतान से हो पाती है। मैं यह कहना चाहता हूँ कि हाई कोर्ट ने भी आदेश दिया था कि 15 जुलाई, 2015 तक गन्ना किसानों को चीनी मिल मालिकों द्वारा भुगतान कर दिया जाए। लेकिन उसका आज तक पालन नहीं हुआ। मैं चाहता हूँ कि केन्द्र सरकार राज्य सरकार को इस मामले में निर्देशित करे। अगर हाई कोर्ट के आदेश का पालन नहीं होगा, तो फिर क्या होगा। इस साल तो अभी गन्ने के मूल्य का भुगतान नहीं हुआ है। जैसा बिहार के बारे में बोलते हुए भोला सिंह जी ने कहा, सत्यपाल सिंह जी ने कहा कि अगले साल किसानों के समक्ष गम्भीर संकट पैदा हो जाएगा कि उनके खेत में जो गन्ना है, वह अगले साल पेराई के काम में नहीं आ पाएगा। उसकी वजह यह है कि इंडियन शूगर मिल्स एसोसिएशन द्वारा कहा जा रहा है कि हम चीनी मिलों को नहीं चलाएंगे। मैं समझता हूँ कि इससे ज्यादा भयावह और गम्भीर संकट दूसरा नहीं होगा इसलिए सरकार को इसमें हस्तक्षेप करना पड़ेगा। जो उत्तर प्रदेश कभी मानचेस्टर कहलाता था, पूर्वी उत्तर प्रदेश में बजाज की चीनी मिलें बंद हो रही हैं, उससे स्थिति काफी विकट हो रही है। आप एक दिन समय दे दीजिए, जिससे इस विषय पर चर्चा हो सके।

माननीय अध्यक्ष: आप नोटिस दे दीजिए, मैं कर लूंगी।

श्री जगदम्बिका पाल : ठीक है।

माननीय अध्यक्ष : श्री सुधीर गुप्ता को श्री जगदम्बिका पाल द्वारा उठाए गए विषय के साथ संबद्ध करने की अनुमति प्रदान की जाती है।

श्री प्रहलाद सिंह पटेल, आप अपनी बात कहते हुए किसी पर भी एलीगेशन न लगाएं, क्योंकि आपने जो लिखा है, उससे मुझे ऐसा लगता है।

श्री प्रहलाद सिंह पटेल (दमोह) : महोदया, मैं किसी का नाम नहीं लूंगा।

महोदया, मैं मणिपुर में एशिया महाद्वीप की दूसरी सबसे बड़ी झील लोकटक के बारे में सदन का ध्यान आकर्षित करना चाहता हूँ कि योजना आयोग जो अब नीति आयोग हो गया है, उसने पांच सौ करोड़ रुपया दिया था। लोकटक झील इतनी बड़ी है कि उसमें लेगूनस हैं। वहां पंचायतों में रहते हैं, वहां कभी आतंकवादियों का अड्डा हुआ करता था आज वह असम राइफल्स की एक यूनिट का हेडक्वार्टर है। उसके लिए पांच सौ करोड़ रुपये दिया गया और उसके लिए इस झील का एक्सेस पानी मणिपुर नदी के रूप में म्यांमार में जाता है। यह सामरिक दृष्टि से महत्वपूर्ण है और पूरी घाटी के चार-पांच जिले इस से पलते हैं। मछुआरों की संख्या वहां हजारों में है। उसकी आबादी कुल 22 लाख है, जिसमें से कम से कम चार लाख

आबादी इससे अपना भरण-पोषण करती है। पांच सौ करोड़ रुपये का जो खर्च हुआ है, मैं किसी व्यक्ति का नाम नहीं लेना चाहता हूँ, लेकिन एक कम्पनी के-प्रो इन्फ्रा लिमिटेड है, जिसके खिलाफ तमाम लोगों ने जांच की मांग है, मैंने भी माननीय प्रधानमंत्री जी को, नीति आयोग के उपाध्यक्ष को और सीवीसी को भी पत्र भेजा है। मैं मणिपुर का प्रभारी होने के नाते उस मुख्यालय पर गया हूँ। मैंने अपनी आंख से देखा है कि उस पैसे का भरपूर दुरुपयोग हुआ है। वह पैसा भारत सरकार का है और मणिपुर में आज जो परिस्थिति बनी हुई है 8 जुलाई से कि लगातार वहां कर्फ्यू है। हो सकता है कि लोगों को यह आरोप लगे और इस भ्रष्टाचार से ध्यान हटाने के लिए एक छात्र की गत 8 जुलाई से लाश रखी है, उसके माता-पिता उसको लेने के लिए तैयार नहीं हैं, उसके मुंह में पुलिस ने गोली मारी थी। सरकार को सिर्फ सस्पेंशन करना था। लेकिन वहां की सरकार का 8 जुलाई से आज तक रात में कर्फ्यू रहता है और दिन में हड़ताल का कर्फ्यू रहता है। आप कल्पना कीजिए कि 8 जुलाई से आज 6 अगस्त हो चुकी है, इतने लम्बे समय के बावजूद भी अगर वहां की सरकार ध्यान नहीं देती है, वहां का स्टेट बार काउंसिल, वहां की जनता मांग कर रही है कि वहां राष्ट्रपति शासन लगा दिया जाए। वहां किसी प्रकार की पॉलीटिकल पार्टी की गतिविधि नहीं है। हमारी राष्ट्रीय पार्टियों को मना कर दिया गया है कि हम अपना कार्यालय न चलाएं। वहां किसी सामाजिक संगठन की गतिविधियां नहीं हो सकती हैं। मैं आपसे प्रार्थना करता हूँ कि सदन को इसमें हस्तक्षेप करना चाहिए। मणिपुर छोटा राज्य हो सकता है, लेकिन यह सामरिक दृष्टि से महत्वपूर्ण राज्य है, इसको बर्बाद न होने दिया जाए। वहां की राज्य सरकार को तलब किया जाना चाहिए और इन पर कार्रवाई करके भ्रष्टाचारियों को सज़ा दी जानी चाहिए।

माननीय अध्यक्ष : श्री पी.पी.चौधरी, श्रीमती संतोष अहलावत, श्रीमती रीती पाठक, श्री भैरों प्रसाद मिश्र, कुमारी शोभा कारान्दलाजे, डॉ. वीरेन्द्र कुमार, श्री अजय मिश्रा टेनी और श्री सुधीर गुप्ता को श्री प्रहलाद सिंह पटेल द्वारा उठाए गए विषय के साथ संबद्ध करने की अनुमति प्रदान की जाती है।

श्री राघव लखनपाल (सहारनपुर) : अध्यक्ष महोदया, भारत के प्रधानमंत्री आदरणीय नरेन्द्र मोदी जी की दूरदर्शिता और प्रगतिशील सोच का परिणाम था कि सौ नये स्मार्ट सिटीज़ का विकास पूरे भारत में होना है और इसी के चलते उत्तर प्रदेश में 13 ऐसी स्मार्ट सिटी विकसित होनी हैं। प्रथम चयन प्रक्रिया में सहारनपुर तीसरे नंबर पर सिलेक्ट हुआ है। सहारनपुर तीन प्रदेशों की सीमाओं से जुड़ा हुआ है, उत्तराखण्ड, हिमाचल और हरियाणा। सहारनपुर औद्योगिक दृष्टि से जाना-माना शहर है, काष्ठकला उद्योग या होज़री उद्योग या वहां एशिया का बहुत बड़ा कपड़ा मार्केट रायवाला के नाम से प्रसिद्ध है। पास में ही सिद्धपीठ शाकुम्बरी देवी माता जी का मंदिर है। हर तरह से, इलाहाबाद के बाद अगर देखा जाए तो सहारनपुर में बहुत चौड़ी सड़कें

हैं और सभी संसाधनों से सम्पन्न है। इसलिए मेरा आपके माध्यम से सरकार से दो अनुरोध है, पहला है, स्मार्ट सिटीज़ विकसित करने का जो पहला चरण है जिसमें 20 शहरों को विकसित किया जाना है, उसमें सहारनपुर को भी शामिल किया जाए। दूसरा, स्मार्ट सिटी योजना का जो कार्यदल है, जिसका नगर-निगम क्षेत्र में अध्यक्ष नगर आयुक्त को बनाया गया है और नगर पालिका क्षेत्र में जिला अधिकारी को बनाया गया है, मेरा यह मानना है कि जिस प्रकार से जिला निगरानी समिति का अध्यक्ष क्षेत्रीय सांसद होता है, उसी प्रकार से स्मार्ट सिटी योजना कार्यदल का अध्यक्ष भी सांसद होना चाहिए, क्योंकि जब तक लोकतंत्र में चुने हुए जनप्रतिनिधियों की आवाज नहीं रखी जाएगी, तब तक जनता की आवाज नहीं पहुंच पाएगी। आपके माध्यम से मेरे सरकार से ये दोनों निवेदन हैं।

माननीय अध्यक्ष : श्री अजय मिश्रा टेनी और श्री सुधीर गुप्ता को श्री राघव लखनपाल द्वारा उठाए गए विषय के साथ संबद्ध करने की अनुमति प्रदान की जाती है।

डॉ. मनोज राजोरिया (करौली-धौलपुर): अध्यक्ष महोदया, मैं आपके माध्यम से मेरे संसदीय क्षेत्र जिला धौलपुर में नेशनल हाईवे-3 पर बने नवनिर्मित तीन पुलों की ओर आपका ध्यान आकर्षित करना चाहता हूं। इस हाईवे पर बने तीन पुलों के कारण धौलपुर शहर दो भागों में विभाजित हो गया है। शहर के निवासियों को पूर्वी भाग से पश्चिम भाग की तरफ जाने के लिए काफी लम्बा रास्ता तय करना पड़ता है। इस हाईवे पर आये दिन दुर्घटनाएं होने से कई लोगों की जान भी जा चुकी है।

मेरा आपके माध्यम से सड़क एवं परिवहन मंत्री जी से आग्रह है कि धौलपुर शहर में नेशनल हाईवे नम्बर 3 पर बनी तीनों पुलियाओं एवं नेशनल हाईवे नम्बर 3 की डिजाइन का पुनः सर्वे कराया जाए तथा तीनों पुलियाओं को जोड़ते हुए एक नई पुलिया बनाई जाए, जिससे धौलपुर शहर की जनता को आवागमन की सुविधा एवं दुर्घटनाओं से राहत मिलेगी। धन्यवाद।

माननीय अध्यक्ष : श्री भोला सिंह जी, आप बोलिये। आप यह ध्यान में रखिये कि आपकी जगह डा.भोला सिंह जी बोलकर गये हैं, ऐसा भी होता है।

श्री भोला सिंह (बुलंदशहर) : अध्यक्ष महोदया, मैं सदन को उत्तर प्रदेश के किसानों की समस्या के बारे में अवगत कराना चाहता हूं। उत्तर प्रदेश में किसान विरोधी सरकार चल रही है और सरकार के मुखिया जनता को भ्रमित करने की कोशिश कर रहे हैं तथा सदन को भी भ्रमित कर रहे हैं। अभी पिछली बार आदरणीय मुलायम सिंह जी ने सदन में बयान दिया था कि हमने उत्तर प्रदेश के किसानों को बिजली और पानी मुफ्त कर दिया है। आज उत्तर प्रदेश में किसान पूरी तरह से परेशान हैं, वहां बिजली की स्थिति बहुत खराब है। जब बिजली आती है तो किसान अपना ट्यूबवैल चलाकर अपने खेत तक फावड़ा लेकर जाता है, तब तक

बिजली चली जाती है। अगर हम सिंचाई के लिए रजवाहों की बात करें तो रजवाहे आज भी सूखे पड़े हैं। कई जगह बाढ़ आ रही है, लेकिन उत्तर प्रदेश के रजवाहों में आज भी पानी नहीं है। आज किसानों के खेतों तक पानी नहीं पहुंच रहा है, इस पूरी व्यवस्था से किसान परेशान हैं। वहां न किसान को बिजली मिल रही है और न पानी मिल रहा है, जिसके कारण उत्तर प्रदेश में किसान बदहाल हैं।

मैं आपके माध्यम से केन्द्र सरकार से आग्रह करना चाहूंगा कि उत्तर प्रदेश के किसानों की हालत सुधारने के लिए उसे हस्तक्षेप करना चाहिए और प्रदेश सरकार पर कार्रवाई करनी चाहिए। धन्यवाद।

माननीय अध्यक्ष : कुंवर पुष्पेन्द्र सिंह चन्देल को श्री भोला सिंह द्वारा उठाए गए विषय के साथ संबद्ध करने की अनुमति प्रदान की जाती है।

डॉ. उदित राज (उत्तर-पश्चिम दिल्ली) : अध्यक्ष महोदय, आज सदन में किसानों की बात हो रही है तो मैं भी किसान की बात उठाने जा रहा हूं। मेरा क्षेत्र उत्तर-पश्चिमी दिल्ली है, जिसमें 85 गांव हैं और तकरीबन सभी गांवों में एक जैसी समस्या है। 1961 का होम मिनिस्ट्री का रूल है कि जिनकी जमीनें डीडीए एक्वायर कर रही है, उन्हें आल्टरनेटिव प्लॉट दिया जाना चाहिए। लेकिन आज 25-30 साल हो गये हैं, पहले फेज में कुछ दिया भी गया था, लेकिन दूसरे फेज में उन किसानों को आल्टरनेटिव प्लॉट नहीं दिये गये हैं। अब आल्टरनेटिव प्लॉट के दाम इतने अधिक हो गये हैं कि जितना उन्हें मुआवजा जमीन से मिला था, अपने रहने के लिए जो उन्हें प्लॉट देना चाहिए था, उसका मूल्य कई गुणा बढ़ गया है। इसलिए पुराने रेट पर ही उन्हें आल्टरनेट प्लॉट दिये जाने चाहिए। लेकिन तमाम गांवों में उन्हें आल्टरनेटिव प्लॉट नहीं दिये जा रहे हैं। यह एक बहुत भयंकर शोषण है। मेरा सरकार से आग्रह है कि इस पर विशेष ध्यान दिया जाना चाहिए। वहां लोगों में बहुत बेचैनी है। मान लीजिए जिनकी दस एकड़ जमीन है, उसमें से नौ एकड़ अधिग्रहीत की गई, केवल एक एकड़ अधिग्रहीत नहीं हो पाई है तो उन्हें भी डिनाई किया जा रहा है। मेरा डीडीए से लगातार संवाद रहा है, वे कहते हैं कि दिया जायेगा, लेकिन वे देते हैं नहीं हैं।

इसलिए मेरा आपके माध्यम से अर्बन डेवलपमेंट मिनिस्ट्री से निवेदन है कि उन्हें जल्दी से जल्दी आल्टरनेट प्लॉट दिये जाएं। धन्यवाद।

कर्मल सोनाराम चौधरी (बाड़मेर) : अध्यक्ष महोदय, आपने मुझे शून्यकाल में एक महत्वपूर्ण विषय पर बोलने का मौका दिया, इसके लिए मैं आपको धन्यवाद देता हूं। जैसलमेर जिले में एक फोर्ट है, वह एक लिविंग फोर्ट है, वह दुनिया में सबसे पहला फोर्ट है। करीब आज भी पांच हजार लोगों की आबादी उसके अंदर रहती है। वहां उसके अलावा हवेली, कैमल सफारी, जैन टैम्पल्स और सैंड ड्यून्स आदि हैं। वहां 1996 में एयर सर्विसेज शुरू हुई थी, जो 2001 तक चली। बाद में जब यहां पार्लियामेंट पर हमला हुआ तो वहां

से पाकिस्तान बार्डर नजदीक पड़ता है, तब आर्मी एक बड़ा मूवमैन्ट हुआ था, जिसके कारण वह सर्विस बंद हो गई थी। आज उसे बंद हुए 14-15 साल हो गये हैं, लेकिन वहां कुछ भी नहीं हो रहा है। वहां सौ करोड़ रुपये की लागत का एक टर्मिनल भी बना हुआ है। हमने कई बार सिविल एविएशन मिनिस्टर को भी कहा तथा पत्र भी लिखे, लेकिन कुछ नहीं हो रहा है।

मैडम, वहां बहुत बड़ी-बड़ी कंपनियां और कॉरपोरेट हाउसेज हैं। वहां केयरन इंडिया, ओ.एन.जी.सी., रिलायंस सोलर पावर, सुजलोन इनर्जी, नालको, जे.एस.डब्ल्यू., कोल माइंस और ग्रेनाइट माइंस आदि बहुत कुछ है। वहां फिल्मों की शूटिंग भी होती है। मेरा कहने का मतलब है कि वहां बहुत कुछ है। इसलिए वहां से एयर इंडिया और अन्य फ्लाइट्स शुरू की जा सकती हैं।

13.00 hrs

Madam Speaker, through your good offices, I would urge upon the hon. Prime Minister to introduce civil air services at Jaisalmer at the earliest so that people can go and tourists can go.

मैडम, राजस्थान में जो टूरिस्ट आता है, उसमें से हर दूसरा टूरिस्ट वहां जाना चाहता है। चूंकि डिस्टेंस दूर है, इसलिए यात्रा नहीं कर रहे हैं। जोधपुर का एयरपोर्ट है, बड़े-बड़े नेताओं का वहां कुछ वेस्टिड इंटेस्ट है कि अगर वहां एयरपोर्ट चला जाएगा तो जोधपुर में फ्लाइट पहले नहीं जाएंगी। इसलिए सरकार से निवेदन है कि इस पर जल्द से जल्द ध्यान दिया जाए।

SHRI S.R. VIJAYA KUMAR (CHENNAI CENTRAL): Thank you, Madam Speaker, for giving me this opportunity to raise an urgent matter of public importance.

The Chennai Central Railway Station, as of now, has no Food Plaza where travelers, particularly, traveling long distance can sit and have quality food and beverages with variety of options.

The issue of closure of old Food Plaza in February, 2015 and non-opening of a new one on the main concourse of the busy Chennai Central causing inconvenience to traveling public despite passing of seven months apparently due to a difference of opinion between Southern Railway and IRCTC over the award of a contract, requires an urgent attention.

The reopening of new Food Plaza was stuck as the Southern Railway wanted to shift it to another location inside Chennai Central as according to them, the present location hindered free passenger movement but the IRCTC zonal officials did not agree with the Southern Railway on relocation as the tender had already been awarded. A new service provider, who won a tender floated by the IRCTC, is still waiting for space to be provided by the Southern Railway; and it is learnt that they have accepted as viable one of the two alternate sites offered by the Southern Railway.

Madam, I would, therefore, urge upon the hon. Railway Minister to sort out the issue and facilitate opening of the Food Plaza soon. Thank you.

श्री कृपाल बालाजी तुमाने (रामटेक) : अध्यक्ष महोदया, 17 जून, 2015 को पश्चिम-मध्य रेलवे इटारसी रेलवे रूट पर रिले इंटरलिंगिंग में आग लगने के कारण साउथ से नॉर्थ जाने वाली जो ट्रेनें थी, वे रद्द हो गई थीं, जिसके कारण काफी यात्रियों को परेशानी हुई। आज भी 90% तो ठीक हो गया है, लेकिन 10% अभी भी उनका काम चल रहा है। इसके कारण जो नागपुर से जो ट्रेनें चलती थी, उनके कारण रोज 25-30 ट्रेनें रद्द होती थीं, और काफी बेराज़गार युवा लोग थे, जिनको नौकरियों के इंटरव्यू देने के लिए भोपाल, ग्वालियर, झांसी और दिल्ली आना पड़ता था, उनका उसमें काफी नुकसान हुआ है। ऐसी जो दुर्घटनाएं होती हैं, उसमें सरकार का भी काफी नुकसान होता है। दो महीने काफी ट्रेनें रद्द हुईं, इसके लिए कोई न कोई अधिकारी तो जिम्मेदार होगा। सरकार को उसे पनिशमेंट देना चाहिए। लेकिन मेरी मुख्य मांग यह है कि हमारे बेराज़गार नौजवानों का जो नुकसान हुआ है, जिसमें सरकारी कंपनियां हैं, मेरे लोक सभा क्षेत्र के लगभग साढ़े तीन सौ बेरोज़गार युवाओं का और नागपुर लोक सभा के लगभग साढ़े छह सौ युवा बेराज़गारों को वहां न पहुंचने के कारण उनका इंटरव्यू दोबारा नहीं लिया जा रहा है। मैं आपके माध्यम से सरकार से मांग करता हूँ कि सरकार को विभागों को आदेश देना चाहिए कि उस पर निर्णय लिया जाए।

माननीय अध्यक्ष : श्री अरविंद सावंत और श्री राहुल शेवाले को श्री कृपाल बालाजी तुमाने द्वारा उठाए गए विषय के साथ संबद्ध करने की अनुमति प्रदान की जाती है।

डॉ. महेन्द्र नाथ पाण्डेय (चन्दौली) : महोदया, मैं आपके माध्यम से सरकार और माननीय स्वास्थ्य मंत्री जी के संज्ञान में लाना चाहूंगा कि जहां हमारी सरकार माननीय मोदी जी के नेतृत्व में एक तरफ कम खर्च पर गरीबों को बेहतर इलाज मिले, कैसे मध्यम वर्ग और जनता को राहत मिले, इसके लिए प्रयासरत है। वहीं दूसरी तरफ निजी अस्पताल और नर्सिंग होम इलाज के नाम पर लूट रहे हैं। महोदया, चूंकि इन अस्पतालों

की फीस का कोई मानक निर्धारित नहीं है, इसलिए ये लोग मनमानी रकम मरीजों से वसूल करते हैं। वे मरीज अपने गहने और खेत बेच कर उनको पेमेंट करते हैं। यहां तक कि लाशों को रोक कर भी वे लोग पेमेंट लेते हैं। ऐसी दुर्भाग्यपूर्ण परिस्थितियां हैं। दुख तो तब होता है, जब अपने अस्पतालों में मैडिकल स्टोर खोल लेते हैं और उन मरीजों को विवश किया जाता है कि वहीं से दवाइयां लें। इस प्रकार की महंगी दवाइयां लिखी जाती हैं, अस्पतालों में अधिक कमीशन और अधिक मार्जिन दे कर लूटते रहते हैं।

महोदया, मैं आपके माध्यम से सरकार से माँग करता हूँ कि इसका कोई नियमन हो। आज इस देश में कुली का भी रेट निर्धारित है। नगरपालिकाएं, नगर निगमों ने रिक्शे का भी रेट निर्धारित किया है। यहाँ तक कि हमारे यहाँ बनारस में तो तांगे वालों का भी रेट निर्धारित है, लेकिन प्राइवेट नर्सिंग होम्स का कोई रेट नहीं है, कोई मानक नहीं है, कोई नियमन नहीं है। कुछ बड़े नर्सिंग होम्स का तो कुछ सिस्टम है, लेकिन जैसे पूरब में एक कहावत है कि वह नया आगे डाट-डाट-डाट, प्याज ज्यादा खाता है, वैसे ही जो नए नर्सिंग होम हैं, ये और ज्यादा पैसा लेते हैं। ये कुकुरमुत्ते की तरह उग रहे हैं, न उनके पास सिस्टम है, न कुछ है।

महोदया, इस नाते मेरी आपके माध्यम से भारत सरकार से यह प्रार्थना है, विनती है कि स्वास्थ्य मंत्रालय इस पर ध्यान दे और पूरे देश स्तर पर कोई अथॉरिटी हो, कोई उसका रेग्युलेटरी सिस्टम बनाएं, जिसके अन्तर्गत इनका रजिस्ट्रेशन, इनका पंजीयन हो।

महोदया, मैं तो आपसे निवेदन करूँगा कि आप इस पर आधे घंटे की चर्चा स्वीकृत कर दें, जिससे सदन के सारे माननीय सदस्यों की भावनाएं आ जाएं। इस पर देश में एक कानून बनना चाहिए। बहुत-बहुत धन्यवाद।

माननीय अध्यक्ष : श्री अजय मिश्रा टेनी, कुँवर पुष्पेन्द्र सिंह चन्देल, श्री सुधीर गुप्ता, श्री गजेन्द्र सिंह शेखावत, श्री भैरों प्रसाद मिश्र, श्री राजेन्द्र अग्रवाल, श्री पी.पी.चौधरी, श्री जनार्दन सिंह सीग्रीवाल, श्रीमती संतोष अहलावत, श्रीमती रीती पाठक को डॉ. महेन्द्र नाथ पाण्डेय द्वारा उठाए गए विषय के साथ संबद्ध करने की अनुमति प्रदान की जाती है।

श्री राजेन्द्र अग्रवाल (मेरठ): महोदया, मैं आपको धन्यवाद देता हूँ कि आपने मुझे बोलने का अवसर दिया। देश के विभिन्न जनपदों में जमीन के सर्किल रेट में वृद्धि किए जाने का क्रम निरन्तर चलता रहता है। आजकल उत्तर प्रदेश के अधिकांश जनपदों में यह किया जा रहा है, दिल्ली में भी किया जा रहा है, बिधुड़ी जी को इस बात की पूरी जानकारी है। ऐसा प्रायः रजिस्ट्री के माध्यम से अधिक व उचित राजस्व की प्राप्ति के उद्देश्य से किया जाता है, परन्तु इस बार ऐसा करते समय एक तथ्य की ओर ध्यान दिया जाना अत्यन्त

आवश्यक है। गत दो-तीन वर्षों में जमीन की दरों में वृद्धि होने के स्थान पर गिरावट आई है। इसके परिणामस्वरूप पर अनेक स्थानों पर जमीन की वास्तविक दरें, जिन्हें हम बाजार मूल्य भी कह सकते हैं, निर्धारित सर्किल रेट से कम हो गई हैं। पुनः वृद्धि किए जाने पर वास्तविक दरों की अपेक्षा सर्किल दर और भी अधिक हो जाएगी। सर्किल दरें बढ़ जाने पर इस उद्योग में व्याप्त मंदी और भी बढ़ेगी तथा राजस्व प्राप्ति में वृद्धि होने की उम्मीद भी पूरी नहीं होगी। इसके साथ ही बैंकों से सर्किल दरों के आधार पर लिए जाने वाले ऋणों को न चुकाकर वास्तविक रूप से कम मूल्य की बंधक सम्पत्ति को छोड़ देने की प्रवृत्ति बढ़ जाएगी। जमीन के बाजार मूल्य की अपेक्षा सर्किल दरें बहुत अधिक होने के कारण नोएडा एवं गाजियाबाद के इस प्रकार के अनेक उदाहरण मेरे संज्ञान में लाए गए हैं, जिनमें ऊँची सर्किल दरों के आधार पर बैंकों से लिए गए भारी ऋण को लेकर व्यक्ति जमीन छोड़कर गायब हो गए हैं। ऐसे मामले में स्वाभाविक रूप से बैंक के कतिपय अधिकारियों की भी सांठगांठ रहती है।

मेरा आपके माध्यम से अनुरोध है कि सरकार द्वारा यह सुनिश्चित किया जाए कि सर्किल रेट बाजार भाव की अपेक्षा अधिक न हो, अन्यथा प्रदेश सरकारों के निर्देश पर जिलाधिकारियों द्वारा अधिक राजस्व की तात्कालिक प्राप्ति के लालच के परिणामस्वरूप बैंकों को भारी नुकसान उठाना पड़ सकता है, जो किसी भी प्रकार से देश के हित में नहीं है। बहुत-बहुत धन्यवाद।

माननीय अध्यक्ष : श्री भैरों प्रसाद मिश्र, कुँवर पुष्पेन्द्र सिंह चन्देल, श्री गजेन्द्र सिंह शेखावत को श्री राजेन्द्र अग्रवाल द्वारा उठाए गए विषय के साथ संबद्ध करने की अनुमति प्रदान की जाती है।

SHRI RAM MOHAN NAIDU KINJARAPU (SRIKAKULAM): Thank you Madam Speaker for giving me the opportunity to speak in the 'Zero Hour'.

Madam, I would like to use this opportunity to raise an issue that the farmers in Andhra Pradesh are facing. Over the last few years, their farm production has taken a big hit because of decrease in rainfall, farm techniques and non-availability of agricultural labourers. The Modified National Agriculture Insurance Scheme was introduced in India as a pilot scheme. It was implemented last year in my constituency, Srikakulam but this year it is not being implemented and it is turning out to be a huge problem for the farmers in my constituency and elsewhere also. So, I would request the Government to re-introduce the scheme.

If there is any non-availability of funds or infrastructure with the Government of India, as we have done recently 49 per cent FDI in insurance

sector, in the same way they should implement FDI in the agricultural sector also so that the farmers' insurance scheme is done at the national level and all the farmers get benefited through this scheme. Thank you, Madam.

श्री अशोक महादेवराव नेते (गढ़चिरोली-चिमुर्): महोदया, आपने मुझे समय दिया, इसके लिए मैं आपको धन्यवाद देता हूँ। महाराष्ट्र के विदर्भ क्षेत्र में चन्द्रपुर, गढ़चिरोली, भंडारा, गोंदिया तथा नागपुर का कुछ भाग आता है, मैं इन जिलों की तरफ आपका ध्यान आकर्षित करना चाहता हूँ। यह धान की फसल लेने वाला क्षेत्र है। विगत वर्ष के दौरान अतिवृष्टि की वजह से धान की फसल को भारी क्षति हुई और किसानों को धान का लाभकारी मूल्य भी नहीं मिल पाया था। इस वर्ष कम वर्षा होने की वजह से धान की बुआई पर बुरा असर पड़ा हुआ है और इसकी वजह से धान कृषकों को भारी परेशानी का सामना करना पड़ रहा है।

अध्यक्ष महोदया, इस वर्ष भी बेमौसम तथा कम बारिश होने से किसान चिन्ता में है। विगत वर्ष किसानों की जो फसल आई है, उसे बाज़ार में पर्याप्त मूल्य न मिलने के कारण किसानों के घर तथा गोदाम में माल पड़ा हुआ है। किसान अगर धान बेचना चाहे तो व्यापारियों को कौड़ियों के मोल बेचना पड़ता है। इस स्थिति में किसान भारी असंतोष में है। अगर किसानों की फसल का सही दाम नहीं मिल पाया तो किसानों को आत्महत्या करने की नौबत भी आ सकती है। इसलिए मेरा सरकार से अनुरोध है कि किसानों को उत्पादन खर्च के आधार पर सरकार न्यूनतम लाभकारी मूल्य प्रति क्विंटल 2500 रुपये देने की घोषणा करे जिससे धान उत्पादक कृषकों को राहत मिल सके। धन्यवाद।

श्रीमती संतोष अहलावत (झुंझुनू): माननीय अध्यक्ष महोदया, मैं आपको बहुत-बहुत धन्यवाद देना चाहती हूँ कि इस मानसून सत्र में आपने मुझे पहली बार बोलने का मौका दिया है। मैं देश, प्रदेश और अपने जिले की बहुत महत्वपूर्ण बातें उठाना चाहती थी, पर अफसोस की बात है कि मेरे विपक्ष के साथियों ने मुझे उससे वंचित कर दिया।

महोदया, मैं आपके माध्यम से सदन को अवगत कराना चाहती हूँ कि झुंझुनू जिला चिकित्सा सुविधाओं से वंचित है। मेरे जिले में बहुत बड़ा कोई अस्पताल नहीं है जहाँ आधुनिक सुविधाएँ और तमाम मशीनें हों। किसी भी प्रकार के बड़े हादसे या बीमारियों के लिए हमें दिल्ली या जयपुर जाना पड़ता है जो 300-350 किलोमीटर की दूरी पर है। इससे बहुत से लोग रास्ते में ही दम तोड़ देते हैं। मैं सदन के माध्यम से माननीय स्वास्थ्य मंत्री जी से निवेदन करती हूँ कि हमारे जिला अस्पताल को.....(व्यवधान)

माननीय अध्यक्ष : यह स्टेट मैटर है। आप बोलिये।

श्रीमती संतोष अहलावत: हमारे जिला अस्पताल को या तो अपग्रेड करें या सार्वजनिक निजी भागीदारी में, पीपीपी मोड में हमारे यहाँ एक बड़ा अस्पताल स्थापित करने की कृपा करें।

SHRI BHARTRUHARI MAHTAB (CUTTACK): Madam Speaker, I have been trying to raise this matter since last one week, but I thank you for allowing me to express my appreciation for what this Government has done for Dutee Chand. Though the Sports Minister is not here, I personally would have liked to congratulate him.

The Athletics Federation of India had disqualified Dutee chand, a rising star in the track and field world, last year due to violation of hyperandrogenism policy of the International Association of Athletics Federations. This policy debarb female sportspersons from competing in women's category if the naturally produced testosterone, the primary male hormone, was found beyond permissible or acceptable limit in them. Who could have imagined in the past, during last ten years and even in today's world, an Indian woman athlete - who comes from a very humble background of a village and had tried to run on the sands of the riverbank - taking it to the International Association of Athletics Federations and challenging this decision? This could only happen because the Government of India's Sports Ministry stood by her side. The dispute was raised in the Court of Arbitration for Sports in Lausanne, Switzerland. There, normally disputes are raised relating to commercial or disciplinary nature, but the case of Dutee Chand was extraordinary. It questioned a controversial regulation pertaining to hyperandrogenism which prevented her from competing. The CAS has given an interim award.

Earlier, athletes, especially the women, with hyperandrogenism were asked to undergo corrective surgery which she was also asked to undergo – a hormone treatment. Both have medical and psychological consequences. This is what Dutee Chand refused to do. This matter was raised in our State Assembly. I also had the opportunity to raise it, after your permission, in this House. So, we drew the

attention of the Government and the Sports Minister had assured in the House. Subsequently, he told me that the Government would take it up at the highest level. Actually, the Sports Minister, Government of India himself came to her rescue. The Government also fought the case on her behalf. An army of gender studies researchers and lawyers from several corners of the world also stood by her side. Now, the question here is that the recent judgement of Apex Court of Arbitration of Sport, which suspended the said policy of IAAF for two years, has highlighted and opened the issue of sex-based discrimination for debate. How will the Government monitor the dividing line between male and female competitors giving due respect to the said judgement on sex-based discrimination? This is an issue, and I hope that the Government will come out with adequate precautions so that this type of discrimination does not happen in future.

SHRIMATI V. SATHYABAMA (TIRUPPUR): Thank you, Madam Speaker, and with your permission, I speak from this place.

HON. SPEAKER: Okay.

SHRIMATI V. SATHYABAMA: Many-a-time, while travelling, mothers have to wait for a longer time at bus terminals and railway stations, and they are facing a lot of difficulties in feeding their infants. With a view to facilitating the lactating mothers on their travel and for their privacy, our hon. Chief Minister, Amma, has recently inaugurated separate rooms at 352 bus terminals across the State. Amma has also launched Mothers' Milk Bank in Government hospitals throughout the State. Launching of these two initiatives were perfectly coinciding with the 'World Breast-Feeding Week'. This scheme is most useful for working mothers and mothers who are on travel.

Therefore, I would urge upon the Union Government to emulate the model of the Government of Tamil Nadu and to start a scheme countrywide, which may be named as 'National Amma Infant Feeding Scheme', which can definitely help them. Besides, the Union Government may also think of keeping important medicines, toys, drinking water, milk powder, etc. in the space allotted for this

purpose at the railway stations and bus terminals in the country. Thank you, Madam.

HON. SPEAKER : Shri Gajendra Singh Shekhawat and Kunwar Pushendra Singh Chandel are permitted to associate with the issue raised by Shrimati V. Sathyabama.

DR. KULMANI SAMAL (JAGATSINGHPUR): Speaker Madam, thank you very much for giving me time to raise an important issue of my Constituency, namely, Jagatsinghpur, Odisha.

The flood in the river Mahanadi due to heavy rain caused by monsoon and low pressure in Bay of Bengal make breaches in its embankment. The breaches, which occur suddenly, create a lot of havoc and destruction in low-lying areas along the river, especially, in my Parliamentary Constituency Jagatsinghpur, Odisha. Though, the weak portions of the embankment along the river are renovated by putting sand-filled sacks in a phased manner, especially, before starting of monsoon and heavy rain causing flood, still it is not the permanent solution to keep the embankment intact. In this regard, I would like to urge upon the Government that the weak portions of the embankment along the river Mahanadi from Cuttack to Chaumauhani near Paradip be concretized and the plan for plantation of whole embankment be initiated in order to reduce the magnitude of the breach caused by flood and the severity of its impact on the poor people of my Constituency Jagatsinghpur, Odisha. Thank you, Madam.

माननीय अध्यक्ष : श्री सुनील कुमार सिंह हैं? वे भी यही फ्लड वाली बात उठाना चाहते थे।

श्री सुनील कुमार सिंह (चतरा) : आदरणीय अध्यक्ष महोदया, झारखण्ड राज्य में तीन सप्ताह से हो रही लगातार मूसलाधार बारिश के कारण सभी नदियां उफान पर हैं। कई नदियों में पुल नहीं होने के कारण और बांध के टूटने के कारण पानी गांवों में, खेतों में पूरी तरह से फैल गया है। खासकर मेरे लोक सभा क्षेत्र के चतरा जिले में 100 से ज्यादा गांव जलमग्न हो चुके हैं। इन गांवों का दूसरे स्थानों से सम्पर्क टूट चुका है और पानी के तेज बहाव के कारण प्रखण्ड और जिले के बीच सम्पर्क पूरी तरह से टूट चुका है, जिससे आवागमन पूरी तरह से बन्द हो चुका है। पानी के तेज बहाव के कारण कुन्दा, प्रतापपुर, गिद्धौर, चतरा, सदर,

कान्हाचट्टी, हंटरगंज, पत्थलगडा आदि प्रखण्डों के सैंकड़ों कच्चे मकान क्षतिग्रस्त हो गये हैं। समिरिया प्रखण्ड में कई घर ध्वस्त हो जाने से घरेलू सामान भी खराब हो चुका है। बंगाल की खाड़ी के चक्रवाती तूफान कोमेन का असर पड़ा है और खेतों की फसल तबाह हो चुकी है। खासकर, बहुलिया नदी, घटोरी नदी, मोरहर नदी, सिसइ नदी और काबरा नदी के क्षेत्र की पूरी आबादी इससे प्रभावित है।

महोदया, मेरी आपके माध्यम से भारत सरकार से मांग है कि बाढ़ प्रभावित क्षेत्रों में आपदा प्रबंधन टीम को भेजकर वहां राहत सामग्री तुरन्त उपलब्ध करायी जाए और आवागमन चालू करने के उपाय शीघ्र किए जाएं। साथ ही, बाढ़ पीड़ितों को आपदा सहायता कोष से सहायता राशि उपलब्ध कराई जाए और खेतों में फसल की खराबी का आकलन कर सहायता प्रदान की जाए।

13.21 hrs

*The Lok Sabha then adjourned till Thirty Minutes
past Fourteen of the Clock.*

14.33 hrs

The Lok Sabha reassembled at Thirty Three Minutes past Fourteen of the Clock.

(Hon. Deputy-Speaker in the Chair)

MATTERS UNDER RULE 377

HON. DEPUTY SPEAKER: The House shall now take up Matters Under Rule 377. Shri Sunil Kumar Singh.

**(i) Irregularities found in award of tender under
Pradhan Mantri Gram Sadak Yojana in Jharkhand**

श्री सुनील कुमार सिंह (चतरा) : महोदय, कुछ राज्यों की निष्पादन क्षमता बढ़ाने के लिए झारखण्ड, बिहार एवं उत्तर पूर्व की राज्य सरकारों के साथ तत्कालीन ग्रामीण विकास मंत्री के निर्देशानुसार केन्द्र प्रायोजित 'प्रधानमंत्री ग्राम सड़क योजना' के कार्यों को पूरा करने के लिए सेन्ट्रल पब्लिक सेक्टर यूनिट और राज्य सरकारों के साथ त्रिपक्षीय करार संपन्न किया गया है, जिसके बाद इनको काम करने के लिए राज्य सरकार के कैबिनेट ने त्रिपक्षीय करार हेतु अनुबन्ध का एक प्रपत्र निर्धारित किया। झारखण्ड राज्य में कैबिनेट के फैसले का उल्लंघन करते हुए तय प्रपत्र के अनुरूप करार नहीं किया गया। सरकार लेखा नियमों के अनुरूप किसी भी ठेके में ठेकेदार को चाहे वह पी.एस.यू. ही क्यों न हो, ओपन एन्डेड टेण्डर नहीं दे सकती है। निविदा की शर्तों के अनुसार कार्य की प्रकृति, कार्य का परिमाण और कार्य के अनुरूप राशि का स्पष्ट उल्लेख होना चाहिए। लेकिन इसमें ओपन एनडेड टेण्डर दिए गए। साथ ही ग्रामीण विकास के नाम से चलाये जा रहे 'सरयू एक्शन प्लान' और 'सरण्डा एक्शन प्लान' जिसकी निगरानी और देख-रेख भारत सरकार का ग्रामीण विकास मंत्रालय कर रहा था, आज भी यह अधूरा पड़ा है। नियमों को दरकिनार कर इन एक्शन प्लानों के तहत आने वाली राशि को इसके क्षेत्र से बाहर अन्यत्र स्थानान्तरण किया गया है। समाचार-पत्रों से यह ज्ञात हुआ है कि झारखंड राज्य विधान सभा की एक समिति भी इसकी जांच हेतु बनी हुयी है। तः सदन के माध्यम से मेरा केन्द्र सरकार से अनुरोध है कि पूरी प्रक्रिया में लेखा नियमों के उल्लंघन तथा गलत रूप से निविदा देने के मामले की जांच करवाने के लिए केन्द्र एक विशेष जांच दल (एस.आई.टी.) गठित करे तथा जांच रिपोर्ट प्राप्त कर कार्रवाई करे।

(ii) Need to permit the use of loudspeakers during the festival of Ganesh Chaturthi till 12.00 midnight in Maharashtra.

श्री चन्द्रकांत खेरे (औरंगाबाद) : माननीय उपाध्यक्ष महोदय, महाराष्ट्र में चतुर्थी का त्यौहार काफी हर्षोल्लास के साथ मनाया जाता है। यह त्यौहार धार्मिकता से बढ़कर सांस्कृतिक सौहार्द का प्रतीक है। इस त्यौहार में पूरे दस दिनों तक सभी धर्मों के लोग शामिल होते हैं। गणेश चतुर्थी के त्यौहार में पूजा अर्चना के साथ-साथ शाम को लोक संस्कृति के कार्यक्रम आयोजित किये जाते हैं जो देर रात तक चलते हैं। परन्तु लाउड स्पीकर बजाने की अनुमति सिर्फ रात्रि 10 बजे तक ही दी जाती है। इससे लोक संस्कृति के कार्यक्रमों के लिए बहुत कम समय मिल पाता है।

अतः सदन के माध्यम से मेरा केन्द्र सरकार से अनुरोध है कि गणेश चतुर्थी के त्यौहार पर दस दिनों के कार्यक्रमों के लिए लाउड स्पीकर बजाने की अनुमति रात्रि 12 बजे तक अवश्य दी जाये। यदि सरकार चाहे तो लाउड स्पीकर की आवाज की सीमा निश्चित कर दे। सरकार से प्रार्थना है कि वह सुप्रीम कोर्ट में इस संबंध में शपथ-पत्र दाखिल करे ताकि इस पर बैन रद्द हो सके। ध्वनि प्रदूषण को ध्यान में रखते हुए आवाज की सीमा भी तय की जाए एवं इस सांस्कृतिक त्यौहार और नवरात्रि में रात्रि 12 बजे तक लाउड स्पीकर बजाने की अनुमति दी जाये।

**(iii) Need to expedite electrification of villages under Rajiv Gandhi
Grameen Vidyutikaran scheme in Gonda Parliamentary
Constituency, Uttar Pradesh.**

श्री कीर्ति वर्धन सिंह (गौंडा) : उपाध्यक्ष महोदय, मेरे संसदीय क्षेत्र गोण्डा (उत्तर प्रदेश) में 'राजीव गांधी विद्युतीकरण योजना के अंतर्गत ग्रामीण विद्युतीकरण के स्थिर पड़े कार्य की ओर माननीय ऊर्जा मंत्री जी का ध्यान आकर्षित करना चाहता हूँ जिसके कारण 1054 ग्राम पंचायतों के 1836 गांवों का विद्युतीकरण अधर में है। 300 से अधिक आबादी के मजरों के लिए राजीव गांधी विद्युतीकरण की 11वीं योजना का कार्य 'कार्यदायी संस्था समाज कल्याण निर्माण निगम' को दिया गया था एवं 100 से 300 तक आबादी वाले मजरों का कार्य 12वीं योजना के अन्तर्गत एक कम्पनी को दिया गया था। समाज कल्याण निर्माण निगम द्वारा इस कार्य हेतु एक प्रोजेक्ट मैनेजर की नियुक्ति के 6 माह बाद भी कार्य शुरू नहीं किया जा सका है। जहां तक उपरोक्त कम्पनी का सवाल है, इसे बिजली के खम्भों की सप्लाई नहीं हो पा रही है। कुछ मजरों में इनका कार्य हुआ है किन्तु एक भी मजरा संतृप्त नहीं किया गया है।

अतः सदन के माध्यम से मेरा माननीय ऊर्जा मंत्री जी से अनुरोध है कि ग्रामीण जनता के कष्टों को ध्यान में रखते हुए इस रुके पड़े कार्य को अतिशीघ्र शुरू कराया जाये।

**(iv) Need to accord administrative and financial approval
for construction of Anandnagar-Maharajganj-Ghugli
railway line in Uttar Pradesh.**

श्री पंकज चौधरी (महाराजगंज): माननीय अध्यक्ष महोदया, पूर्वोत्तर रेलवे, गोरखपुर, उत्तर प्रदेश के अन्तर्गत आनन्दनगर-महाराजगंज-घुघुली रेल मार्ग का निर्माण कराने के लिए सर्वे आदि का काम पूरा हो चुका है। इस संबंध में योजना आयोग से इस शर्त के साथ सैद्धांतिक अनुमोदन भी प्रदान कर दिया गया है कि उत्तर प्रदेश सरकार इस योजना के लागत की कम से कम 50 प्रतिशत हिस्सेदारी तथा निःशुल्क भूमि उपलब्ध कराए। तदनुसार इस परियोजना को 307 करोड़ रुपये की प्रत्याशित लागत पर वित्तीय वर्ष 2013-14 के बजट में शामिल किया गया है। उत्तर प्रदेश सरकार ने इस परियोजना को पूरा करने की लागत में 50 प्रतिशत की हिस्सेदारी वहन करने तथा निःशुल्क भूमि उपलब्ध कराने में अपनी असमर्थता जाहिर की है। इस रेल मार्ग के निर्माण से पूर्वोत्तर की ओर से आने-जाने वाली ट्रेनों के लिए एक वैकल्पिक मार्ग मिल जाएगा। सभी जिला मुख्यालयों को रेल मार्गों से जोड़ने की योजना भी है।

अतः सदन के माध्यम से मेरा केन्द्र सरकार से अनुरोध है कि उपरोक्त रेल मार्ग के निर्माण के लिए केन्द्र सरकार प्रशासनिक तथा वित्तीय स्वीकृति देने की कृपा करे।

(v) Need to increase the capacity and to set up Industrial Units in Barauni Refinery

डॉ. भोला सिंह (बेगूसराय) : महोदय, बरौनी तेल शोधक कारखाने ने अपनी 50वीं वर्षगांठ अभी हाल ही में मनाई है। इस स्वर्ण जयंती दिवस के अवसर पर माननीय पेट्रो रसायन एवं प्राकृतिक गैस मंत्री श्री धर्मेन्द्र प्रधान जी ने अपनी उपस्थिति से इसकी गरिमा बढ़ाई थी। हर्षोल्लास के माहौल में उनका उद्बोधन भी हुआ और उनकी घोषणाएं भी हुईं। इस दिशा में उनके मंत्रालय द्वारा प्रारंभिक कदम भी उठाए गए। लेकिन 50 वर्षों बाद भी इस तेल शोधक कारखाने के नेप्था से जो पेट्रो केमिकल कारखाने की एक दर्जन से अधिक औद्योगिक यूनिटों की स्थापना होनी थी, वह नहीं हुई। पेट्रो केमिकल के लिए उनके द्वारा भी एक यूनिट स्थापित करने के प्रयास हुए। कुछ अन्य औद्योगिक यूनिटों के जन्म एवं विस्तार की संभावनाएं भी बढ़ी हैं।

अतः सदन के माध्यम से मेरा केन्द्र सरकार से अनुरोध है कि माननीय पेट्रो रसायन एवं प्राकृतिक गैस मंत्री श्री धर्मेन्द्र प्रधान जी द्वारा जो घोषणाएं हुई हैं, उनके कार्यान्वयन के लिए तत्परता से कार्रवाई करने की कृपा की जाए।

(vi) Need to provide a relief package waive off loans to affected persons in Uttarakhand which has been affected by natural calamities

डॉ. रमेश पोखरियाल निशंक (हरिद्वार): महोदय, वर्ष 2013 में केदारनाथ घाटी में भयंकर जल प्रलय आई थी जिससे पूरी घाटी का सामाजिक, आर्थिक जीवन तहस-नहस हो गया था। इस भयावह त्रासदी में दस हजार से अधिक लोगों ने अपने प्राण गंवाए तथा कई हजार लोग लापता हुए थे। साथ ही इससे प्रदेश की अर्थव्यवस्था को भयंकर क्षति हुई थी। केवल पर्यटन क्षेत्र में 12 हजार करोड़ की हानि का प्राक्कलन किया गया है। आज भी वहां के लोग इस भयावह त्रासदी से उबर नहीं पाए हैं। यह दुर्भाग्यपूर्ण है कि वहां के बस, टैक्सी, होटल एवं लॉज मालिकों से बैंकों द्वारा कर्ज वसूलने हेतु लोगों की सम्पत्ति कुर्क की जा रही है। क्षेत्रीय लोग बैंकों के इस अमानवीय व्यवहार से त्रस्त हैं।

अतः सदन के माध्यम से मेरा केन्द्र सरकार से अनुरोध है कि शीघ्र क्षेत्र के लिए राहत पैकेज दिया जाए, प्रभावितों के कर्ज माफ किए जाएं और राहत राशि की निगरानी को केन्द्र सरकार अपने हाथ में ले।

(vii) Need to connect Dilshad Garden Metro Station with Anand Vihar Metro Station in Delhi

श्री महेश गिरी (पूर्वी दिल्ली) : महोदय, दिलशाद मेट्रो स्टेशन और आनंद विहार मेट्रो स्टेशन दो महत्वपूर्ण मेट्रो स्टेशन हैं। इन दोनों स्टेशनों के बीच की दूरी केवल 3.5 किलोमीटर है। जितनी भी ट्रेनें और बसें उत्तर प्रदेश और बिहार से आती हैं, उनमें सफर कर रहे यात्रियों को यदि शाहदरा जाना हो या पश्चिमी अथवा उत्तरी दिल्ली जाना हो तो लगभग सभी यात्री बस, ट्रेन या रिक्शे का प्रयोग करते हैं। यदि कोई व्यक्ति केवल मेट्रो का ही उपयोग करना चाहे तो उसे पहले आनंद विहार से राजीव चौक (क्नॉट प्लेस) तक जाना पड़ता है और राजीव चौक से कश्मीरी गेट का लम्बा रास्ता तय करना पड़ेगा। इन दोनों स्टेशनों के बीच पड़ रही सड़क चौधरी चरण सिंह मार्ग की यातायात की स्थिति भी दिन-प्रतिदिन और व्यस्त होती जा रही है। आनंद विहार रेलवे स्टेशन और आनंद विहार आई.एस.बी.टी. दोनों बहुत बड़े हब (केन्द्र) बन चुके हैं। यदि यहां पर आने-जाने वाले यात्रियों को आनंद विहार मेट्रो स्टेशन और दिलशाद गार्डन मेट्रो स्टेशन के बीच मेट्रो सुविधा मिल जाए तो उसके कई गुना लाभ होंगे। यह सुविधा यात्रियों के लिए बहुत सहूलियत लाएगी, यातायात की स्थिति भी बहुत बेहतर हो जाएगी और साथ ही साथ समय, पैसा और ऊर्जा की बड़ी बचत होगी।

अतः सदन के माध्यम से मेरा केन्द्र सरकार से अनुरोध है कि जनहित में आनंद विहार तथा दिलशाद गार्डन मेट्रो स्टेशनों को यथाशीघ्र मेट्रो से जोड़ने हेतु आवश्यक कदम उठाए जाएं।

(viii) Need to expedite setting up of the proposed 342 MW power project in Datia district, Madhya Pradesh.

डॉ. भागीरथ प्रसाद : महोदय, मध्य प्रदेश के जिला दतिया के भांडेर (तहसील) में नेथा में 342 मेगावाट विद्युत परियोजना मैसर्स एस्सार पॉवर (ग्वालियर) लिमिटेड, मुंबई को कारखाना लगाने के लिए भारत सरकार से समझौता दिनांक 14 सितम्बर, 1995 में हुआ था। दिनांक 5 मार्च, 1998 को परियोजना की लागत 1116 करोड़ रुपये स्वीकृत हुई। उक्त परियोजना में भांडेर के 112 गरीब किसानों की 150 हेक्टेयर कृषि भूमि का अधिग्रहण उक्त कम्पनी द्वारा किया गया था तथा विद्युत परियोजना में कृषकों के प्रत्येक परिवार से एक सदस्य को नौकरी देना का तय हुआ था। आज 17 साल बीत चुके हैं, योजना का क्रियान्वयन नहीं हुआ है, 150 हेक्टेयर जमीन आज भी कंपनी के पास है, उस क्षेत्र में बेरोजगारी बढ़ी है। किसानों की जमीन छीन लिए जाने से संकट की स्थिति बढ़ी है। विद्युत सप्लाई भी बहुत कमजोर है। ऐसी अन्यायपूर्ण स्थिति में भारत सरकार के माननीय ऊर्जा मंत्री से अनुरोध है कि उक्त परियोजना का क्रियान्वयन यथाशीघ्र कराया जाए और 150 हेक्टेयर उपलब्ध भूमि में वैकल्पिक योजना बनाई जाए जिससे उस क्षेत्र के लोगों को रोजगार मिल सके और इस पिछड़े क्षेत्र का विकास हो सके।

(ix) Need to allot more funds for irrigation.

SHRI RATTAN LAL KATARIA (AMBALA): Sir, I would like to bring to the kind notice of the hon. Agriculture Minister that the forecast of less rains has not only increased the worries of Indian farmers but also of agricultural labourers who are totally dependent on good crops. Therefore, I would like to request the Government to allot more funds for irrigation. The Pradhan Mantri Gram Sinchai Yojana will also enhance the agriculture productivity. In order to help the agricultural labourers in the rural areas, I request hon. Agriculture Minister to focus on improving the quality of works under MGNREGA.

**(x) Need to lay a new railway line on
Kalyan-Titwala-Murbad route in Maharashtra.**

श्री कपिल मोरेश्वर पाटील (भिवंडी) : माननीय उपाध्यक्ष महोदय, मेरे संसदीय क्षेत्र भिवंडी (महाराष्ट्र) में मुरबाड तहसील है जो मध्य रेलवे के टिटवाला स्थान से केवल 15 किलोमीटर दूर है और कल्याण से मात्र 25 किलोमीटर की दूरी पर है। मुरबाड तहसील के अन्तर्गत एम.आई.डी.सी. क्षेत्र आता है, जिसके कारण यहां रोजगार हेतु भारी संख्या में लोगों का आवागमन रहता है। इस क्षेत्र में आयात-निर्यात का एकमात्र साधन निजी सड़क ट्रांसपोर्ट है, जिसके कारण यहां के लघु उद्योगों को राष्ट्र पटल पर अपनी पहचान बनाने में मुश्किल हो रही है।

अतः सदन के माध्यम से मेरा केन्द्र सरकार से अनुरोध है कि कल्याण-टिटवाला-मुरबाड तक रेलवे की नई लाइन बिछाने हेतु आवश्यक कदम उठाए जाएं। इस रेलवे लाइन के निर्माण हेतु रेलवे का खर्च कम आयेगा परन्तु रेलवे को मुनाफा अधिक होगा। साथ ही यहां के लघु उद्योग भी राष्ट्र पटल पर अपनी पहचान बना पायेंगे।

**(xi) Need to conduct CBI inquiry into the murder of a family
in Chak Rajasar in Nohar Tehsil, district Hanumangarh, Rajasthan.**

श्री राहुल कस्वां (चुरू) : माननीय उपाध्यक्ष महोदय, मेरे संसदीय क्षेत्र चुरू के चक राजासर तहसील नोहर जिला हनुमानगढ़ (राजस्थान) में दिनांक 21.6.2009 की मध्य रात्रि को एक अत्यन्त गरीब परिवार की निर्मम हत्या कर दी गई थी, जिसमें दो मासूम बच्चियों व उनके माता-पिता की हत्या कर दी गई। इस हत्याकाण्ड में इसी परिवार की बालिका कुमारी अनिषा जीवित रह गयी, जो अपने मां-बाप व दो बहिनों के हत्यारों को सजा दिलाने के लिए लड़ाई लड़ रही है। इस हत्याकाण्ड की जांच सी.बी.आई. से करवाने के लिए राजस्थान सरकार ने केन्द्र सरकार को दो बार अनुशंसा की है, लेकिन गृह मंत्रालय ने इस हत्याकाण्ड की जांच सी.बी.आई. से नहीं करवाने के लिए यह कहते हुए मना कर दिया कि यह हत्याकाण्ड पांच वर्ष पुराना है। तीसरी बार पुनः राजस्थान सरकार ने राजासर हत्याकाण्ड की जांच सी.बी.आई. से करवाने हेतु अनुरोध किया है, जिसका गृह मंत्रालय से कोई जवाब नहीं आया है। उस दौरान राजस्थान सरकार की सभी एजेंसियां राजस्थान पुलिस सी.आई.डी., सी.बी., संभागीय आयुक्त की टीम न्याय दिलाने में असफल रही है, जिससे राजस्थान की सभी जांच एजेंसियों से जनता का विश्वास उठ गया है। पीड़िता को सी.बी.आई. जांच के माध्यम से न्याय दिलाने के लिए चार वर्ष से गांव राजासर के लोग व पीड़िता उपखण्ड अधिकारी कार्यालय, नोहर जिला हनुमानगढ़ के आगे अनशन व धरने पर बैठी हैं।

अतः सदन के माध्यम से मेरा केन्द्र सरकार से अनुरोध है कि पीड़िता को न्याय दिलाने के लिए राजासर हत्याकाण्ड की जांच सी.बी.आई. से करवाने के आदेश दिए जाएं, ताकि मेरे संसदीय क्षेत्र चुरू (राजस्थान) के सबसे बड़े निर्मम हत्याकाण्ड की सच्चाई सामने आ सके व इस मासूम बच्ची को न्याय मिल सके।

(xii) Need to rationalise the railway freight for transportation of coal to power generating stations

श्रीमती जयश्रीवेन पटेल (मेहसाणा) : माननीय उपाध्यक्ष महोदय, रेलवे फ्रेट की मौजूदा संरचना के अनुसार कोयला खदानों के पास स्थित बिजली स्टेशनों को दूर किया जा रहा है। इससे यहां मौजूदा टैरिफ स्ट्रक्चर के अनुसार दूरी बढ़ जाती है, जिससे रेलवे फ्रेट भी बढ़ जाता है। इसलिए कोयले की रेल फ्रेट बहुत ज्यादा है और कोयले को उतारने की लागत गुजरात के दूर स्थित पावर स्टेशनों के लिए बहुत अधिक है। यह शुल्क कुछ इस तरह पड़ता है-पश्चिमी तट के लिए इण्डोनेशिया से आयातित कोयले की दुलाई 3150 प्रति मीट्रिक टन, आस्ट्रेलिया से भारतीय तट 725 रुपये प्रति 1000 मीट्रिक टन। भारतीय रेलवे भी मानसून अवधि के तीन महीने छोड़कर लगभग पूरे वर्ष के लिए व्यस्त मौसम अधिभार वसूलता है। गुजरात के दूर स्थित पावर स्टेशनों के लिए कोयले की दुलाई के लिए रेलवे फ्रेट प्रति यूनिट ईंधन लागत के बारे में 60 प्रतिशत से 65 प्रतिशत लेता है जो बहुत अधिक है। इसके रिजल्ट के अनुसार जी.एस.ई.सी.एल. की बिजली स्टेशनों को योग्यता के आदेश से बाहर धकेल दिया जाता है।

अतः सदन के माध्यम से मेरा केन्द्र सरकार से अनुरोध है कि रेलवे फ्रेट का युक्तिकरण किया जाए तथा बिजली उत्पादन के लिए कोयले की लम्बी दूरी की दुलाई के लिए माल-भाड़े को तर्क संगत बनाया जाये।

(xiii) Need to release additional Haj quota for Tamil Nadu to enable more pilgrims to perform Haj in 2015.

SHRIMATI K. MARAGATHAM (KANCHEEPURAM): Tamil Nadu State Haj Committee has received 15,032 applications from pilgrims for Haj 2015. The Haj Committee of India has allotted a quota of only 2585 seats to Tamil Nadu this year. As per the guidelines for Haj 2015, 1699 pilgrims have been selected under the reserved category, while 886 seats have been utilized for the general category pilgrims. This has left 12,000 applicants disappointed. During earlier years, the Union Government had released additional seats which enabled a larger number of pilgrims from Tamil Nadu to perform Haj. A total of 3696 and 2858 pilgrims have performed Haj during 2013 and 2014 respectively. The Hon. Chief Minister of Tamil Nadu has already written to the Prime Minister on this issue. I appeal to the Government to release additional Haj quota for Tamil Nadu to enable more pilgrims to perform Haj this year.

**(xiv) Need to create compensatory afforestation fund for forest
and other wildlife care services**

SHRI K. ASHOK KUMAR (KRISHNAGIRI): The Compensatory Afforestation Fund seeks to create an institutional mechanism to utilise the funds for afforestation and other wildlife care and ecological services under the central and state monitoring bodies. It will give a major boost to increase green cover in country under a law.

Sir, whenever a forest is deforested for non-forestry purpose, the user has to deposit a prescribed amount to carry out compensatory afforestation. The money deposited in different nationalized banks has accumulated to Rs. 38000 crore and unspent account is lying with the bank.

Sir, besides utilizing the unspent amount, a new body may be created both at the central and state levels to ensure proper utilization of funds.

Further, maximum percentage of the deposited money may be given to states for afforestation works. Moreover, utilization of the amount will also generate employment opportunities in rural areas.

(xv) Need to check adulteration of milk and other food items

SHRI RABINDRA KUMAR JENA (BALASORE): Sir, I would like to raise the concern of adulteration in food articles especially milk. While products like Maggi are under the scanner, it is worrying that some of the most adulterated food items in India are actually water, milk and edible oil. A survey conducted in 2012-13 by FSSAI found that milk is the most adulterated food item in India, with 68.4 per cent of nation-wide milk adulteration. Milk Adulteration in India is an even bigger concern because unlike packaged fast food, milk is not just a necessity, but is also consumed by most of the population in unpackaged form.

I urge upon the Government to ensure that Food Safety and Standards Authority of India (FSSAI) sets up a body to conduct nation-wide check on milk adulteration and ensure regular testing of unpacked food items. The Supreme Court has also directed in November 2014 to amend the Food Safety and Standards Act and increase the penalty for milk adulteration from six months to life imprisonment. The States of Uttar Pradesh, West Bengal and Odisha have already legislated in this direction, but this amendment has not yet been passed by the Centre. I urge you to do this immediately. Over 70 per cent of deaths in India are associated with food and water borne diseases and this menace must be curbed.

**(xvi) Need to revise the sugar policy to address the problems of
The sugarcane farmers and sugar industry**

श्री राजू शेट्टी (हातकणंगले) : माननीय उपाध्यक्ष जी, पिछले तीन-चार वर्षों से चीनी और गन्ना उत्पादन ने देश के किसानों ने रात-दिन अथक प्रयास से एक नई ऊंचाई प्राप्त की है तो दूसरी ओर घरेलू बाजार में चीनी के घटते हुए मार्केट रेट की वजह से ग्रामीण अर्थव्यवस्था गहरे संकट के दौर से गुजर रही है।

पिछले तीन-चार वर्षों के मुकाबले चालू वर्ष में तो चीनी की दरों में भारी गिरावट दर्ज की गई है जबकि दूसरी ओर गन्ना उत्पादक किसानों को उचित और लाभकारी मूल्य (एफ.आर.पी.) भी कुछ चीनी मिलों को छोड़कर नहीं दे पाई है। इस वजह से आज आर्थिक संकट के कारण कम से कम 20,000 करोड़ रुपए की बकाया राशि बढ़ गई है जिससे देश भर की चीनी मिलों को गन्ना किसानों की कम से कम एफआरपी देने के लिए तत्कालीन प्रयास के तौर पर 6,000 करोड़ रुपए की राशि बिना ब्याज का लोन पैकेज घोषित करना पड़ा। आज की तिथि में सरकार ने 10 प्रतिशत एथनॉल का इस्तेमाल करना पेट्रोलियम कंपनियों को अनिवार्य किया है। यदि मांग और आपूर्ति की ओर देखा जाए तो चीनी मिलें एथनॉल निर्माण में ठीक सी प्रतिक्रिया देती नहीं दिख रही हैं इसलिए केंद्र सरकार को दीर्घकालीन योजना लाने की जरूरत है। इसमें प्रथम, तत्काल 40 लाख टन कच्चा चीनी निर्यात करने का निर्णय लेना चाहिए जिससे मांग और आपूर्ति का अनुपात बराबर रहेगा और इससे चीनी के दाम स्थिर रहेंगे। द्वितीय, एथनॉल का उत्पाद और इस्तेमाल के ऊपर ज्यादा ध्यान देना और आगे चीनी उत्पादन को नियंत्रित करने के लिए ब्राजील की भांति गन्ने के जूस से सीधे एथनॉल का निर्माण और इसके साथ-साथ 50 प्रतिशत चीनी और 50 प्रतिशत एथनॉल का उत्पादन करने वाले नए चीनी उद्योग को नई तकनीक से खड़ा करना। तृतीय, चीनी और ड्यूएल प्राइसिंग पालिसी और बफर स्टॉक। चौथा, गन्ने के बाँय प्रोडक्ट्स और बिजली के ऊपर ध्यान। पांचवां, गन्ना प्लांटेशन को घटाकर ऑयल सीड और पल्सेज के उत्पादन को बढ़ावा देने के लिए स्पेशल इकनोमिक इंसेटिव्स और उच्च दरों की गारंटी अगर सरकार किसानों को देती है तो किसान गन्ने की खेती की तरफ ध्यान देंगे और इससे चीनी उद्योग के सामने जो अस्थिरता का संकट खड़ा हो गया है, उसे दूर करने में किसान चीनी उद्योग के मददगार साबित होंगे।

15.00 hrs**(xvii) Need to expedite the infrastructure development for setting up of campus of Indian Institute of Information Technology in Kota, Rajasthan.**

श्री ओम बिरला (कोटा): माननीय उपाध्यक्ष जी, मैं आपका ध्यान राजस्थान के कोटा शहर के जनमानस की भावना से जुड़े विषय की ओर आकृष्ट करना चाहता हूँ। वर्ष 2008 में केन्द्र सरकार द्वारा राजस्थान में आई.आई.टी. संस्थान खोलने हेतु प्रस्ताव मांगा गया था। उक्त संस्थान के चयन हेतु राज्य सरकार ने कोटा का नाम प्रस्तावित किया था किंतु राज्य में शासन बदलते ही कोटा के हक के आई.आई.टी. को जोधपुर में स्थानान्तरित कर दिया गया। राज्य सरकार ने बाद में कोटा शहर में वर्ष 2010 में इंडियन इंस्टीट्यूट ऑफ इंफॉर्मेशन टेक्नोलॉजी की स्थापना की घोषणा की। अपनी स्थापना की घोषणा के 5 वर्षों बाद तक भी अभी तक कोटा में उक्त संस्थान हेतु भवन व अन्य निर्माण कार्य प्रारंभ नहीं किये जा सके जिसे चलते उक्त संस्थान को कोटा के बजाय जयपुर में संचालित करना पड़ रहा है। ट्रिपल आई.टी. के निर्माण की मंथर गति इसी तथ्य से इंगित हो जाती है कि 5 साल में निर्माण हेतु मास्टर प्लान तक नहीं बनाया जा सका है।

अतः सदन के माध्यम से मेरा केन्द्र सरकार से अनुरोध है कि भविष्य में यदि राज्य में नए आई.आई.टी. एम्स, आई.आई.एम. जैसे राष्ट्रीय संस्थानों में से कोई स्थापित करने की योजना हो तो कोटा को उसमें शामिल किया जाए एवं वर्तमान में धीमी गति से निर्माणाधीन ट्रिपल आई.टी. के कैम्पस निर्माण के कार्य को शीघ्रता से संपन्न कराया जाए।

(xviii) Need to take necessary measures to expedite Indo-Nepal Pancheswar and Saptakoshi Multipurpose projects.

श्री राजेश रंजन (मधेपुरा): माननीय उपाध्यक्ष जी, बिहार राज्य के कोसी क्षेत्र में प्रायः प्रत्येक साल बाढ़ आती है। वर्ष 2008 में कुरसैला बांध टूटने से आयी प्रलयकारी बाढ़ से जो तबाही हुई थी, वह जगजाहिर है। इस तरह के प्रलय का स्थायी रूप से उपाय बहुउद्देशीय कोसी बांध है। बाढ़ नियंत्रण के उद्देश्य से वर्ष 1954 में भारत और नेपाल के बीच समझौता हुआ था। वर्ष 1997 में कोसी बांध के लिए फिर से भारत-नेपाल ने मिलकर 'सप्त कोसी प्रोजेक्ट' बनाया। 17 अगस्त, 2004 से इसके तकनीकी दल काम पर भी लग गये लेकिन जब रिपोर्ट नहीं बनी तो समय-सीमा 2009 से 2013 तक बढ़ा दी गयी लेकिन आज तक कुछ भी नहीं हुआ जिसका खामियाजा करीब दो से तीन करोड़ जनता को भुगतना पड़ रहा है। पिछले वर्ष भारत नेपाल दोनों के आपसी सहयोग से 'पंचेश्वर परियोजना' को लागू करने की दिशा में प्रगति हुई है तथा 'सप्तकोसी बेसिन परियोजना' का डी.पी.आर. बनाने का कार्य चल रहा है।

अतः सदन के माध्यम से मेरा केन्द्र सरकार से अनुरोध है कि उपरोक्त परियोजनाओं में भारत सरकार व्यक्तिगत दिलचस्पी दिखाते हुए अविलम्ब उपरोक्त योजनाओं को लागू करे ताकि बिहार की जनता को 2008 की बाढ़ जैसी भयावह स्थिति से बचाया जा सके। 'सप्तकोसी बहुउद्देशीय बांध' बनने से 3300 मेगावाट बिजली भी पैदा होगी, साथ ही करीब 11 हजार वर्ग किलोमीटर कृषि योग्य भूमि सुरक्षित एवं सिंचित हो जाएगी जिससे बाहर के विकास को एक नया आयाम मिल सकेगा।

15.05 hrs

**STATUTORY RESOLUTION RE: DISAPPROVAL OF NEGOTIABLE
INSTRUMENTS (AMENDMENT) ORDINANCE, 2015
AND
NEGOTIABLE INSTRUMENTS (AMENDMENT) BILL, 2015**

HON. DEPUTY-SPEAKER: The House shall now take up Items No. 8 and 9 together.

Shri Jai Prakash Narayan Yadav – not present;
Shri Adhir Ranjan Chowdhury – not present;
Shri N.K. Premachandran – not present.

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE
(SHRI JAYANT SINHA): I beg to move:

“That the Bill further to amend the Negotiable Instruments Act, 1881,
be taken into consideration.”

The hon. Supreme Court in the case of Dashrath Rupsingh Rathod versus State of Maharashtra and another Criminal Appeal No. 2287 of 2009, held that the territorial jurisdiction for dishonour of cheques is restricted to the court within whose local jurisdiction the offence was committed, which in the present context is where the cheque is dishonoured by the bank on which it is drawn. Pursuant to the judgement of the Supreme Court, representations have been made to the Government by various stakeholders, including industry associations and financial institutions, expressing concerns about the wide impact this judgement would have on the business interests as it will offer undue protection to defaulters at the expense of the aggrieved complainant; will give rise to multiplicity of cases covering several cheques drawn on banks at different places, and adhering to it is impracticable for a single window agency with customers spread all across India.

To address the difficulties faced by the payee or the lender of the money in filing the case under Section 138 of the Negotiable Instruments Act, because of which large number of cases stuck, the jurisdiction for offence under Section 138

has been proposed to be clearly defined. The clarity on jurisdictional issue for trying the cases of cheque bouncing would increase the credibility of the cheque as a financial instrument. This would help the trade and commerce in general and allow the lending institutions, including banks to continue to extend financing to the economy.

The Negotiable Instrument (Amendment) Bill, 2015, Bill no. 151 of 2015, which proposed a principle for determination of the place of jurisdiction for cheque bouncing cases under Section 138 of the Negotiable Instruments Act, was introduced in Lok Sabha on 6th May, 2015 and considered and passed by Lok Sabha on 13th May, 2015. However, since the Rajya Sabha was adjourned *sine die* on 13th May, 2015, the Negotiable Instrument (Amendment) Bill, 2015 could not be discussed and passed by that House and the Bill could not be enacted. As Parliament was not in session and immediate action was required to be taken by the Central Government, an Ordinance, namely, the Negotiable Instruments (Amendment) Ordinance, 2015 was promulgated by the President on 15th June, 2015.

The Ordinance is similar to the Bill no. 151 of 2015, in the sense that the substantive principle for determination of the jurisdiction of the cases under Section 138 of the Negotiable Instruments Act remains the same, except that the two distinct situations of payment of cheque, (i) by submitting the same for collection through an account, or (ii) payment of a cheque otherwise through an account, that is, when cheques are presented across the counter of any branch of a drawee bank for payment, are explicitly covered under the Ordinance.

The Ordinance provides for the following amendments to the Negotiable Instruments Act:--

- (i) Filing of cases only in a court within whose local jurisdiction the bank branch of the payee, where the payee delivers the cheque for payment through his account, is situated, except in case of bearer

- cheques, which are presented to the branch of the drawee bank and in that case the local court of that branch would get jurisdiction;
- (ii) Providing that where a complaint has been filed against the drawer of a cheque in the court having jurisdiction under the new scheme of jurisdiction, all subsequent complaints arising out of Section 138 against the same drawer shall be filed before the same court, irrespective of whether those cheques were presented for payment within the territorial jurisdiction of that court; and
 - (iii) Providing that if more than one prosecution is filed against the same drawer of cheques before different courts, upon the said fact having been brought to the notice of the court, the court shall transfer the case to the court having jurisdiction as per the new scheme of jurisdiction; and .
 - (iv) Providing a new definition of a cheque in the electronic form.

The Negotiable Instruments (Amendment) Bill, 2015, the present Bill, is identical to the Negotiable Instruments (Amendment) Ordinance, 2015 except for an addition of Repeal and Savings Clause, which saves the action taken under the Ordinance and also repeals the Ordinance.

It is expected that the proposed amendments to the Negotiable Instruments Act, 1981 would help in ensuring that a fair trial of cases under Section 138 of the said Act is conducted keeping in view the interests of the complainant by clarifying the territorial jurisdiction for trying the cases for dishonour of cheques.

I would, therefore, request the hon. Members of this august House to support the Bill.

HON. DEPUTY SPEAKER: Motion moved:

“That the Bill further to amend the Negotiable Instruments Act, 1881, be taken into consideration.”

श्री प्रहलाद सिंह पटेल (दमोह) : उपाध्यक्ष महोदय, मैं परिक्रम में लिखित संशोधन विधेयक, 2015 के समर्थन के लिए यहाँ पर खड़ा हुआ हूँ।

पहले मैं आदरणीय वित्त मंत्री एवं वित्त राज्य मंत्री जी को धन्यवाद देता हूँ। समय के साथ परिवर्तन करने की शीघ्रता सरकार को करनी चाहिए, वह सरकार ने की है। चूंकि यह बिल राज्य सभा में नहीं पास हो सका, इसलिए यह फिर से इस सदन में चर्चा के लिए आया है। मैं सरकार को बधाई देता हूँ।

इसमें मुझे दो-तीन बातें ठीक लगती हैं। एक तो जो भी कंपनियाँ हैं या जहाँ से भी चेक जारी होते हैं, कई बार जब सदन में चर्चा होती है, तो जो मजदूरों की बात करता है, छोटे तबकों की बात करता है, तो वह सिर्फ उन्हीं की बात कहता है। कुछ लोग होते हैं, जो उद्योग सापेक्ष होते हैं, तो वे एकतरफा उन्हीं के हित की बात करते हैं। मैं समझता हूँ कि इस अध्यादेश के माध्यम से सरकार ने जो पक्ष सदन के सामने रखा है, उनमें सभी का हित है। इसलिए शायद यहाँ पर “सबका साथ, सबका विकास” का नारा सही लगता है। यदि कोई चेक बाउंस करता है, यदि एकाध करोड़ रुपये का मामला है, तो हो सकता है कि कोई आदमी, जहाँ पर उसका कार्यक्षेत्र है, जाकर अपने वाद को निपटाने की बात करे। लेकिन, यदि दस हजार रुपये का सवाल है और उसकी दूरी हजार किलोमीटर है, तो मैं नहीं समझता कि कोई व्यक्ति वहाँ पर जाकर वाद को निपटाने की बात सोचता है। इसलिए जो गरीब तबके के लोग हैं, यदि मैं मजदूरी करके आता हूँ या मैं कहीं पर छोटा-मोटा व्यवसाय करता हूँ और मेरे साथ कोई ऐसी धोखाधड़ी हो जाए और मुझसे कहा जाए कि दिल्ली जाकर अपना मामला निपटाएं, तो मैं नहीं समझता हूँ कि कोई आकर यहाँ पर लड़ सकता है, न तो खर्च के आधार पर और न ही अपनी परिस्थितियों के आधार ऐसा कर सकता है। ऐसी स्थिति में, मुझे लगता है कि समय के साथ हमें बहुत सारी बातों में तब्दिली करनी पड़ेगी। इसमें जो एक और परिवर्तन किया गया है, उसका भी मैं स्वागत करता हूँ और आपको धन्यवाद देता हूँ। तकनीक बदल रही है और उसके आधार पर जब हम हस्ताक्षर करने के अलावा जो भी अमेंडमेंट्स हो सकते हैं, उसे विधिवत् आई.टी. अधिनियम, 2000 के तहत इस बात में बड़ा स्पष्ट किया है और जिन शब्दों का इसमें प्रयोग किया है, मैं उसे जस का तस पढ़कर उसे सदन के सामने रखना चाहता हूँ। स्पष्टीकरण तीन-

“ इस धारा के प्रयोजन के लिए असीमित गूढ़ प्रणाली, कंप्यूटर साधन, अंकीय चिन्हक, इलेक्ट्रॉनिक रूप, इलेक्ट्रॉनिक चिन्हक के क्रमशः वही अर्थ होंगे, जो सूचना प्रौद्योगिकी अधिनियम, 2000 में उल्लिखित हैं।”

महोदय, जिन बातों में दंड प्रक्रिया संहिता, 1973 में और दूसरी बात, जो माननीय मंत्री जी ने कही है कि धारा 138 के तहत जो न्यायालय क्षेत्राधिकार होते थे, जिनमें ऐसी परिस्थितियाँ होती थी, ... (व्यवधान)

HON. DEPUTY SPEAKER: He is not yielding. Please take your seat. I will call you later.

श्री प्रहलाद सिंह पटेल: मान लीजिए कि यदि मैं कोई संस्थान चलाता हूँ तो मेरा यह कहने का कानूनी हक है कि मेरे न्यायालय का क्षेत्राधिकार यह है। उसी के तहत ही आपको उस कानून का पालन करना होगा। मैं सरकार को इस बात के लिए भी बधाई दूँगा कि दंड प्रक्रिया संहिता, 1973 हो या धारा 138 हो, दोनों को एक तरफ से यह तय कर दिया कि धारा 142 के तहत ही मामले चलेंगे। यदि एक से ज्यादा मामले हैं, तो वे एक ही न्यायालय में आएंगे और वहीं पर उनका निपटान होगा। इससे समय भी बचेगा, धन भी बचेगा और जो दुविधाएँ हैं, वे भी समाप्त होंगी। सबसे बड़ी दुविधा यह है कि हम उस पर लड़ पाएंगे या नहीं लड़ पाएंगे, इसका रास्ता साफ होगा। इस विषय पर मैं ज्यादा कुछ न कहते हुए सिर्फ इतना ही कहूँगा, चूंकि मैं गांव से आता हूँ, मजदूरों और किसानों की हमारी अपनी समस्याएँ हैं। मेरे सामने एक बार मामला आया, मुम्बई में हमारे यहाँ से अनाज़ के वैगन जाते हैं, उसके बाद जब उसने लेन-देन नहीं किया, तो सिवाय नेताओं के पास जाने के, उनके पास और कोई रास्ता नहीं बचा कि वे न्यायालय में जाकर लड़ पाएं। यह सच्चाई है। मैं एक बहुत छोटे-से गांव, गोटेगांव से आता हूँ। वहाँ के अनाज़ कभी पश्चिम बंगाल जाते हैं, कभी मुम्बई जाते हैं। व्यापारी जब लुट-पिटकर आते हैं, तो उनके पास सिवाय नेताओं के पास जाने के और कोई रास्ता नहीं रहता है। उनके पास लड़ने का कोई आधार नहीं रहता है। इसलिए मुझे लगता है कि ये ऐसे मामले हैं, जिनके तहत कहीं न कहीं रास्ता निकलेगा और समय आएगा, जब और इसे और बेहतर करने अवसर मिलेगा। मुझे यह विश्वास है कि यह सरकार उन कानूनों को निश्चित रूप से उन कानूनों को और सरलीकृत करके, स्पष्ट करके हम सबको लाभ देगी।

मैं सरकार को इस बात के लिए बधाई दूँगा कि हमेशा लोग एकतरफा चर्चाएं करने के आदी होते हैं, लेकिन भारतीय जनता पार्टी-एनडीए की सरकार ने सभी के पक्षों पर विचार करके इसमें स्थान दिया है। इसलिए मैं फिर से सरकार का अभिनन्दन करते हुए, इस बिल का समर्थन करता हूँ। धन्यवाद।

श्री राजेश रंजन (मधेपुरा) : उपाध्यक्ष महोदय, आपको जानकर बहुत दुख होगा कि अभी दो घण्टे पहले पटना में दो नौजवानों की गोली मारकर हत्या कर दी गयी।... (व्यवधान) उपाध्यक्ष महोदय, एक साथ बारह महिलाओं के साथ बलात्कार हुआ है, मैं इसे कैसे छोड़ दूँ।... (व्यवधान) मैं एक मिनट में मैं विनम्र निवेदन करना चाहता हूँ।... (व्यवधान)

THE MINISTER OF URBAN DEVELOPMENT, MINISTER OF HOUSING AND URBAN POVERTY ALLEVIATION AND MINISTER OF PARLIAMENTARY AFFAIRS (SHRI M. VENKAIAH NAIDU): If you have a serious issue, give a notice to the Speaker, the Government has no objection to discuss that issue. Please do not show it in the House. Tomorrow, you raise it or today, after the discussions on Bills are over, you meet the Speaker or the Deputy-Speaker. Once they say, 'yes'; the Government has no problem. We will take note of it. I will convey it to the hon. Minister for Home Affairs, and ask him to take necessary action.

15.16 hrs**STATUTORY RESOLUTION RE: DISAPPROVAL OF NEGOTIABLE
INSTRUMENTS (AMENDMENT) ORDINANCE, 2015
AND
NEGOTIABLE INSTRUMENTS (AMENDMENT) BILL, 2015 – Contd.**

SHRI B. SENGUTTUVAN (VELLORE): Mr. Deputy-Speaker, Sir, thank you for giving me this opportunity to participate in the debate on the Negotiable Instruments (Amendment) Bill, 2015.

Sir, with the spurt in the economic growth and enormous diversity of commercial transactions taking place these days, business community at large tend to use cheques as legal tender. Despite the fact that great inroads have been made into business transactions, be it credit cards or debit cards, the cheque has been able to hold its own, and in the electronic age, it has even been able to morph itself into an electronic form too.

With a view to encouraging the practice of using cheques in commercial transactions, and in order to give cheques some more measure of credibility, Parliament thought it fit to bring about the first amendment to the Negotiable Instruments Act way back in 1988 whereby a new Chapter, Chapter No.17 was incorporated, and in which Sections 138 to 142 were added into the Act. Section 138 of the Act is both the definitive and the penal provision.

Under the provision of Section 138 of the Negotiable Instruments Act, the person, the drawer who issues the cheque where the cheque is dishonoured for the reason of insufficiency of funds in the account of the drawer or for the reason it exceeds the arrangement made by him to honour the cheque, then, in that event, the payee of the cheque or the holder in due course may give notice in writing of the factum of dishonour of the cheque to the drawer of the cheque within a month, within 15 days initially, and on receipt of it, the drawer if he fails to pay the money within 15 days of receipt of the notice, either deemed, constructive or

actual notice, then, he is deemed to have committed the offence under Section 138 of the Act.

Section 139 is the presumption Section and Section 142 in the original Act, as it originally stood, provides for taking of cognizance. However, this Section does not provide for any particular territorial jurisdiction for commencement of the action. Later on, it was felt that the provisions were a little bit inadequate and there was difficulty in implementation and the conduct of the trials. There were so many backlog of cases. Therefore, in 2002, a second amendment was brought about by which the provision of Section 138 was amended, and also Sections 143 to 147 were incorporated into the Act.

The original provision of punishment which ran to one year was enhanced to two years in the 2002 amendment and the time for issuance of notice was enhanced from 15 days to 30 days for the benefit of the payee or the holder in due course. The other provisions from Sections 143 to 147 enlarge the scope of the trial insofar as the offences were to be tried by summary trial procedure and the offences were also made compoundable.

Since the provisions of Section 142 which provide for the process of taking of cognizance did not provide for territoriality of the venue of the trial in which the offence has to be tried. It was left to the court to interpret the place or places of jurisdiction in keeping with the provisions of Sections 177 to 179 of the Criminal Procedure Code. Therefore, the Supreme Court, in the case of *K. Baskaran versus Sankaran Vaidyan Balan* reported in 1999 7SCC 510 and AIR 1999 SC 3762 held that the cause of action for making a complaint consisted of a bundle of facts, at least five in number. One is drawing of the cheque, second is presentation of the cheque to the bank, third is returning of the cheque for reason of non-payment due to insufficiency of funds, and fourth is giving of notice and finally the failure of the drawer to pay money despite receiving the notice within 15 days of receipt of it.

As per this judgement, all these five acts which constitute the offence could take place anywhere; could take place within five territorial jurisdictions. Therefore, in pursuance of that judgement, all the five courts could try the offence. This being so, in the later case of Harmon Electronics versus Panasonic Private Limited which was reported in 2009 1 SCC 720, the Supreme Court, once again, held the place from which the demand notice was issued would not be deemed to have jurisdiction to try the offence. When this was holding the field, the Supreme Court in 2014 in the much discussed Dusharath Rup Singh Rathod versus State of Maharashtra reported in 2014 9 SCC 129 and AIR 2014 SC 3519 chose to take a different view and this case was decided by a large bench consisting of three Honourable Judges of the Supreme Court in which they overruled the decision in the Baskaran case and ruled as follows:

“We clarify that the complainant is statutorily bound to comply with Section 177 of Criminal Procedure Code and, therefore, the place or sight is where Section 138 complaint is to be filed is not of his own choosing. The territorial jurisdiction is restricted to the court within whose jurisdiction the offence was committed which in present context is a place where the cheques is dishonoured by the bank on which it is drawn.”

Therefore, according to the judgement of the Supreme Court, the court having jurisdiction to try the offence is the one where the drawee bank is situated. In the judgement, the Supreme Court also directed transfer of lakhs and lakhs of cases where trial had not commenced. So, it led to a chaotic situation in judicial circles. Therefore, the Government quickly rose to the occasion and thought of bringing about this amendment to remedy the situation.

The Hon. Minister spoke at length on the purpose of those amendments. The amendments include Section 6 (a) wherein the definition of cheque in the electronic form has been given a new context and meaning. The second amendment, which is the most important one, is to amend Section 142. By this amendment, the Government seeks to create a new sub-section (2) in which

Clauses (a) and (b) are incorporated. As per Clause (a), the territorial jurisdiction in a case of dishonour of cheque would be the place where the payee has an account. In the case of an at-par cheque, the territorial jurisdiction will be the place where the drawee has an account. Thus, there is a kind of evens out. The present amendment tries to strike a balance between the rights of the complainant and that of the accused.

The accused is further given another privilege in Section 142A where there is already a criminal complaint pending against him, the subsequent complaints will have to be transferred to the court which is already entertaining the complaints against him. That prevents him from the botheration of having to travel to other cities or places wherever he is prosecuted. Thus, the amendment, in my opinion is a very welcome one and it comes at a time when the payee or the complainant, who has already lost good money, is forced to travel to the place of the drawer to prosecute him. Therefore, I welcome the amendments.

But, this, by itself, will not redress the situation prevailing in the courts today. The courts, both appellate and trials courts are overloaded with cases and there are as many as five to six lakh cases relating to an offence under Section 138 which are pending even today. Thus an expeditious trial is one of the mandates of law particularly in the Negotiable Instruments Act under Section 143 (3). It is more honoured in breach than in observance. The trials in the trial courts stand protracted over long periods of time for the reason that service of summons could not be effected on the accused within a reasonable time, or even when the accused appears, he chooses to abscond from the trial. Even where non-bailable warrant is issued for his arrest, it is not simply executed by the police. Even if the accused is very much available within his own precincts, the police show exemplary indifference to apprehend the accused. This leads to protraction of trial in the trial courts and in the appellate forums.

We also see that the provisions are easily misused by the unconscionable few who fill up blank cheques which were taken not in discharge of any legally

enforceable liability but as a matter of security from the drawer. Even after the discharge of the liability, the unconscionable payee would try to fill up the blank cheque and try to embroil in an unwanted litigation. This also is a facet that we see during the trial of cheque dishonour cases.

Then, though the offence is bailable, yet the course adopted by the magistracy in some parts of the country leads one to wonder whether we are doing substantial justice at all. It is because, on appearance of the person, he is directed to take bail. At the time of taking bail, he is compelled to deposit crores of rupees which, according to them, is a part of the cheque amount. This kind of practice makes bail, an illusory relief to the accused and this again forces him to abscond. So, we need to give more teeth to the Act to make it serve the commercial purpose for which it has been introduced in the beginning.

Sir, with this I conclude. I thank you for giving me this opportunity. I also congratulate the Ministry for rising up to the occasion in bringing about this very important legislation which affects almost about five or six lakh complainant parties before various forums.

SHRI TATHAGATA SATPATHY (DHENKANAL): Thank you, Sir. I welcome the move of the Finance Minister to bring forth this Negotiable Instruments (Amendment) Bill, 2015. It had come earlier to this House but it has to come back to this House because of political considerations.

It is a good Bill and it needs all-round support. We, from the BJD, support this Bill. As you are aware, India has virtually an economy which is 50:50. There is a banked economy and there is an unbanked economy. This problem pertains to may be 40 or 50 per cent of the banked economy where not only big corporates but even small businessmen and small individuals suffer because of this cheque bounce issue. The Supreme Court's Judgement obviously pertains to a big industry or big commercial transaction between big companies as was referred to by one of our learned colleagues from AIADMK. I am certain he is a very learned and able lawyer and that is why he gives so many details. That Supreme Court Judgement necessitated the Government to bring forth this Bill by which we are trying to set right where something had gone wrong. There are a lot of people in this country today who are very keen for plastic money. Those admirers probably forget that those countries, which had jumped into the plastic money economy, had less black money in their systems. Although it could have a good impact because there would be probably less black money in that system but plastic money also has had a very bad record as has been visible in the recent past. Many tiger economies have collapsed while India with its double economy has managed to survive. I am not an economist and the Finance Minister is a professional man so, he would know the details. What has happened in Western economies and even in certain Asian economies does not board well for India to go in absolutely to the electronic transfer of money or electronic cheques. Maybe a balance should be found in this system also.

Practically, I have noticed one thing. When a cheque bounces, the bank sends us a notice that you have deposited a cheque on this bank from this client, from this town or city of such and such an amount and because of insufficient

funds, the cheque has bounced. Now, as the beneficiary, the person who should have got the money, the burden now falls on him. I have to take that cheque. I have to take that bank's notice and I have to go to the police station. I have to first file an FIR. Without filing an FIR, I cannot file a case. This is a standard practice. That is happening in many places where the cheques are bouncing. I would like a clarification in this regard. Every layer means D&D- Delays and Donations'. So, when the bank is declining and it is attaching a memo with the cheque that is returned, I think, that should be document enough to file a case which is very tardy now because the process before filing the cheque is complicated and cumbersome.

It has been mentioned earlier that there is also the bail process and the proceedings that take place in the court. We are not taking into account one point. Eventually the person may get the money five years later or seven years later and we really do not know how many years later. I have personally seen in my own case that in respect of a small cheque of Rs.10,000 where the case has been filed, the case has gone on for over four and a half years now but the money has not yet come. The person cannot be arrested. He is somewhere hiding. He has run away. The cheque has bounced. Apart from losing the money, there is also the opportunity that the person who was supposed to the money loses out. That is not being taken into account.

People say that it is not a question of money but it is a question of principles. But we all know that when confrontation takes place between money and principles, invariably it is money that wins and not principles. So, when a small businessman, a small entrepreneur is involved, the protection has to be there. ... (*Interruptions*)

SHRI BHAGAT SINGH KOSHYARI (NAINITAL-U.S.N.): Ultimately principles win. ... (*Interruptions*)

SHRI TATHAGATA SATPATHY: I am only talking about the practical scope. I am talking about a small businessman. A small businessman can never come to the Supreme Court and he would rather say: "Okay, let this amount of Rs.20,000

go. Who can go to Delhi?” They do not have the facility and the ability to get lawyers here to fight cases involving the amount of Rs.10,000 or Rs.20,000. So, the man loses out on the opportunity also. Delay in getting the money obviously implies loss of opportunity too. So, I would request that the Government has to consider if something can be done in this Act itself through an amendment in this regard. There should be an attachment of property when a cheque bounces and it is certified by his or her bank to be regularly becoming a defaulter. A provision should be there whereby property can be attached. More teeth to this Amendment Bill could be given whereby people would be deterred; people would be scared to issue cheques when they do not have money in their bank accounts because there are people who are known to issue big cheques knowing fully that they do not have that kind of money in their accounts.

So, I would suggest that whilst I am supporting this Negotiable Instruments (Amendment) Bill, 2015 – please take note that I am supporting this Bill – more teeth could be given so that it is effective and small and petty businessmen are protected and habitual offenders are severely punished.

Thank you.

SHRI ANANDRAO ADSUL (AMRAVATI): Mr. Deputy-Speaker, Sir, I rise to support the Negotiable Instruments (Amendment) Bill, 2015.

I would like to express my sincere thanks to the hon. Minister. This Bill was passed by the Lok Sabha on 13th May, 2015 and it was pending in the Rajya Sabha. In that circumstance, this Ordinance was promulgated on 15th June, 2015.

There are two things. There are two main amendments – one for instruments and the other for court jurisdiction. If you go into details, you will notice that higher number of cheques is bounced and the amount of those bounced cheques is also given. A large number of these cases are pending in various courts. So, to regulate the banking sector and to keep the faith of the customers, this Ordinance was very much essential in this situation.

Sir, I would give some examples. Suppose, one payee deposits his cheque in his bank in whatever branch that is there. If this cheque gets bounced, he approaches the appropriate court wherever the branch is there. Or otherwise, he presents his cheque to a bank in any other way and the cheque gets bounced, then the jurisdiction of the court lies in the area of the bank where the drawer's bank account is there. In another case, suppose there are various cases of a client in various courts. As per the promulgation of this Ordinance, those cases would come together in a single court. This is also a good amendment for the sake of the clients of the bank.

The Negotiable Instruments Act, 1881, Clause 2(a) clears the definition of the cheque which says:

“a cheque in the electronic forms means a cheque drawn in electronic form by using any computer resource and signed in a secure system with digital signature (with or without biometrics signature) and asymmetric crypto system or with electronic signature, as the case may be.”

As per the Information Technology Act, 2000 also, this is a good Amendment. The definition in 1881 Act was:

“A cheque containing the exact mirror image of a paper cheque and generated in a secure system using digital signature.”

That is why the above Amendment is there.

Sir, I am working in the banking field and it is my experience that the sufferers are the small clients because they cannot go in the court of law as they cannot afford the fee of the advocates. As my colleague Shri Satpathy said, for Rs. 10,000, Rs. 20,000, he is a small person; and he is cheated by the cheque drawer or whatever person is there. That is why two special provisions are there -- one for the sake of instrument and the other for the court jurisdiction. I endorse him that these provisions should be there.

I am thankful to the hon. Minister for bringing this very good Amendment Bill. On behalf of my party Shiv Sena, I fully support this Bill. Thank you.

SHRI JAYADEV GALLA (GUNTUR): Mr. Deputy-Speaker, I am thankful to you for giving me this opportunity to speak on this Bill.

Though the Bill appears to be small, it has a lot of bearing on the banking sector, trade and commerce. The objective of the Bill is to give clarity on jurisdictional issues to try cases under Section 138 of the Act of dishonoured cheques and increase the credibility of the cheques as a financial instrument.

As the hon. Minister rightly said, this is the result of a Judgment of a Three-Judge Bench of the Supreme Court. It is also right that the present Bill proposes to amend Section 142 of the Negotiable Instruments Act and clearly states as to where a complaint should be filed. It proposes if cheques is delivered for collection to the account of payee, the jurisdiction lies in the area of bank branch where payee maintains the account. Or, if the payee presents a cheques to a bank in any other way, the jurisdiction lies in the area of bank branch where the drawer maintains an account. This balances both in favour of the payee and the drawer of the cheque, and I welcome this.

Sir, as an institution, Parliament is mandated to make laws for the country. But the execution or implementation of the same is given to the Executive. In the absence of a strict execution mechanism and monitoring by Parliament about execution of not only through this legislation but any legislation for that matter, we are not going to achieve the objectives mentioned in the Bill.

Coming to the Bill, let me bring to the notice of the House the problems being faced by people in bringing the cases filed under this Act to a logical conclusion. According to the recent media reports, 30 per cent of cases pending in various courts of the country are under the Negotiable Instruments Act and the Motor Vehicles Act. Secondly, it is disappointing to note that cheque bouncing cases are taking 3-5 years just like a civil suit for recovery of the money. If we have this kind of delay, the very objective of the Bill is defeated. I agree that there are many factors such as non-availability of Magistrates. Many courts still follow the archaic system of serving summons which takes advantage of upper limit of six months in serving the summons. I suggest for consideration of the hon. Minister that it should be mentioned in the Bill itself that summons can be served through either E-mail, fax, courier or any other newer and quicker method of delivery. By using only the Postal Department for delivering the summons, there are many cases and the hon. Minister who himself is a renowned lawyer should be aware that in many cases the accused manages with the Postal Department and returns the summon resulting in serving of summons for second time. So, the delay in cases starts right from day one. And, Sir, adjournments are granted liberally and no efforts are made to complete evidence and cross-examination on the same day. So, I suggest for consideration of the hon. Minister for providing a timeline in the Bill itself that within the prescribed time the case has to be disposed of.

The next point I wish to make is the problems relating to Electronic Clearing Service. Through this process, money is transferred from one account to another. But here also there are problems. I will give an example of India's leading

bank, SBI. If you have a Savings Bank Account in SBI and if you have some Rs.1 lakh or Rs.2 lakh of money, what SBI will do is, it will transfer your money automatically to another account called Multi-Option Deposit which gives a little more interest when compared to the Savings Bank Account. If there is any cheque presented or ECS is to be done and if there is no balance in the account, SBI transfers the money from the MOD to the Savings Bank Account and honours that cheque. But there are some complaints that SBI is dishonouring cheques in spite of balance being in the MOD. In such cases, the drawer is penalized for no fault of his. So, I request the hon. Minister also to look into such transactions and make the bank responsible and it should be compensated to the customer.

Finally, the Bill says that the cases would be transferred to one court after this Bill becomes an Act. There are some objections to this. What will happen to the cases which are in the final stage? If such cases are transferred, the entire process will have to start again. So, the hon. Minister may consider that the victim be given the choice if he wants to transfer his pending case or just wish to continue it in the present court itself.

With these observations, I conclude my speech and I request the hon. Minister to please consider my suggestions. Thank you.

DR. BOORA NARSAIAH GOUD (BHONGIR): Sir, thank you for giving the opportunity.

I rise to support the Negotiable Instruments (Amendment) Bill. Basically, many of my predecessors, who have spoken at length, are renowned advocates and they know the subject. I will tell you that once upon a time, India used to live on ethics. Word is much more than a promissory note. That was the system. But unfortunately, because of globalization and neo-liberalisation, new litigations have come in. We used to say “*zubaan ki baat patthar ki lakir*”. This was the situation once upon a time. Today, the only people who used to honour the words seem to be farmers in the rural areas. That is why if they cannot pay, they commit suicide. But most of the corporates, most of the people who have Rs.100 crore of assets by taking loans from various banks by using various means, are the ones who usually fail the cheques. This Amendment Bill definitely will smoothen the process for the complainant because when I was going through the Supreme Court judgement, it was so surprising that the onus of the entire problem has been on the complaint. The accused is always in a situation where the complainant cannot reach him. Suppose the accused gives a cheque from a particular State, the complainant deposits the same in his bank account in his own State. If he has to file a case against him, obviously he cannot reach to the accused, who has defaulted in payment to him. But this amendment will definitely help the complainant in regard to pursuing his case.

When you go to section 138 which deals with criminality part of the offence of default of a cheque, I am happy that the time has been increased from one year to two years, but as many of the speakers have spoken, it is taking three to five years for a case to be settled. The problem is for a person who has lent the money. In the new liberal era, the problem is that give money by eliminating it. That is the situation. The problem for the complainant is how to recover the money at the earliest. His problem mostly is not whether the accused is jailed or not and whether the accused is jailed for one month or one year. His problem is

that his savings have vanished. Some people save throughout their lives and give it as an advance to the known fellows on compassionate or some other ground. It is a common knowledge that the criminal courts take four to five years. Ultimately, it defeats the very purpose of justice. So, I would request the hon. Finance Minister to think about it. If the money is not recovered and once the criminal part is there, again he has to file a civil case. He has to go to the court twice. He cannot get his money back by judgement in one court. He cannot get justice in one court. He cannot get money based on a judgement in one court. He has to go to two courts. In a way, that is an endless litigation process. More so, the accused is always known to the litigant and is also a habitual offender. To be frank, most of them are habitual offenders. In such a case, the complainant can never get back his money and justice. We welcome and agree with the amendment brought by the hon. Finance Minister.

Apart from that, I would like to suggest that there should be a time bound trial to recover the money. Secondly, the present criminal and civil courts cannot do justice in these matters. As some of the hon. Members have said, 30 to 40 per cent litigations are on this matter. So, you can make special courts for economic offences like this. It may be a small amount. Doing so does not require a big infrastructure as such cases do not require lot of evidence and counter-evidence because the *prima facie* evidence will be available in the form of a bounced cheque. There should set up separate courts, at least one bench in each State or each district. It will help the complaint.

I come to my third suggestion which is very important though it may not be related to the present amendment. I have seen many of the banks, who lend money for a car or a house, are in the habit of taking blank cheques. I have also signed many cheques. Now-a-days the employees of the banks keep changing and we do not know in whose hands such cheques ultimately lie. So, this business of getting signature on blank cheques should be, by law, banned so that it is not misused.

With this, I support the Bill and thank you very much, Sir.

श्रीमती रमा देवी (शिवहर): मैंने तो बोलने के लिए अपना नाम नहीं दिया था।

उपाध्यक्ष महोदय, मैं इस बिल के समर्थन में बोलने के लिए खड़ी हुई हूँ। अभी तक जितने वक्ता बोले हैं, जो तकलीफ जनता के बीच में आती है, जो चैक के विषय में आती है।... (व्यवधान)

मैं इस बिल का समर्थन बड़े पुरजोर ढंग से करती हूँ और मंत्री महोदय को धन्यवाद देती हूँ, जिस तरह की जनता की तकलीफें हैं, चैक का जो मिसयूज़ होता है, लोग अपने चैक को लेकर भटकते रहते हैं, हमारे पास भी आते हैं कि हमारा चैक बाउंस हो गया है, उसके बाद हमको पैसा नहीं मिल रहा है। इसको क्लियर करने के लिए नियम 138 का मैं हृदय से समर्थन करती हूँ।

धन्यवाद।

SHRI VARAPRASAD RAO VELAGAPALLI (TIRUPATI): Sir, thank you very much for this opportunity. I congratulate the hon. Minister for bringing clarity in the jurisdiction of the court where the Supreme Court on two occasions had to differ on their own judgements in 2009 and later. So, it is very much essential to protect the interest of genuine people. It is also very relevant as per the Law Commission Report. Literally, the cheque bouncing cases are choking the system. As many as 50 lakh cases are there all over the courts, and in Delhi alone it is touching almost 6 lakh cases. So, it is very much necessary.

My opinion is that a summary trial of three months may not be practical, and perhaps that needs to be re-considered. One more point that I want to mention, and I do not want to repeat what all other previous speakers have mentioned, is that the complainant may be given an opportunity to file where he wants it. As mentioned in the Supreme Court judgement of 1999, sometimes if the person who is committing the fraud has an edge in a particular court for various reasons, then the complainant will be at a loss. Therefore, since the complainant is at the losing end, so the privilege may be given to the complainant and wherever he wants to file the case he may be able to do it. It is also welcome that it is made as compoundable, but for habitual offenders mere two years may not be sufficient. So, as earlier speakers were mentioning, some more teeth may be given to this also.

One point, which was forgotten, was that there are several guidelines of the RBI with regard to NEFT, RTGS and IMPS, that is, transfer through mobile payment services, but these have not been considered. So, whenever a Bill is brought, if a comprehensive Bill is brought, then next time such a thing need not be brought. Therefore, when it is considered, the RBI guidelines and NEFT, RTGS and IMPS may also be considered.

Lastly, there is some discrepancy with regard to the CrPC Sections 177, 178 and 179 where the commission of place where this trial would be considered. Here, it is just opposite. So, there is a possibility that people could misuse the

difference between CrPC and the present Negotiable Instrument Act. So, this also needs to be rectified.

With these few observations, we strongly support this Bill. Thank you very much, Sir.

THE MINISTER OF FINANCE, MINISTER OF CORPORATE AFFAIRS AND MINISTER OF INFORMATION AND BROADCASTING (SHRI ARUN JAITLEY): Sir, before my hon. Colleague, Shri Jayant Sinha replies, just one or two questions that have been raised. Shri Sathpathy said that one has to first file an FIR. It is not necessary. Under Section 142, the complaint has to be made and cognizance will be taken only if the person aggrieved files a complaint. The Police cannot file a charge-sheet under a 138 case. Therefore, no FIR is required for an offence under 138. So, that may not be very accurate.

He wanted a provision with regard to attachment to be introduced. The provision for attachment already exists in the Code of Civil Procedure. Therefore, no independent procedure is required, and you will get attachment only if you file a civil claim. If you file a criminal complaint, then attachment cannot be there in a criminal case. If you file a civil suit for recovery of that money, then there is a corresponding provision in the Civil Procedure Code by which you can file an attachment.

The Members wanted that time-frame should be fixed for this. Now, in the 2003 Amendments, no specific time-frame was fixed. A new procedure was laid-down and the procedure was that along with the complaint an Affidavit has to be filed by the complainant saying that this is the bounced cheque, and this is a slip of the bank, which has given the reasons for bouncing.

16.00 hrs

The court will presume that slip to be correct. A provision to that effect was introduced in Section 146. Therefore, the moment along with the complaint you file an affidavit, which was provided for in Section 145, enclosing the copy of the bounced cheque and the slip, the court has to issue a notice. If it is not being done, I think it is for the courts to follow this procedure.

The last question which was raised was how do you serve the summons because this is a case where people avoid service of summons because they gain time. To make up for that, Section 144 was added that instead of a court process

going and the summons being issued only by a court process which a person can refuse, then all possible modes of service – whether it was a court process or it was a speed post and any other procedure approved by a court – could be employed. Today, even summons under this can be sent by an e-mail to the person concerned. All those provisions already exist. It is only to be enforced by the courts. Governments are not the enforcing agencies; the courts are the enforcing agencies, so they have to enforce it.

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI JAYANT SINHA): Mr. Deputy-Speaker, Sir, thank you very much for giving me an opportunity to respond to the questions posed by the learned Members who have spoken. We have had a very good discussion this time about this Negotiable Instruments Act, the Ordinance and the amendments that we have introduced. We had a very good discussion last time about this matter as well.

As my distinguished and hon. colleague, the Finance Minister, has explained, there are some intricate legal things that have been placed into the Act and, of course, have further been refined in the amendment that provide the foundation for contracts to work in the economy. I think it is very interesting to regard this as an example of how a modern day complex market economy works. If we do not have a sound legal foundation for the enforcement of contracts and for the contracts to be actually worked through, we will end up as far as the market economy is concerned, as far as business and commerce are concerned, with significant problems. We have significant problems today.

If you look at the facts, the facts are that today we have something like 18.27 lakh cases pending in District and Subordinate Courts associated with bounced cheques. In addition to that, we have 38,379 cases in the High Courts. Since we do not have a good way of enforcing these contracts and because the Supreme Court Judgment further complicated matters in terms of where the jurisdiction for trying these cases should be, we have as a result of that created tremendous pendency and backlog in the courts and, of course, impacted how the market economy and how commerce are working.

So, it is very important, and learned hon. Members have indicated this that while this is a very small and short Bill, it actually has profound significant implications for the functioning of the market economy. The matters that we have considered and the amendments we brought to the Bill that was introduced in May, 2014, we think will further enable the enforcement of these contracts and enable these trials to come to a speedy conclusion by consolidating cases, by trying the

cases in the jurisdiction of where the payee is. In that fashion, take into account, situations associated with small traders that are dealing with cheques that are bounced as well as very large organizations like banks and telecom companies that are dealing with a large number of cases that have been dis-honoured across the country.

So, these two amendments (1) in terms of the cheque collection through an account and (2) the new definition of the cheque in electronic form will enable us to be able to deal with this very large backlog of cases and be able to expedite the handling of these cases in such a fashion that we can really give a boost to commerce and the economy through what seems like a fairly simple Act.

Since all the learned Members here have supported this Bill, I hope all Members will pass the Bill. Thank you.

... (Interruptions)

HON. DEPUTY-SPEAKER: You can raise your point at the time of the Third Reading of the Bill. Otherwise, you could have participated in the debate.

श्री शरद त्रिपाठी (संत कबीर नगर): उपाध्यक्ष महोदय, माननीय विद्वान मंत्री जी जो विधेयक लाए हैं, वह आम जनमानस के लिए बहुत ही उपयोगी और बैंकिंग व्यवस्था को जवाबदेह बनाने में एक मील का पत्थर साबित होगा। मैं माननीय मंत्री जी से आपके माध्यम से कहना चाहूंगा कि दुबई जैसे देशों में बैंकिंग प्रक्रिया में यह व्यवस्था है कि यदि चेक बाउंस होता है और खाते में पैसा नहीं रहता है या स्पष्ट हो जाता है कि चेक देने वाले व्यक्ति ने जानबूझ कर ऐसा किया और उसकी देने की नीयत नहीं थी। मैं आपके माध्यम से जानना चाहता हूँ कि यहां पर माननीय मंत्री जी इस विधेयक में कोई ऐसा प्रावधान करेंगे कि जो भी इससे संबंधित हो। ... (व्यवधान)

HON. DEPUTY SPEAKER: This is not the way.

... (Interruptions)

श्री शरद त्रिपाठी: उस व्यक्ति या फर्म के एकाउंट को हमेशा के लिए ब्लैक लिस्टेड कर दिया जाये। ... (व्यवधान)

HON. DEPUTY SPEAKER: It cannot be another debate. When the reply of the hon. Minister is over, it cannot go on like this. You can only raise points.

... (Interruptions)

श्री निशिकान्त दुबे (गोड्डा) : उपाध्यक्ष महोदय, जो बिल के ऑब्जेक्ट एंड रीजन है, इसमें ट्रेड कॉमर्स और बैंकिंग इंस्टीट्यूशंस को फायदा होने वाला है। अभी माननीय मंत्री जी ने कहा है कि किसी न किसी कारण से इसे टाइम बाँड करने में परेशानी है। हम लोग सभी आचार संहिता का केस लड़ते हैं और हमेशा कोर्ट का चक्कर बार-बार लगाना पड़ता है।

मेरा आपके माध्यम से मंत्री महोदय से आग्रह है कि यदि आप इसे टाइम बाँड नहीं करते हैं, क्योंकि लोग कार और घर के लिए लोन लेते हैं, वे ई.एम.आई देते हैं, वे ई.एम.आई. के लिए एडवांस में चेक्स दे देते हैं। हो सकता है कि उस समय किसी कारण से उनके एकाउंट्स में उतना पैसा न हो। यदि उनका एक भी चेक बाउंस हो जाएगा तो उनको बार-बार दूसरे जगह चक्कर लगाना पड़ेगा। टाइम बाँड मैनर के लिए सरकार क्यों नहीं व्यवस्था करे?

SHRI B. VINOD KUMAR (KARIMNAGAR): Sir, many of the Members who participated in the debate have suggested for early disposal of cases. In 2009, the

Law Commission had suggested for establishment of fast courts. However, after 2009, no fast courts were established in this country. But very recently, the 14th Finance Commission has already suggested to the Finance Ministry that many cases under the Negotiable Instruments Act are pending in this country for the establishment of the fast track courts. In Metros like Hyderabad, Mumbai, Chennai and Delhi where corporate sectors are available, many such cases are pending. I would request the hon. Finance to speak on this.

SHRI JAYANT SINHA: Sir, we have, in the Negotiable Instruments Act, increased the penalty so that if the cheque is dishonoured, one can face imprisonment up to two years. I think, the penalties are quite strong as they are right now. There are already 349 Special Courts operating in the States and Union Territories to deal with these cases. There are provisions that it should be done where the payee is located and the cases can be consolidated. We expect that that will really enable us to be able to resolve many of these pending cases quickly and be able to streamline these problems that we are facing right now.

HON. DEPUTY SPEAKER: The question is:

“That the Bill further to amend the Negotiable Instruments Act, 1881, be taken into consideration.”

The motion was adopted.

HON. DEPUTY SPEAKER: The House shall now take up clause by clause consideration of the Bill.

The question is:

“That clause 2 stand part of the Bill.”

The motion was adopted.

Clause 2 was added to the Bill.

Clause 3

HON. DEPUTY SPEAKER: Shri N.K. Premachandran – not present.

The question is:

“That clauses 3 to 5 stand part of the Bill.

The motion was adopted.

Clauses 3 to 5 were added to the Bill.

Clause 1, the Enacting Formula and the Title were added to the Bill.

HON. DEPUTY SPEAKER: The Minister may now move that the Bill be passed.

SHRI JAYANT SINHA: I beg to move:

“That the Bill be passed.”

HON. DEPUTY SPEAKER: The question is:

“That the Bill be passed.”

The motion was adopted.

16.08 hrs**THE REPEALING AND AMENDING (FOURTH) BILL, 2015**

HON. DEPUTY SPEAKER: The House shall take up Item No. 10. Shri D.V. Sadananda Gowda.

THE MINISTER OF LAW AND JUSTICE (SHRI D.V. SADANANDA GOWDA): Hon. Deputy Speaker, Sir, I beg to move:

“That the Bill to repeal certain enactments and to amend certain other enactments, be taken into consideration.”

This Repealing and Amending Bill is one of the periodical measures by which enactments which have ceased to be enforced or have become obsolete or the retention whereof in the Statute Book has become unnecessary are repealed and removed from the Statute Book.

The second object is to correct the formal defects or patent errors detected in the enactment. The Union Government under the able leadership of hon. Prime Minister Shri Narendra Modiji is committed to bring reforms in the legal system of the country to make it more accessible to the common man. For the fulfilment of this objective, the Government has undertaken a comprehensive review of the present legal system, to simplify complex registration, to convert the overlapping legislation and to repeal redundant laws.

In this direction, the Prime Minister's Office has set up a two-member Committee on 1st October, 2014 for repeal of obsolete laws. Various reports of the Law Commission and the report of the two-member Committee were taken into consideration and we identified as many as 1,863 Acts for repeal. We have already moved two Bills consisting of 35 Acts and 90 Acts which have already been enacted by the Parliament. Another Appropriation Bill of 2015, which was introduced and passed by the Lok Sabha and is now pending before the Rajya Sabha, proposes to repeal about 758 Appropriation Acts. 289 Acts have been identified for repeal by respective States. These Acts were passed by the Parliament when the States were under the President's Rule. As per the

Constitutional provisions, these have to be repealed by the States. I have already written letters to the Chief Ministers of various States and requested them to repeal those also.

The present Bill is for repeal of 295 Acts. Taking this all together, action has been initiated and completed in respect of about 1,467 Acts out of 1,863 Acts. This being a periodical measure to clean the statute book, it is necessary that the repealing be done. I, therefore, pray that the Bill be taken up for consideration and passing.

HON. DEPUTY SPEAKER: Motion moved:

“That the Bill to repeal certain enactments and to amend certain other enactments, be taken into consideration.”

श्री गणेश सिंह (सतना) : उपाध्यक्ष महोदय, माननीय विधि मंत्री जी ने निरसन और संशोधन (चौथा) अधिनियम, 2015 यहां प्रस्तुत किया है। मैं उसके समर्थन में अपनी बात रख रहा हूँ। मैं सबसे पहले माननीय मंत्री जी और माननीय प्रधान मंत्री जी को धन्यवाद देना चाहता हूँ। एक बहुत अच्छी पहल की जिसकी वर्षों से जरूरत थी। ऐसे बहुत बड़ी संख्या में अंग्रेजों के जमाने के बने हुए डेढ़ सौ, पौने दो सौ साल पुराने कानून हैं जिनकी आज कोई उपयोगिता नहीं है, लेकिन वे किताबों में दर्ज हैं। उनका निश्चित तौर पर निरसन किया जाना जरूरी है। जब अटल बिहारी वाजपेयी जी प्रधान मंत्री थे, उस समय 1998 में यह पहल शुरू हुई थी। उसके बाद जब नरेन्द्र मोदी जी प्रधान मंत्री बने तो उन्होंने अपने चुनावी घोषणा पत्रों और चुनावी सभाओं में भी इस बात का उल्लेख किया था कि जो पुराने कानून हैं, जिनकी उपयोगिता नहीं है, उन्हें हम खत्म करेंगे। वे जब अमरीका में न्यूयार्क गए थे तो वहां उन्होंने जब इस बात को दोहराया तो उपस्थित लोगों ने तालियां बजाकर उनके इस फैसले का स्वागत किया था। सचमुच ऐसे-ऐसे कानून हैं जैसे हावड़ा ऑफिस एक्ट जिसकी आज कोई जरूरत नहीं है, गंगा टैक्स कानून 1880 का है, ड्रॉमेटिक परफार्मेंस एक्ट 1872 का है, वेस्टलैंड क्लेम एक्ट 1867 का है। 1878 में एक कानून बना था कि यदि सड़क पर एक रुपया पड़ा हो, आपने देखा और सरकार को सूचना नहीं दी तो आपको सजा हो जाएगी। इसी तरह 1934 में एक कानून बना पतंग उड़ाने और पतंग बनाने के लिए भी आपको परमिट लेना पड़ेगा। एक कानून 1887 का था कि यदि किसी होटल में पानी पीना हो, शौचालय जाना हो, यह आपका अधिकार है। ऐसे अनेक उदाहरण बता सकता हूँ जिनकी कोई जरूरत नहीं थी। मुझे खुशी है कि माननीय प्रधान मंत्री जी के मार्गदर्शन पर विधि मंत्रालय का लगातार ऐसा चौथा संशोधन विधेयक है।

इस बिल के दो पहलू हैं, एक संशोधन और दूसरा निरसन, सबसे पहले मैं निरसन पर चर्चा करूंगा। इस बिल में 295 अधिनियमों को कानून की किताबों से हटाने का प्रावधान है, जिसका विस्तृत उल्लेख मंत्री जी ने अभी किया है। डेढ़ दशक पहले विधि आयोग ने 250 कानूनों को रद्द करने की सिफारिश की थी लेकिन वह आज तक नहीं हो पाया। पी.सी.जैन कमेटी ने भी 250 अप्रासंगिक कानूनों को खत्म करने की सिफारिश की थी, लेकिन वह भी नहीं हो पाया। जैन कमेटी ने 1998 में 700 विनियोग के वित्त विधेयकों को खत्म करने की सिफारिश की थी, ऐसी बहुत सारी सिफारिशें पड़ी रहीं, लेकिन उस पर कोई अमल नहीं हुआ। मंत्री जी ने यह पहल करके निश्चित तौर पर अपना किया हुआ वादा पूरा करने का प्रयास किया है। इसके लिए दो सदस्यीय कमेटी गठित की गई थी जिसमें कहा गया था कि 15 अक्टूबर, 2014 तक 2781 केन्द्रीय अधिनियम विद्यमान थे, उनमें से 1741 केन्द्रीय अधिनियमों की पहचान की गई जिनकी अब उपयोगिता नहीं है। उनमें 777 ऐसे अधिनियम हैं जिन्हें पूर्णतः या अंशतः निरसन किया जा

सकता है। 83 केन्द्रीय अधिनियम जो राज्यों से संबंधित हैं जिन्हें राज्य के विधान मंडलों को निरसण करना है। वर्ष 2010 तक अधिनियमित 624 केन्द्रीय विनियोग विधेयक को भी निरसित करना है। केन्द्र शासित प्रदेशों में 257 विनियोग अधिनियम ऐसे बने हुए हैं जो केन्द्र शासित प्रदेश को करना है। पहला निरसण विधेयक में 35 कानून निरस्त हुए थे, दूसरे निरसण विधेयक में 90 कानून निरस्त हुए थे, तीसरे निरसण विधेयक में 11 मई, 2015 को पास हुआ था जिसमें 758 विनियोग विधेयक पास हुए थे। लोक सभा में सारे काम हो रहे हैं। ...* यह देश की जरूरत के विधेयक हैं, लोगों की जरूरत के विधेयक हैं। अभी कुछ दिनों से हम देख रहे हैं कि विपक्षी दल के लोग सदन का बहिष्कार कर रहे हैं। पिछले 50 वर्षों तक देश में राज करने वाली पार्टी की बेसिक जिम्मेवारी थी कि देश हित में सत्ता पक्ष का साथ देते।

HON. DEPUTY SPEAKER: Whatever Shri Ganesh Singh has said about Rajya Sabha is not to be recorded.

श्री गणेश सिंह : इतने लंबे समय तक राज करने वाली पार्टी जिनकी बेसिक जिम्मेदारी इस देश को सही दिशा देने की थी, जनतंत्र में जनता सरकार से काम चाहती है। सरकार आए और काम नहीं करें और जनता की जरूरत को पूरा नहीं करे तो मेरे हिसाब से यह न्याय नहीं है। आज सबसे बड़ा खतरा देश में विश्वास का पैदा हो गया था, वर्ष 2014 के चुनाव के पहले यही स्थिति थी, लोगों का विश्वास सरकार के ऊपर से उठ गया था, राजनीतिक दलों के नेताओं के ऊपर से उठ गया था, ऐसी विषम परिस्थिति में जब देश फंसा था तब नरेन्द्र मोदी जी ने देश को नई दिशा देने का प्रयास किया, जनता ने उन पर विश्वास किया, भरोसा किया। उस भरोसे को लेकर पहले दिन से लेकर आज तक बढ़ती जा रही है। जो वायदे किए गए, चाहे वह वित्त क्षेत्र में सुधार लाने का हो, सामाजिक क्षेत्र में नई नई योजनाएं बना कर लोगों की गरीबी दूर करना हो, लोगों को रहने के मकान देने की बात हो, पीने के पानी का विषय हो, कृषि क्षेत्र को बढ़ावा देने के लिए सिंचाई की बात हो, जन-धन योजना के माध्यम से लोगों को बैंक से जोड़ने का काम किया, ये तमाम सारे काम उन्होंने किया। उसी कड़ी में हमारा कानून का क्षेत्र है जिसमें बहुत सारी सुधार किए जाने की जरूरतें हैं, पुराने कानून का निरसण होना चाहिए, इन सारे विषयों के बारे जो कुछ भी उन्होंने कहा वे सारे एक-एक करके पूरा जा रहा है।

* Not recorded.

बेरोजगारों के मामलों में भी उन्होंने कहा था, तो आज कौशल विकास, मेक इन इंडिया, मेड इन इंडिया आदि तमाम कार्यक्रम शुरू हुए हैं। इससे सचमुच लगता है कि एक ऐसी जनप्रिय सरकार, जिसने देशवासियों को सही दिशा में ले जाने का वायदा किया था। आज सरकार के कदम आगे बढ़ रहे हैं। आज हमारे देश के विकास का जो मॉडल है, नींव है, वह साल भर में मजबूती से दिखाई पड़ने लगी है। आने वाले वर्षों में निश्चित तौर पर वह एक अच्छा भवन तैयार कर नये स्थान बनाने में कामयाब होगी। वह नींव एक अच्छे भवन का निर्माण करेगी और देश को ठीक दिशा में ले जाने में काम करेगी।

उपाध्यक्ष महोदय, मैं इसका दूसरा पहलू बताना चाहता हूँ। इसमें एक संशोधन भी है कि जहां पर महिलाएं काम करती हैं, वहां अगर उनका उत्पीड़न हुआ तो उस पर कारगर कार्रवाई कैसी हो? इस पर एक समिति के निर्माण का प्रस्ताव है, जो इसमें संशोधन के रूप में आया है। उसकी धारा 5, 7 और 24 में संशोधन किया जायेगा। एक समिति बनेगी, जिसका कार्यकाल तीन साल का होगा। उस समिति के पास सभी इकाइयां, चाहे ग्राम पंचायत में इस तरह से अपराध हुआ हो, नगर पंचायत में हुआ हो, विकास खंड में हुआ हो, जिले में हुआ हो, तो वह उस समिति के पास केस जायेगा। समिति सात दिवस के अंदर उसका निराकरण करेगी, तत्पश्चात् उसमें कानूनी कार्रवाई होगी। इसी तरह से राज्यपाल से संबंधित एक विशेषाधिकार संशोधन नियम, 2014 था, उसकी भी धारा दो में संशोधन का प्रस्ताव है। मैं इनका पुरजोर समर्थन करता हूँ।

मैं मंत्री जी को धन्यवाद करते हुए यह निवेदन करना चाहता हूँ कि जो शुरूआत हमारी सरकार ने की है, वह शुरूआत निरंतर तेज गति से बढ़ती जाये। देश में जो राजनीतिक दल, राजनीतिक नेता, और आम लोग हैं, वे इसके समर्थन में पूरी तरह से साथ चलें, ऐसी अपील करते हुए मैं इस बिल का समर्थन करता हूँ।

SHRI M. UDHAYAKUMAR (DINDIGUL): Hon. Deputy-Speaker, Sir, Vanakkam!

I am very glad that our hon. Puratchi Thalaivi Amma who is the General Secretary of AIADMK Party has sworn in as the Chief Minister of Tamil Nadu for the fifth time with a historic margin of over 1,50,000 votes in Dr. Radhakrishnan Nagar Assembly constituency.

I rise to participate in the discussion on the Repealing and Amending (Fourth) Bill, 2015. This is an effort on the part of the Government to review and remove the enactments which are obsolete and redundant and unnecessary.

All of us understand that the archaic laws are to be scrapped as they are creating hindrance in judicial and administrative proceedings. It is pertinent to mention a report which said that these laws are a burden on India's political legacy as now they are outdated, fulfilled or surpassed.

Since the 1950s, ten repealing and amending laws have been enacted through which as many as 1,291 enactments have been repealed. There have been so many laws in the statute book which were framed nearly 150 years ago to meet the requirements of those days; but in course of time, they lost their relevance and their presence and are creating a lot of administrative problems.

As on 1st February, 2001, the Supreme Court had 21,936 cases pending. However, the major problem is with the High Courts where in the year 1990 there were 19 lakh cases pending. A large pendency of cases was attributed directly to the archaic laws. All of us will be happy if the obsolete laws which create administrative and judicial hindrance are weeded out. It should be a continuous process.

Our statute is full of obsolete laws, some dating back to the 19th century and early 20th century. Having outlived their utility, these laws need to be repealed, for which recommendations have been made from time to time by various government appointed bodies.

In September, 2014, the 248th Report of the Law Commission gave us a database of 1086 Union Government laws. This database excludes 253 statutes that have been recommended for repeal earlier but still continue on statute books. The database also excludes Appropriation Acts. The 248th Report recommended repeal of 72 statutes and chose another 261 for more scrutiny.

In October, 2014, there was the 249th Report of the Law Commission which identified 77 more statutes for repeal. There were separate recommendations on partial repeal and on 11 World War II ordinances. We also had the 250th Report of the Law Commission which identified 73 more statutes for repeal. Without getting into details of how the numbers added up, with these three Reports, 258 old statutes were identified for repeal.

In November, 2014, there was the 251st Report of the Law Commission with 30 more statutes added and the number of old statutes identified for repeal then went up to 388.

The Ramanujam Committee was set up by PMO in September, 2014 and it submitted a mammoth four-volume report, more comprehensive than the Law Commission exercise. Thus, we know that since 1834, 6612 Central statutes have been enacted. At some point or the other, 3831 have been repealed.

As on 15th October, 2014 we are left with 2781 Central statutes including amending legislation and Appropriation Acts. Of these, the Ramanujam Committee identified 1741 Central Acts for repeal. Of the 1741 statutes, 777 need to be repealed by the Union Government; 83 by the State legislatures since these are Central Acts on State subjects; 624 are Central Appropriation Acts and 257 are Central Appropriation Acts on State subjects, which, therefore, have to be repealed by State legislatures. If one ignores those that have to be repealed by the State legislatures, the already repealed 125 must be benchmarked against the identified 1401. Hence, it appears that we have not repealed even 10 per cent yet. Let us get the Appropriation Acts out of the way first because those are easier to handle. There are 902 of those, including Railway and State Appropriation Acts.

With the Law Commission and Ramanujam Committee taken together, the picture is something like this – 637 Acts can be repealed by Parliament; 84 Acts have to be repealed by the State legislatures; 58 Acts can be repealed by Parliament but only in consultation with the State Governments and 28 Acts that have something or the other to do with the State reorganisation, so, the views of the Union Home Ministry become essential.

The Law Commission in its 248th, 249th, 250th and 251st Reports on “Obsolete Laws: Warranting Immediate Repeal”, *inter alia* recommended for repeal of 289 Acts.

The Repealing and Amending Act, 2015 is to repeal 35 Acts and the Repealing and Amending (Second) Act, 2015, which is to repeal 90 Acts, have been enacted.

Moreover, it is true that the Appropriation Acts (Repeal) Bill, 2015, to repeal 758 Appropriation Acts, as passed by the House of the People on 11th May, 2015 is pending in the Council of States. On remaining Acts, action to repeal is at different stages.

The Repealing and Amending (Fourth) Bill proposes to repeal 295 obsolete and redundant laws lying unnecessarily on the statute book. A few of the laws deemed outmoded will remain on the statute book for now are: Lepers Act of 1898; Elephants' Preservation Act of 1879; Foreign Recruiting Act, Act 4 of 1874; Children (Pledging of Labour) Act, Act 2 of 1933. I must say that this weeding out exercise should have been undertaken way back in 1950, when the Constitution came into being, and we should not have waited till 2015. There goes another saying, 'better late than never'. Having said this, it is important to appreciate another aspect. It is not always the case that a statute can be repealed in its entirety. There are instances where a statute needs retention, but some sections needed to be scrapped. There are instances where a consolidation and harmonization exercise is required. There are also instances where repeal has to be matched with new legislation, plugging the gaps. These take more time than outright repeal.

The Department-Related Parliamentary Standing Committee on Personnel, Public grievances, Law and Justice in their 73rd report observed that 32 amending Acts though dead have continued to remain on the statute book in the absence of their formal repeal and thus, have unnecessarily been congesting the statute book. The repeal of such amending Acts does not reduce the plethora of applicable law in any way and therefore their repeal is not on the same footing as the repeal of a law though obsolete has been a cause of unnecessary hardship to the people.

The Standing Committee of Parliament also suggested that Government should lay more emphasis on identifying such laws and take early steps for identification and repeal of such laws to provide real relief to people from obsolete and archaic laws.

Another important clause suggested by the Committee is the sunset clause. As regards amending Acts, Government should examine feasibility of providing in such amending Acts, a sunset clause for their automatic repeal so that these do not remain on statute book after their purpose is achieved. Such a provision will do away with the need of bringing a repealing Bill every now and then to repeal amending Acts.

The Committee was apprised that legislative scavenging is a periodic exercise to cleanse the statute book. The Committee wanted that simple periodic scavenging of statute book will not suffice the need of the globalised economy. It is the need of the hour to have easy and understandable codification of the law. Hence, in view of the above, I make an appeal that the Government should take efforts to make the laws simple while reviewing the existing enactments on the statute book.

I fully endorse the views of the Standing Committee of Parliament in this regard. *Bhogi* is celebrated on the first day of Pongal festival in honour of Lord Indra. Another ritual observed on this festival day is that useless household articles are thrown into a fire, made of wood and cow-dung cakes. Girls dance around the bonfire, singing songs in praise of the Gods, the spring and the harvest.

Agricultural wastes are burnt to make bonfire and it is to keep us warm during the last lap of winter. Our tradition and festivals teach us on every aspect of life. In a similar way, let us weed out unwanted and unutilized archaic laws regularly and legislate simple and effective laws for the welfare of the people.

With these words, I thank you hon. Deputy Speaker, Sir, for having given me this opportunity and I congratulate the hon. Law Minister.

SHRI TATHAGATA SATPATHY (DHENKANAL): Sir, while commencing discussion on the Repealing and Amending (Fourth) Bill, 2015, I am reminded of a Chinese proverb which goes like this: Consider the past and you shall know the future.

The Central Government has taken a comprehensive review of laws and the legal system with a view to removing the incoherent and redundant laws. It is a good effort to unburden our statute books. But sadly we as a country are known not to have a good precedence of recording unbiased history. If you see our history we have documents like the Babarnama and the Akbarnama. In other words, what that kind of documents does is it records the history of the society, of the nation, of the system only from the perspective of the rulers or the cohorts of the rulers, but not from the point of view of the people as to how the common man, the toiling masses survive.

Therefore, I would like to bring to the notice of the hon. Minister and the Government that this year this is the fourth time that such a repealing and an amending Bill has come to Parliament. Earlier, we had three such Bills and this is the fourth one. Are we archiving these laws? It is because these laws are going to be part of our national history one day or the other. Let us imagine a situation where 100 years or 150 years hence when our great grand children or some people, may not be of our families, or children of the nation would be sitting here and they would like to look back and see what has been the history of promulgation of ordinances, making of the laws, what were the discussions. Do we have a proper historical documentation of these laws? The way we are going about it seems like to unburden our statute books to make them slimmer we are getting rid of part of our history.

So, this may create confusion when somebody would like to study the evolution of our legislation process. This staccato manner of bringing such repealing laws, bringing it piecemeal creates a suspicion in the minds of many that probably the Government is interested to create a stop gap arrangement that before

this law is repealed do what you want to do. So, that benefits probably a very unknown, small number of people who are unknown to us but who know what is happening, which laws are going to be repealed and so they probably are taking benefits.

Sir, when the Law Commission has given 1741 laws need to be changed, why are we dealing piecemeal is a suspicion that would strike, I guess, any right thinking citizen of India. These laws were passed during the President's Rule in various States. I suggest that a Committee comprising lawyers and historians should look at these repealed laws or the laws to be repealed and ensure that this does not become a habit. Let us do this once and for all. But let us keep a record of the laws that we are repealing. While we are repealing or we are in the motion of repealing these laws, we are also aware that socially relevant laws which are becoming archaic also need a re-look and probably they need repealing also. I would give an example of something like Section 377, the law relating to small section of society. But it has a relevance to a particular kind of people who are human beings, who have feelings like us, but their sexual needs are different from a lot of people we know. We are not looking down on them. They are neither superior nor inferior. They are equal to us. So, having a second look at the law that relates to homosexuality would be a step forward towards creating a modern society in India which this Government has been professing that it has been trying to do.

These old and draconian laws have harmed many people in this country. For example, in my State, *bhang* is a derivative of a plant called *indica sativa*. It is something that is taken in religious festivals. But we have the law, that is the NDPS Act, which makes it illegal. In the villages of Odisha also, people take marijuana, people take *bhang* not as an intoxicant. It is not like alcohol. We have legalised alcohol, and we keep opening shops after shops even along the highways and we encourage people to drink

In my State the women folks are very bothered with alcohol. There are many tiny revolutions in every village. I noticed it even in my constituency where the women folks are objecting to alcohol being sold openly, and legally through the Government shops. There is no law that stops the selling of alcohol. But we come down heavily on the intoxications of these poorer people, the field workers, and the rickshaw pullers through the NDPS Act. So, that is also an Act that needs to be re-looked at.

I would also draw the attention of the hon. Minister to the current Information Technology Act. There has been a lot of discussion about the net neutrality. A lot of people are very upset with the way we have been dealing with this subject of net neutrality. We recently saw how the Government banned certain sites and then again rescinded its orders, for reasons unknown. Today, it could be a bad site, it could be a pornographic site which we all support should not be watched by people. But when you start doing something like that, then there is no end to the attitude that I will only ban this much and no more. Once you allow the bureaucracy, once you allow the system to go ahead and start banning and they start moral policing the whole nation, then there is no end to moral policing and who will be the next victim is the question that probably none of us here can answer.

Similarly, I would suggest that there be a debate and the hon. Minister can initiate it on the Uniform Civil Code. That is a matter that also disturbs a lot of people in this country. We have very many political thoughts on it. We have based our laws on old religious scriptures whereas the world is moving way beyond religious scriptures, way beyond thoughts which are akin may be in some ways to the thoughts that are being propagated by organisations like the ISIS. If you want to combat those evil organisations like the ISIS, then you have to become a more alert and a more modern society which encompasses with affection every citizen of the nation. The moment you start differentiating, the moment you start dividing society, then you fall prey to the evil organisations like the ISIS.

So, while supporting this Repealing and Amending (Fourth) Bill, 2015, I would urge upon the Government to have a rethink on some of the socially evil laws, socially bad laws and socially outdated laws that are still there in our statute books that do not deserve to be there and that those laws are behaving like chains in our path to democracy and to true freedom. Thank you, Sir.

DR. SATYA PAL SINGH (BAGHPAT): Hon. Deputy-Speaker, Sir, I thank you very much for calling me to speak.

I stand here to welcome and support the Repealing and Amending (Fourth) Bill, 2015. I congratulate the hon. Prime Minister and the hon. Law Minister for bringing forward this Bill. Law is to ensure easy access to 'justice to all,' especially the poor and the common man and to ensure the rule of law so that welfare of the people is ensured in this country. Laws like that should spare no one. That should be the spirit of the law. Whatever are the problems in India, especially there have been a plethora of laws on the same subject which have very complicated and complex things. Sometimes, they are very much contradictory laws. We know in law parlance that ignorance of law is no excuse. There are hundreds of thousands of laws which are there. When lawyers are not even aware of the laws, how can we expect that a common man would know the law?

In the same House, about a few years back, the then hon. Home Minister mentioned: "We can enact the law in this country but we cannot implement it." If we are not able to implement the law, what is the point in enacting the laws? So, we have to keep the laws to the minimum extent of what is required for the country.

Secondly, I come to obsolete, redundant, contradictory and unnecessary laws. Many of the laws are of British era. If we talk about police, we know that we are still having the 1861 law. We are still having the IPC, the Indian Evidence Act of the British era. So many laws are there which are not relevant today. So many laws have become obsolete. That is why, in this country, we are not having the kind of law that is required. That is why, police and the other machinery are suffering. In fact, ultimately, the public is suffering. In practice, I found out one thing. I do not want to go into the details. When laws become the instrument or tool of harassment of the common man, people suffer. We have laws of that kind. These laws are of British era which also show that we are still mentally slaves and we have no change in this country, we have not become truly Independent.

There was a World Bank Report in 2014 on doing business. It mentions that it can take up to 1400 days in India to get legal remedy for non-enforcement of the law. It is about four years of time! It also says that the cost of it can run up to 40 per cent of the claim. It further says that to start a business in India, it takes up to 90 days. Now, because of our Government, it has been reduced to 27 days where the world average is only 7 days or less than that. Because of the plethora of laws, millions of cases are pending in our courts. Because of that, small issues can be taken by the advocates. There are so many obsolete laws on the same subject. Therefore, there is a need how to integrate the similar laws, how to eliminate the laws which are useless laws, how to make a concerted effort for the judicial reforms in this country. That is why, consistently, so many Law Commissions in India in their Reports and in all the Chief Justices Conferences, they have always mentioned that we have to reduce the number of laws in this country.

In 1998 when the NDA Government was there under the leadership of Shri Atal Bihari Vajpayee, a panel was constituted and they have recommended that 1382 laws had to be repealed in this country. More than 400 laws were repealed. When this Government came into office, our hon. Prime Minister stated that this country requires that almost every day, we have to repeal some Act. Then, I think, there was this two-member Committee which was constituted. On the basis of the Law Commission's Report and the PC Jain Commission Report, they recommended that 1741 laws are to be repealed. Today, 295 Acts have to be repealed. I would also request the hon. Law Minister that there should be an automatic repeal clause. Section 6A of the General Clauses Act should also be amended. As we are enacting the law, there should be an automatic repealing of the Acts. There should be a time bound action to repeal obsolete, redundant and unnecessary laws. In the minimum Government and maximum governance scenario, to ensure that we have maximum governance, we require less and less laws. As we know simple food is good for the health, similarly simple and small law is good for the country.

I would also request the hon. Law Minister that we should learn from Compendium Law. The first law book in the world was the *Manusmriti*; similarly, the Kautilya's *Arthashastra*. We have to learn from them so that we can ensure the health of the society. With these words, I end here.

SHRI B. VINOD KUMAR (KARIMNAGAR): Sir, the Central Government had taken initiatives to reform the legal system in our country. I congratulate the hon. Law Minister who took the initiative to enact this repealing Act. In this year, already we have passed three repealing Acts, repealing about 883 Acts. Now, through this Bill, we are going to repeal 295 Acts. All these Acts were passed in this House by our predecessors, who enacted these laws, keeping in view, the situation at that time. However, after fulfilling its intention, now, as these laws are obsolete, redundant and are not necessary in the given circumstances, the Government had taken the initiative. All of us should support this Bill.

On behalf of my Party, we are supporting it. I expect and request the hon. Minister to see that further Acts, which are redundant as expressed by the two-member Committee, are repealed by bringing in a legislation as early as possible.

THE MINISTER OF LAW AND JUSTICE (SHRI D.V. SADANANDA GOWDA): I thank all the hon. Members who have participated in the debate. Everybody has supported the Bill with certain observations. Specially two hon. Members have raised an issue as to why is this piecemeal legislation. Practically, we are also trying to see that all the obsolete laws, which have been identified, should be repealed as early as possible. But as far as these matters are concerned, each and every Act which we are going to repeal, there is a need to have consultations with the Ministry concerned; the administrative Ministry has to be consulted; we have to take their opinions. Then only, we can go ahead for repeal.

Similarly, certain subjects which are in the Concurrent List, we have to write to the State Government to get their opinion. Then only, we can go ahead for the repeal. I can assure the hon. Members that certainly all the 1,863 Acts which have been identified as obsolete and redundant, we would take care of such laws as soon as we get the concurrence from the State Government and ministries concerned.

Hon. Members have mentioned about the automatic repeal clause. We are already working on it. As far as Appropriation Acts are concerned, we have already taken note of it. This year onwards, there will be a sunset clause in all the Appropriation Bills which come before the House so that from next year, after the completion of the purpose of the Act, then, it will be kept automatically for one year to know whether any money drawn from the Consolidated Fund is left out. From the next year onwards, automatically, that Appropriation Act will be repealed. So, we have already introduced a sunset clause in almost all the Appropriation Acts.

As far as automatic repeal clause is concerned, it is the need of the hour. But we need to study further as to how it can be done because it should not have any impact in subsequent days. For that reason, we are carefully studying this aspect and in future Acts we would like to have this automatic repeal clause also.

Sir, unlike human beings, these statutes do not die a natural death. This is the observation made by the Law Commission. So we have to kill them by repealing. Otherwise they will not die, with the possible exception of State statutes whose life is pre-determined by legislation at the time of enacting. We are doing this through sunset clause like the automatic repeal clause so that in future the dual work need not be done. At the time of bringing the Bill itself, we will see that this is done.

The hon. Member Shri Tathagata Satpathy has raised an issue regarding the evolution of our legislative process for the future generations. Of course, the present step, which we are taking through this Repealing and Amending Act, will cleanse the Statute Book. It makes the law simple and easy to understand for the common man. This is the intention behind this Bill. We have observed that these dead laws certainly create confusion with the living laws. This is the observation made by the Supreme Court. So, we have taken this initiative to clean the Statute Book by which obsolete laws which create confusion would be removed. I have already written to State Governments that after the 42nd Amendment, the Acts which have been passed by the Parliament, when the State Government is under President's Rule, now they need to be taken care of by the State itself as the Parliament has no power even though the Parliament has enacted the Act. Under such circumstances, this Repealing and Amending Bill was brought here.

Sir, this is the fourth Repealing and Amending Bill that I have placed before this House in a short span of six months. I will see that all 1,863 obsolete laws would be repealed. So, I hope all the Members are fully satisfied. I thank them once again and request this august House to pass this Bill. Thank you.

HON. DEPUTY SPEAKER: The question is:

“That the Bill to repeal certain enactments and to amend certain other enactments, be taken into consideration.”

The motion was adopted.

HON. DEPUTY SPEAKER: The House will now take up clause-by-clause consideration of the Bill.

The question is:

“That clauses 2 to 4 stand part of the Bill.”

The motion was adopted.

Clauses 2 to 4 were added to the Bill.

The First and the Second Schedules were added to the Bill.

Clause 1	Short title
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Amendment made:

Page 1, line 3, for “(Fourth)”, substitute “(Third)”.	(1)
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(Shri D.V. Sadananda Gowda)

HON. DEPUTY SPEAKER: The question is:

“That clause 1, as amended, stand part of the Bill.”

The motion was adopted.

Clause 1, as amended, was added to the Bill.

The Enacting Formula and the Long Title were added to the Bill.

HON. DEPUTY SPEAKER: The Minister may now move that the Bill, as amended, be passed.

SHRI D.V. SADANANDA GOWDA: Sir, I beg to move:

“That the Bill, as amended, be passed.”

HON. DEPUTY SPEAKER: The question is:

“That the Bill, as amended, be passed.”

The motion was adopted.

17.00 hrs

DISCUSSION UNDER RULE 193
Sustainable Development Goals ... Contd.

HON. DEPUTY SPEAKER: Now we take up discussion under Rule 193; Dr.

Ramesh Pokhriyal Nishank to continue.

डॉ. रमेश पोखरियाल निशंक (हरिद्वार): माननीय उपाध्यक्ष जी, मैं आपका आभारी हूँ कि आपने नियम 193 के अंतर्गत सतत विकास और लक्ष्य पर इस चर्चा को आगे बढ़ाने का निर्देश दिया है। मनुष्य ईश्वर की सर्वोत्तम कृति है और उस मानव के जीवन को बेहतर करने के लिए पूरी दुनिया के 189 देशों ने जिस तरीके से संयुक्त राष्ट्र संघ में संघर्ष करने और आगे बढ़ने का संकल्प लिया, उस दिशा में मैं कहना चाहता हूँ - “अभी भी है जंग जारी, वेदना सोई नहीं है, मनुजता होगी धरा पर संवेदना खोई नहीं है।” निश्चित रूप में संवेदनाएं अभी भी जिंदा हैं और वेदना भी खोई नहीं है। इसलिए उस वेदना को मिटाने की दिशा में जो यह संघर्ष है, जो यह रास्ता है, जो सतत विकास का लक्ष्य इतने देशों ने निर्धारित किया है, मेरा देश भारत भी उस दिशा में सतत प्रयासरत है। कल हम लोग पर्यावरण पर चर्चा कर रहे थे और यह चर्चा हो रही थी कि पर्यावरण जीवन है और पर्यावरण का संरक्षण बहुत जरूरी है। यह पूरी दुनिया के लिए जरूरी है और उसमें उन लक्ष्यों में, जो सतत विकास के लक्ष्य हैं, उसमें वनों का विकसित होना, वनों की समृद्धि भी एक बहुत महत्वपूर्ण लक्ष्य है। इसलिए मैं सोचता हूँ कि यदि वन नहीं है तो जल नहीं है और जल नहीं है तो जीवन नहीं है। इसलिए वनों का विकास होना बहुत जरूरी है और इसी संदर्भ में मैं कहना चाहता हूँ - “वन में वृक्षों का वास रहने दो, झील, झरनों में सांस रहने दो, वृक्ष होते हैं वस्त्र जंगल के, छीनों मत ये लिबास रहने दो।” मैं इसलिए कहना चाहता हूँ कि जो वन हैं, इन वनों पर आधारित न केवल पर्यावरण है, जब वन से जल और जल से जीवन है तो सम्पूर्ण मानवता के लिए वन सर्वोपरि होता है। इसलिए इस दिशा में देश और दुनिया के लोगों से मैं आपसे माध्यम से यह अपील करना चाहता हूँ - “संभल जाओ ए दुनिया वालों, वसुंधरा पर करो प्रहार नहीं, रब रहता है हर जगह हर पल, प्रकृति पर करो अत्याचार नहीं।” जब भी प्रकृति पर अत्याचार होते हैं तो प्रकृति कहीं न कहीं अपना संतुलन बनाती है। उसी का परिणाम है कि कहीं भूकम्प आता है तो कहीं भूस्खलन होता है और कहीं अतिवृष्टि होती है तो कहीं खेत, खलिहान, मकान और दुकान सब स्वाहा हो जाते हैं। इसलिए यह बहुत जरूरी है कि पर्यावरण के संरक्षण की दिशा में पेड़ों का कटान बंद हो, नये वृक्षों का रोपण हो। वैसे मैं वन और पर्यावरण मंत्री जी को बहुत बधाई देना चाहता हूँ कि वनों की वृद्धि की दिशा में उन्होंने बहुत अभिनव प्रयोग किया है और लगातार वन समृद्धि बढ़ाने की दिशा में वह

प्रयासरत हैं। यदि वनों का संरक्षण नहीं होगा तो तेजी से धरती की जो उष्णता बढ़ रही है, प्रदूषण भी इसी के कारण बढ़ रहा है, ग्लेशियर पीछे जा रहे हैं और पानी का संकट बढ़ता जा रहा है। जैसा मैंने कहा कि भूस्खलन और भूकम्प आदि तमाम प्रकार की त्रासदियां उसका एक बड़ा कारण है। जब मैं उत्तराखंड का मुख्य मंत्री था तो हिमालय के संरक्षण और संवर्धन के लिए हम लोगों ने हिमनद प्राधिकरण बनाया था। क्योंकि यदि ग्लेशियर पीछे जायेंगे तो हिमालय पर संकट होगा और यदि हिमालय पर संकट होगा तो सिर्फ हिंदुस्तान ही नहीं बल्कि पूरी दुनिया संकट में आयेगी। इसलिए यह बहुत जरूरी है कि वन और पर्यावरण के संरक्षण और संवर्धन की दिशा में हिमनदों और ग्लेशियरों का संरक्षण बहुत जरूरी किया जाए, अन्यथा जब भी हिमालय छोटी सी भी करवट लेगा तो वह बहुत बड़े संकट का विषय बन जायेगा।

इसलिए महोदय मैं आपके माध्यम से सरकार से अनुरोध करना चाहता हूँ कि इस दिशा में वह गंभीरता से विचार करें। क्योंकि जब भी वनों का कटान होता है, क्षरण होता है तो जो प्राकृतिक आपदा आती है, यह प्राकृतिक आपदा के दंश को हम हिमालयी बैल्ट के तमाम राज्य ज्यादा झेलते हैं। इसलिए इन लक्ष्यों में एक लक्ष्य यह भी होना चाहिए कि जो प्राकृतिक आपदा के मारे लोग हैं, सतत् विकास की दिशा में उन लोगों का पुनर्स्थापन एक समयबद्ध तरीके से हो। श्रीमन्, मैं सोचता हूँ कि चाहे वह केदारनाथ की त्रासदी हो, चाहे वह जम्मू-कश्मीर की आपदा हो, चाहे नेपाल की त्रासदी हो, चाहे पर्वतीय क्षेत्र के तमाम उन राज्यों में जो भूस्खलन, भूकंप, अतिवृष्टि, और बादल फटने के कारण तबाह हो जाते हैं। यह बहुत बड़ी त्रासदी होती है। मैं तो यह कहना चाहता हूँ कि जो केदारनाथ की त्रासदी आई थी, जिसमें 24 राज्यों के हजारों लोग हताहत हुए और हजारों लोग आज भी लापता हैं, वे लोग जो आज दो वर्ष बाद भी घाटी से तबाह हो कर बेघर हो गए थे, वे आज भी दर-दर भटकने को मजबूर हैं। वे आज भी अपने परिवार को व्यवस्थित नहीं कर पाए हैं। जो उनकी संपत्ति थी, सब स्वाह हो गई और वे आज भी विकास का मुंह तांक रहे हैं। इसलिए मैं यह कहना चाहता हूँ कि ये व्यवस्था ऐसी होनी चाहिए कि समयबद्ध तरीके से उनका पुनर्स्थापन हो क्योंकि हम मानवता के विकास की बात कर रहे हैं। जिन लोगों के सामने इतना बड़ा संकट आता है, उनके जीवन, उनका रहन-सहन और उनके पारिवारिक संरक्षण का लक्ष्य भी इस दिशा में होना चाहिए क्योंकि वर्षों-वर्षों से ये लोग भटक रहे हैं। आज भी इनके सिर पर कोई छत नहीं है और तन पर पहनने के लिए कपड़े के लिए दर-दर भटकते हैं। इस विषय पर मैं इसलिए कह रहा हूँ, मेरे मन में यह विचार आया क्योंकि केदारनाथ की त्रासदी के दो साल के बाद भी हम उन लोगों को व्यवस्थित नहीं कर पाए तो एक ओर हम मानवता की बात कर रहे हैं, विकास की बात कर रहे हैं और दूसरी ओर ऐसे लोगों को चौराहे पर छोड़ने की स्थिति पैदा होती है। इसलिए मेरा इसमें यह भी सुझाव है कि जो लोग बेघर हो गए हैं, जो नवयुवक दर-दर भटक रहे हैं, उनको एक समयबद्ध तरीके से संरक्षण मिलना चाहिए। दूसरा

सुझाव है कि जो केंद्र सरकार धनराशि देती है, क्योंकि केदारनाथ आपदा की ही जो बात आई है, उसमें भारी अनियमितताएं हुई हैं। इसीलिए ये वित्तीय अनियमितताएं सूचना के अधिकार अधिनियम में भी आई हैं। एक-एक बोतल पानी सौ-दो सौ रूपये का बिका है, आधा लीटर दूध दो-ढाई सौ रूपये में आया है। स्कूटर पर तीस-तीस लीटर डीजल लिया गया है और जब पकड़ में आया तब पता चला कि वह ट्रक का नंबर नहीं स्कूटर का नंबर है।

समाचार पत्रों में यह खबर भी आई कि सीएजी ने यह भी कहा है कि लगभग 460 करोड़ रूपये की आपदा राहत राशि का कोई हिसाब-किताब नहीं मिल रहा है। इसलिए ये जो बड़ी अनियमितताएं होती हैं, जिनमें भारत सरकार पैसा देती है, देश भर के लोग चंदा कर के उन आपदा पीड़ितों की सहायता के लिए करते हैं। ऐसी राशि में किसी प्रकार की कोई कोताही नहीं होनी चाहिए। इसलिए मेरा आग्रह यह भी है कि इसके लिए एक जांच आयोग निश्चित बैठना चाहिए ताकि यह जो पैसा है, जो सांसदों का पैसा जाता है, केंद्र का पैसा जाता है, लोगों से जाता है, विभिन्न क्षेत्रों से जाता है, इसका संरक्षण हो सके और इसको व्यवस्थित किया जा सके। इसलिए मैं एक मांग यह करना चाहता हूँ कि सतत् विकास में जो प्रकृति की मार से लोग बेघर हुए हैं, वे देश और दुनिया के किसी भी क्षेत्र में क्यों न हों, विशेषकर मैं हिमालय राज्यों के बारे में जरूर कहना चाहता हूँ कि यह विशेष लक्ष्य रखा जाए, उसके तहत ताकि वे लोग अपने जीवन का यापन कर सकें। जो पर्यावरण का क्षेत्र है, वह बहुत महत्वपूर्ण है। पर्यावरण पूरे विश्व को अस्थिर करता है। पर्यावरण सिर्फ वन और इसी का पर्यावरण नहीं है। पर्यावरण तो मानसिक पर्यावरण भी है, मानसिक प्रदूषण भी बढ़ रहा है। उस पर्यावरण को भी व्यवस्थित करने की जरूरत है, क्योंकि मानसिक पर्यावरण ठीक रहेगा तो सारे पर्यावरण ठीक हो सकते हैं और पहले इस सतत् अभियान में उस मानसिक पर्यावरण को भी ठीक करने की जरूरत है। पूरी दुनिया में मानसिक प्रदूषण जो बैठा हुआ है, उस पर भी ध्यान देने की जरूरत है। आदरणीय मोदी जी की सरकार के नेतृत्व में भारतीय विदेश नीति ने विभिन्न आयामों को छुआ है, उसके लिए भी मैं सरकार को बधाई देना चाहता हूँ। जहां पर्यावरण संरक्षण और संवर्धन की दिशा में आदरणीय मंत्री जी के अगुवाई में, प्रकाश जावड़ेकर जी की अगुवाई में तमाम नए कदमों को उठाया गया है, वहीं जो वैश्विक साझेदारा भारत की हुई है, उसमें भी हम काफी आगे निकले हैं।

श्रीमन्, मैं समझता हूँ कि सम्मान, संवाद, समृद्धि, सुरक्षा, संस्कृति और सभ्यता भारतीय विदेश नीति के आधार स्तम्भ हैं। इनके आधार पर हम पूरी दुनिया से समन्वय कर रहे हैं, सहभागिता कर रहे हैं और मैं समझता हूँ कि इसी सदन में आदरणीय प्रधानमंत्री जी ने भी कहा था कि हम इस तरीके से दुनिया के साथ काम करेंगे ताकि हम समृद्ध हों, हमारे लोगों के हाथों को काम भी मिले और यहाँ का पैसा बाहर न जाए। एक उदाहरण के रूप में मैं कहना चाहता हूँ कि लगभग 2.5 लाख करोड़ के रक्षा क्षेत्र में जो यन्त्र

हम आयात करते थे, आज हमारी सरकार ने एक ठोस पहल की है कि जो उपकरण बाहर से आते थे, अब उन देशों, उन कम्पनियों को यहाँ आमन्त्रित करके यहीं उनका उत्पादन होगा, सहभागिता के साथ उत्पादन होगा, यहाँ के हाथों को काम मिलेगा और यहाँ का पैसा यहीं स्थिर होगा। इसलिए भारतीय सभ्यता के मूलमंत्र, वैसे भी "वसुधैव कुटुम्बकम्" हमारी नीति रही है और "सर्वे भवन्तु सुखिनः सर्वे सन्तु निरामयः" की बात हमने हमेशा कही है। भारत सशक्त होगा, सबल होगा तो दुनिया को भी सुख और शांति मिलेगी। विदेश नीति के तहत सरकार ने सफलतापूर्वक 94 देशों के साथ संपर्क स्थापित किया है, इसके लिए भी मैं सरकार को बधाई देना चाहता हूँ। 21 जून, 2015 को अंतर्राष्ट्रीय योग दिवस घोषित करने के लिए प्रधानमंत्री श्री नरेन्द्र मोदी जी ने जिस निष्ठा से, जिस शिखर पर, जिस प्रखरता से सारी दुनिया को एक सूत्र में पिरोकर उनकी सुख और समृद्धि और स्वास्थ्य की दिशा में योग को उसके शिखर पर पहुँचाया, हमारे प्रधानमंत्री जी ने यह विश्व के इतिहास में एक अलग सी छाप छोड़ी है। मैं समझता हूँ कि 177 देशों ने मोदी जी के इस प्रस्ताव को सहर्ष स्वीकार किया है। निश्चित रूप में संयुक्त राष्ट्र की आम सभा को हिन्दी में संबोधित करना, अटल बिहारी वाजपेयी जी के बाद नरेन्द्र मोदी जी दूसरे प्रधानमंत्री हैं, जिन्होंने संयुक्त राष्ट्र में हिन्दी भाषा में अपना भाषण दिया। अभी हम बातचीत कर रहे थे कि अंतोगत्वा हिन्दी तो देश को एक सूत्र में पिरोती है। हिन्दी देश की जान है, शान है, मान है और अभिमान है, इसलिए हिन्दी को सारी दुनिया में कैसे पहुँचाया जा सकता है, क्योंकि इस देश का आधार भी उस पर निर्भर करता है और पूरी दुनिया ने उसको स्वीकार किया है। पिछले दस महीनों में देश के विदेशी निवेश में 162 प्रतिशत की अप्रत्याशित वृद्धि दर्ज हुई है, इसके लिए भी मैं सरकार को बहुत बधाई देना चाहता हूँ। मॉरीशस से लगभग 50 हजार करोड़ का निवेश, सिंगापुर से लगभग 35 हजार करोड़ का निवेश, नीदरलैंड से लगभग 20 हजार करोड़ का निवेश, जापान से लगभग 12 हजार करोड़ का निवेश और इसी श्रृंखला में अमेरिका से 10 हजार करोड़ का निवेश किया गया है। इसकी सूचना हमें प्राप्त हुई है। कुल मिलाकर दुनिया के तमाम देश लगातार हिंदुस्तान के साथ मिलकर काम करना चाहते हैं। यह हमारे लिए सौभाग्य है। एक समय था जब लोग हिंदुस्तान से बचना चाहते थे। आज ऐसा समय है कि हिंदुस्तान के साथ मिलकर पूरी दुनिया के लोग गौरव महसूस कर रहे हैं।

महोदय, जहाँ तक वैश्विक साझेदारी का प्रश्न है, लक्ष्यों की सूची में अभी हम 8वें स्थान पर हैं, लेकिन मुझे लगता है कि जिस तेज गति से हम काम कर रहे हैं, निश्चित रूप से हम बहुत तेजी से आगे आएंगे। अगर इसकी महत्ता देखी जाए तो यह समूचे लक्ष्यों को आच्छादित कर समान विश्व व्यवस्था की कल्पना करता है, जहाँ पर सभी लोग स्वतंत्रता से गरिमापूर्ण जीवनयापन करने के साथ-साथ विचारों की अभिव्यक्ति के लिए भी स्वतंत्र होंगे। यह भी आवश्यक है कि तेजी से बदलते विश्व के परिदृश्य में विश्व के

समूचे देश विकास की इस मुख्यधारा में शामिल हों। जैसा मैंने कहा कि विश्व में घोर असमानता है, मैं उसके आँकड़े नहीं देना चाहता हूँ, लेकिन यदि विश्व के 189 देश, जिन्होंने इस परिकल्पना में, जिन्होंने एक सूत्र में बंधकर के सतत विकास का संकल्प लिया है, यदि उन देशों को भी देखा जाए तो उनमें भी काफी कुछ असमानता है। उनको भी समानता में लाने की जरूरत है। जहाँ विकसित देश अपने नागरिकों को सामाजिक, आर्थिक जीवन की सुरक्षा के साथ वैभवपूर्ण जीवन उपलब्ध कराते हैं, वहीं गरीबी, भुखमरी की मार झेल रहे कई देश अपने नागरिकों को बुनियादी सुविधा तक उपलब्ध कराने में असमर्थ हैं। ऐसी स्थितिओं का सफलतापूर्वक मुकाबला तभी किया जा सकता है, जब विश्व के सभी देश पारस्परिक सहयोग करें। जो कमजोर है, उसे मदद मिले और यह तभी होगा जब एक देश दूसरे देश की मदद करेगा और एक-दूसरे की सहयोगात्मक भावना से ओत प्रोत होकर के कल्याण की भावना से उस मिशन को आगे बढ़ाएंगे।

जहाँ तक भारत का प्रश्न है, जैसे मैंने कहा, हम तो सदैव वसुधैव कुटुम्बकम् और सर्वे भवन्तु सुखिनः की कामना करने वाले लोगो में रहे हैं। इस देश का इतिहास है कि इस देश ने सारे विश्व के लोगों के कल्याण के लिए अपने को अर्पित किया है और इसलिए हम चाहेंगे कि हिन्दुस्तान मज़बूत हो क्योंकि दुनिया की सुख-शांति और समृद्धि के लिए हिन्दुस्तान के रास्ते से ही होकर मानवता जाती है। इसलिए यह जो साझेदारी है और मूल्यों को सही मायने में लागू करना है, इसके लिए सशक्त नीतियों का सृजन करना पड़ेगा। जब तक समयबद्ध नीतियाँ नहीं होंगी, तब तक सशक्त तरीके से हम सतत विकास के लक्ष्य पर नहीं पहुँच पाएँगे। सुशासन, परस्पर सहयोग, सामाजिक, आर्थिक, शैक्षिक, प्रौद्योगिकी हस्तांतरण, कार्यक्रम में सहभागिता सुनिश्चित करते हुए हमें विश्व के सबसे पिछड़े, गरीब और उपेक्षित वर्ग को ऊपर लाने की कवायद अभी शुरू करनी है।

श्रीमन्, मैं कहना चाहता हूँ कि चाहे विज्ञान और प्रौद्योगिकी का क्षेत्र हो या कोई भी क्षेत्र हो, तमाम क्षेत्रों में हमने निश्चित रूप से आगे बढ़कर काम किया है और अभी आवश्यकता है कि हम और तेज़ी से आगे बढ़ें। मैं इस अवसर पर यह कहना चाहता हूँ कि जहाँ 2000 से लेकर 2015 तक सहस्राब्दि विकास के लक्ष्य थे, अब 2015 से 2015 से 2030 तक उसको सतत विकास की प्रक्रिया में लाने का विषय है। मैं समझता हूँ कि कुछ कदम हमें और उठाने होंगे। गरीब, विकासशील देशों को हर पार्ट पर आर्थिक नीतियों, ढाँचागत विकास, सुशासन और मेहनत करने हेतु प्रोत्साहन दिये जाने की ज़रूरत है।

दूसरा, समूचे विश्व में कौशल विकास, रोज़गार सृजन, उद्यमिता विकास पर एक समन्वित नीति बहुत ज़रूरी है ताकि सारी दुनिया के देश एक दूसरे से जुड़े हों जहाँ कमी हो, दूसरे क्षेत्र का व्यक्ति वहाँ आकर खड़ा हो सके। तीसरा, निजी क्षेत्रों को गरीब और उपेक्षित क्षेत्रों में जाने के लिए प्रेरित करना है और विशेषकर स्वास्थ्य, सूचना और संचार की नवीनतम प्रौद्योगिकी से गरीब लोगों को सुसज्जित करने के

मिशन की भी ज़रूरत है, क्योंकि अभी वे सूचना प्रौद्योगिकी से बहुत दूर हैं। उनमें शक्ति तो है, मिशन भी है, विज्ञान भी है, वे चाहते भी हैं, लेकिन मार्ग नहीं है। उस मार्ग को उनको देना पड़ेगा। जो कर्ज़ में डूबे हुए देश हैं, उनको आर्थिक मदद करने के लिए उनके समूचे कायाकल्प की ज़िम्मेदारी पूरे विश्व समुदाय की है। छोटे, गरीब और संसाधनहीन देशों को प्रजातंत्र और सुशासन के रास्ते पर लाकर उन्हें अपने पैरों पर खड़ा करने हेतु मदद दी जानी चाहिए।

श्रीमन्, अंत में मैं कहना चाहता हूँ कि जिस तरीके से हम सतत् विकास के लक्ष्यों पर आगे बढ़ रहे हैं, निश्चित रूप से भारत जिस गति से हर क्षेत्र में बढ़ रहा है, हमारे प्रधान मंत्री श्री नरेन्द्र मोदी जी की अगुवाई में चौतरफा विकास हो रहा है, हर क्षेत्र में ऊँचाइयों तक गए हैं। इसी आधार पर मैं समझता हूँ कि सतत् विकास के लक्ष्य में निश्चित रूप में हम बहुत आगे बढ़ेंगे। अंत में मैं यह कहकर अपनी बात समाप्त करना चाहूँगा -

“हो गई है पीर पर्वत सी पिघलनी चाहिए,
इस हिमालय से नई गंगा निकलनी चाहिए।
मेरे दिल में न सही, तेरे दिल में ही सही,
हो कहीं भी आग, लेकिन आग जलनी चाहिए।”

DR. KULMANI SAMAL (JAGATSINGHPUR): Hon. Deputy-Speaker, Sir, I am thankful to you for giving me this opportunity time to participate on this Discussion under Rule 193.

The idea of the Sustainable Development Goals has been emerged on the backdrop of the Millennium Development Goals. The idea 'Millennium Development Goals' is the brainchild of the United Nations; and the idea has revolutionized the mindset to set goals in order to implement various plans. What are those plans? In simple terms, I could say that the plans were made to proceed in the direction of goal and the goal is to end extreme poverty, hunger, preventable diseases etc.

The idea of the Millennium Development Goals was applied first in the undeveloped regions of the African Continent; and it is claimed by the United Nations that this Millennium Development Goal has become an instrument in reducing the poverty. Subsequently, the reduction in poverty has made them to control various types of diseases in African countries.

The goals of sustainable development are many in numbers. I am emphasizing upon the goals because 'goals' push the person to achieve something in a determined manner. It puts the pictures in front of you that yes, we have to achieve our goals and reach the destination at any cost. Our goals of Sustainable Development Goals Project are:- to end poverty; to end hunger; to ensure healthy lives; to reduce infant and maternal mortality rates; to fight against HIV/AIDS; to ensure inclusive and equitable quality education; to achieve gender equality and empower all women and girls; to ensure availability of water and sanitation; to ensure access to affordable, reliable, sustainable and modern energy; to promote economic growth and productive employment; to build resilient infrastructure, promote sustainable industrialization; to reduce inequality; to make cities and human settlements secured and sustainable; to take urgent action to combat

climate change and its impacts; to protect and restore forests; to provide justice to all, etc.

The Sustainable Development Goals project from these points gives a clear cut idea to achieve economic development which could generate employment for future. Secondly, the destination of social development, if achieved, could distribute resources among its people and make them feel that they are equal. The environmental development will make the people realize the quality of air, water and physical surrounding and the same could be preserved for the future generation also.

I can say it is a very ambitious project. Although the project offers the opportunity for even greater advancement with so many goals, ambition must be balanced logically. Why I am saying that balance should be there because I sense contradiction in the parameters of goals, if we are directed to achieve all of them simultaneously. For example, the goals to protect the environment conflict with the goals to end poverty and promote industrialization. Because environmental sustainability and industrialization do not run together as they affect each other. So we should take care of the goals step by step rather than targeting all to achieve at a time. If poverty and unemployment is there, equality cannot be achieved and equal access to education cannot be realised. Moreover, in my opinion, we are a diversified society having a vast population, different religions, varied languages, culture, belief system, geographical location, etc. Hence, we have to implement the project and set the goals as per the requirement of a specific area, specific community etc. The United Nations claim that under the Millennium Development Goals, many countries were able to achieve universal primary education for children. But how far it is true that the quality of teaching, curriculum and post-primary education were up to the standard. If it does not meet the equality at that level how can we claim that equality could be restored for the next generation? Where is the meaning of sustainable development then? Though it sounds well

that we can do this, we can do that but I feel it is a bit impractical and over enthusiastic in nature.

First of all, I would like to state that the first point the Sustainable Development Goals Project is supposed to deal with is to end poverty. The reasons for poverty are many like climatic factors as climate is responsible for frequent flood, famine, earthquake and cyclone, etc., as they do damage to agriculture. Moreover, absence of timely rain, excessive rain and deficient rain affects severely the country's agricultural production.

Similarly, the demographic factors, unequal distribution of land and other assets, decline of village industries, immobility of labour, lack of employment opportunities, lack of education, practice of caste system, social customs etc. are major reasons of poverty. So, the problem of poverty is different in nature in various parts of our country. Hence, the reason should be studied and surveyed accordingly in order to determine the therapy to address the problem. Same parameter may not be applicable everywhere.

Further, I could say that the points we have mentioned in our goals are interlinked to each other. If education in all the formats is extended to everybody, there may not be unemployment, there may not be lack of awareness to combat climate change and there may not be inequality. So, it is my suggestion that instead of focussing upon so many goals at a time, we should take five or six goals, like implementation of education equally for everybody, establishment of industries and to strengthen agricultural sector to generate employment etc., which could address all the inclusive problems at one go.

Thank you.

SHRI S.R. VIJAYA KUMAR (CHENNAI CENTRAL): Hon. Deputy speaker, Sir, I thank my beloved leader, hon. Chief Minister of Tamil Nadu, Dr. Puratchi Thalaivi Amma for this opportunity.

A great saying goes like this : “If you want to reach a goal, you must see the reaching in your own mind before you actually arrive at your goal.” We have so many goals regarding sustainable development before the world, before our nation and before each State of our country.

The Sustainable Development Goals are intended to be universal with shared common global vision of progress towards a safe, just and sustainable space for all human beings to thrive on the planet.

Our great Tamil poet, Kaniyan Poongunranaar had said *yaadhum oore yaavarum kelir* which means ‘To us, all towns are one, all men are our kin’. It means inclusive growth is inevitable. The greet poet, Saint Thiruvalluvar, had 2000 years ago defined the country as one which does not have extreme hunger due to failure of crops, incurable disease due to climatic changes and an enemy who attacks from outside leading to destruction. The poem reads as:

Urupasiyum ova piniyum serupakaiyum

Sera thiyalvadhu naadu

We are moving in the direction of providing food and healthcare for all without any discrimination. But still a country with more than 125 crore population, and which is growing day by day stronger than ever, poses a challenge in fulfilling the basic needs of life for every citizen of India.

There are different goals. Some are country specific, some are region specific and some are need specific. We should underline the challenges and undertake measures to overcome those challenges in reaching sustainable development for all.

Food security, affordable and best healthcare, safe drinking water and sanitation facilities for all, cleanliness, secured environment, housing for all,

ending inequality and promotion of empowerment of women are some of the goals that should be achieved within a timeframe for human development.

Let us create a mindset among all our young men and women to work for the country selflessly. They are the future of this country. We should ensure quality and compulsory education to all our children irrespective of their economic status. Right to Education is one great step towards this goal, but still we need to walk an extra mile to educate our future Indians with zero dropout rate. Is that possible for us? Let us hope positively to contribute and build an enlightened and educated India as knowledge is power. It is worthy to mention here that the world needs Indians for their talented brain power.

Tamil Nadu, led by our beloved Chief Minister Dr. Puratchi Thalaivi Amma, has a vision document called Vision-2023 which tries to identify and remove the bottlenecks in development, prioritise critical infrastructure projects and work to propel the State of Tamil Nadu to the forefront of development once again. The objective of achieving economic prosperity and employment generation with inclusive growth is sought to be achieved through the implementation of a coherent vision.

The Tamil Nadu Infrastructure Development Board was established under the Chairmanship of the hon. Chief Minister, Dr. Puratchi Thalaivi Amma, for facilitating the speedy implementation of critical infrastructure projects. These projects are in important sectors including power, roads, port development, agriculture, irrigation, housing, health, higher education, urban development, public transport, industry and tourism.

Tamil Nadu has identified ten themes for the State as follows: (i) Tamil Nadu will be amongst India's most economically prosperous States by 2023 achieving a six-fold growth in *per capita* income over the next 11 years to be on par with the upper-middle income countries globally; (ii) Tamil Nadu will exhibit a highly inclusive growth pattern, which will largely be a poverty-free State with opportunities for gainful and productive employment for all those who seek it and

will provide care for the disadvantaged, vulnerable and the destitute in the State; (iii) Tamil Nadu will be India's leading State in social development and will have the highest Human Development Index amongst all Indian States; (iv) Tamil Nadu will provide the best Infrastructure services in India in terms of universal access to housing, water and sanitation, energy, transportation, irrigation, connectivity, healthcare, and education; (v) Tamil Nadu will be one of the top-three preferred investment destinations in Asia and the most preferred in India with a reputation for efficiency and competitiveness; (vi) Tamil Nadu will be known as the innovation-hub and knowledge-capital of India on the strength of world class institutions in various fields and the best human talent; (vii) Tamil Nadu will ensure peace, security and prosperity for all citizens and business enabling free movement and exchange of ideas, people and trade with other Indian States and rest of the world; (viii) Tamil Nadu will preserve and care for its ecology and heritage; (ix) Tamil Nadu will actively address the causes of vulnerability of the State and its people due to uncertainties arising from natural causes, economic downturns and other man-made reasons, and mitigate the adverse-effects; and (x) Tamil Nadu will nurture a culture of responsive and transparent governance that ensures progress, security, and equal opportunity to all stakeholders.

Tamil Nadu, under the able leadership of hon. Amma, with path-breaking initiatives has been striving hard to ensure that by 2023 nobody is left behind in reaching these development goals. Necessary measures are undertaken to increase the *per capita* income by six-times when compared to present ones, so that the Gross State Domestic Product of Tamil Nadu will reach 11 per cent. As remarked by Dr. Putatchi Thalaivi Amma, an aspiration of making the State's economy grow at 11 per cent is an 'achievable goal' as the State had already clocked an impressive growth rate of 13.95 per cent in 2005-2006 and the manufacturing sector registered an all time growth of 15.10 per cent.

The State also concentrates on inclusive growth taking all the stakeholders on-board. Efforts are on to make it poverty-free, which means that no person in the

State is deprived of any of the basic needs such as food, clothing and shelter. Any resident who seeks employment will be able to find gainful and productive employment commensurate to his or her capabilities. The State Government provides best healthcare and implements pro-people health insurance schemes in Tamil Nadu. It is noteworthy to mention that 90 per cent of the people of Tamil Nadu are covered under Public Distribution System, which functions effectively in the State.

World-class infrastructure irrespective of their economic status is the vision of Tamil Nadu Government. The total investment to enable universal access to infrastructure services over the next eight-year period in the State is estimated at Rs. 15 lakh crore. A substantial portion of the financing for infrastructure has to be mobilized from non-Governmental sources including private sector organizations, banks and Foreign Direct Investment.

Ten existing cities in the State would be developed to world-class levels, which would subsequently become the 'nuclei and engines of economic growth' of Tamil Nadu.

Tamil Nadu shall provide piped and pressurized 24-hour water supply to 100 per cent of its residents and ensure that all of them have access to safe sanitation including open defecation-free and garbage-free environment. Hon. Amma's vision is to build 20,000 MW of additional power-generation capacity in the next eight years. Twenty-five lakh affordable houses need to be constructed to create hut-free villages and slum-free cities. The State vision is to achieve universal secondary education, increase enrolment in colleges, including vocational educational education, to over 50 per cent.

Tamil Nadu is to do 2,000 kilometres of six to eight lane expressways, 5000 kilometres of four lane highways, and all highways being at least double-laned and with paved shoulders.

Incremental capacity of ports in Tamil Nadu will exceed 150 million tonnes per annum.

All urban nodes with population of over five lakhs will be connected with high speed rail corridors for both freight and passenger traffic. With a total capacity to handle 80 million passengers per annum across all airports in the State, with Chennai alone accounting for half the capacity, Tamil Nadu will provide the best facilities for air passengers.

Every village will be connected with high speed Optical Fibre Cable (OFC) network enabling broadband in terms of universal access to connectivity at a grass-root level across the state.

Tamil Nadu will put in place a system of integrated multimodal urban transport, including mass transit systems for faster connectivity. Chennai Metro is a recent addition to this.

Tamil Nadu will become one of the top three destinations for investment in Asia, and also be the most attractive State for investments in India. The key to being internationally competitive is highly efficient and responsive governance. Ensuring that every youth of Tamil Nadu is sufficiently skilled at his or her job is another vision.

Creating conducive peace and giving secured environment for all humans is yet another milestone. Moreover Tamil Nadu will preserve and care for its ecology through efficient recycling of solid waste, besides, preservation of environment, by minimizing atmospheric pollution and maintaining the ecological balance across the entire State.

Tamil Nadu will actively address the causes of vulnerability of the State and its people to uncertainties arising from natural causes, economic downturns and other man-made reasons and mitigate their adverse effects. Tamil Nadu will seek to be exemplary in the quality of progress, security, and equal in its planning and regulation in the State. Tamil Nadu as one of the most progressive States of the country wants to complement and supplement the efforts of the Union Government in attaining the Sustainable Development Goals. It is also the duty of

the Union Government to provide incentives by way of special financial packages for progressive States like Tamil Nadu.

Again to from Tirukkural, it says,

*“Nadenba Nada Valathana Nadalla
Nada Valantharu Nadu.”*

It means “That alone is called a country where one need not seek all comforts, but everything is naturally there. That is not a country where the comforts or riches are sought for with effort.”

With the hope that we will make India self-sufficient and we will have inclusive growth, I conclude my speech. Thank you.

SHRI JAYADEV GALLA (GUNTUR): Mr. Deputy-Speaker. Sir, I feel that it would be inconclusive and incomplete if we start discussing Sustainable Development Goals without touching on the progress that we have made in implementation of the Millennium Development Goals. I am saying this because MDGs and SDGs are intertwined and SDGs are built on top of the MDGs as they aim for inclusive growth.

Sir, on the one hand, I am happy because you have given me an opportunity to speak on this important subject, but on the other, I am deeply anguished that even after becoming a part of MDGs framework in 2000 and implementing it for nearly 15 years, we are still languishing and struggling to achieve even the basic minimum goals. Forget about being at par with the West, the painful fact is that we are not even at par with the BRICS countries, that is, Brazil, Russia, China, India and south Africa.

Sir, next month the world leaders at the UN are going to adopt 17 goals and 169 targets under SDGs to be achieved by 2030. But before coming to the proposed Sustainable Development Goals, with your permission, let me touch upon some of the MDGs, the progress that we have made, the reasons behind our failure in achieving the same and some suggestions on how to overcome those failures.

The House is aware that there are eight goals and 18 targets to be achieved by this year end. If you look at the MDGs India Country Report 2015, so far, we have been able to achieve only four or five targets. We are into August and we have only four months left to achieve the remaining targets, which makes it very difficult to achieve by December 2015 deadline if you look at our track record. Who is responsible for this? I am neither playing any political blame-game nor am I interested in scoring brownie points. All I would say is that we have to accept that we have collectively failed to achieve these Goals.

The next point I wish to make is relating to Targets 3 and 4 of Goals 2 and 3 which aims at children to complete a full course of primary schooling. Yes, we

have achieved this. We have the net enrolment ratio of 88 per cent in primary education. Apparent survival rate, that is, children surviving up to Vth standard is 93 per cent and youth literacy between the age group of 15 and 24 is 86 per cent. But, the problem is, we are concentrating more on retaining children, rather than giving them quality education.

I will talk about youth literacy. Undivided Andhra Pradesh has the highest number of engineering colleges and lakhs of students are coming out every year. But, if you look at the percentage of employability in these students, it is miniscule. Even the Skill India Report says that only 37 per cent of graduates are employable in the country. It means that there is lack of quality in education and the result is such that graduates are applying even for a clerk job. So, all I would say is that along with concentrating on quantity, we should also concentrate on quality education. It is good that the present Government is giving a lot of emphasis on skill development and created a separate Ministry for this purpose. I just attended a Workshop yesterday that Shri Rajiv Pratap Rudy had conducted. I hope that this will help us to increase the skilled people in the country from less than three per cent today to at least 30 per cent by 2019.

Goal No. 3 deals with the subject of empowerment of women. The NSS 68th Round (2011-12) results had estimated the percentage of share of females in wage employment in the non-agricultural sector as 19.3 per cent with corresponding figures for rural and urban areas as 19.9 per cent and 18.7 per cent respectively. There is an improvement in the status as the NSS 66th Round which was taken in 2009-10 had reported that the share of women in wage employment is 18.6 per cent at the national level and the corresponding estimates for rural and urban India pegged at 19.6 per cent and 17.6 per cent respectively. It is projected that, at this rate of progress, the share of women in wage employment can at best reach a level of about 22.28 per cent by 2015 which is far from the targeted fifty per cent. To achieve this, I suggest for consideration of the hon. Prime Minister to pass 33 per cent reservation for women in Lok Sabha and State Assemblies and

also 50 per cent reservation in all local bodies. This would go a long way in empowering women and achieving this target. Secondly, I also recommend for reservation of women, particularly SC and ST and OBCs in the private sector to empower them financially. Thirdly, one of the indicators to achieve this Goal is to have equal ratio of girls to boys in primary, secondary and tertiary education. As I said earlier, we have been able to achieve universalisation of education. With the Government's initiative of giving emphasis on education for girl child through *Beti Bachao Beti Padhao*, I am sure we can eliminate gender disparity in primary, secondary and in all levels of education very soon and match with the parameters of UNESCO.

With regard to Target 10 of Goal 7, I would say that we are better placed as far as providing drinking water is concerned. Of course, there are some villages or Mandals which still are suffering in getting safe drinking water. For example, we have 757 rural habitations, including 13 habitations from my district of Guntur, in 10 districts of AP affected with fluoride. They need to be provided with safe drinking water. With regard to sanitation, I would say that *Swachh Bharat Abhiyan* would definitely achieve this target in a year or so.

Coming to sustainable development, sustainable development has been defined as development that meets the needs of the present without compromising the ability of future generations to meet their own needs. SDGs cover much broader range of development issues such as poverty, hunger, improving health, education, climate change, protecting forests, etc. when compared to MDGs.

There are 17 goals with 169 targets. As I do not have the luxury of time to discuss each and every goal and target, I only wish to touch upon some of the important aspects. First I come to Goal 1 and 2 which deal with ending poverty in all its forms, ending hunger, food security and improved nutrition. There are various factors behind India's poverty and hunger. India is estimated to have one-third of world's poor as per 2013 estimates. Thirty-seven per cent of India's 1.3 billion people fall below the International Poverty Line which is 1.25 US dollars per day. This is not my figure, Sir, this is the figure given by the Planning Commission. As per the World Health Organisation, 98,000 people die from diarrhoea each year in our country. It is due to lack of sanitation, nutrition and safe drinking water.

Goal 2 also deals with sustainable agriculture. Here I wish to submit that 20 per cent of the fruits and vegetables are going waste in our country. This is a very conservative estimate and it may be much higher than that also. If you calculate this in terms of money, it comes to nearly Rs.13,500 crore. If you add grains to it, then the wastage comes to Rs.44,000 crore every year in food wastage. This is directly contributing to food inflation, and successive governments are failing to stop this monumental wastage. If we stop this, we can provide nutritious foods to many of our poverty-stricken people which constitute 37 per cent of our population. For this, we have to develop cold chain facilities, food parks and food processing industries in the country.

To give example of my own State, undivided AP has the highest number of food processing units at 9,500 units. But it is not the case when it comes to other States. So, the Government has to push the private sector in this area which will considerably reduce the food wastage in the country.

Secondly, this government has resolved to take the benefits of social security to the last person in queue to reduce poverty and hunger and provide them with food security. And the JAM trinity – the Jan Dhan Yojana, Aadhaar, Mobile trinity – is one of the biggest pieces of reform ever attempted in the country. It

aims to directly transfer subsidies to the accounts of the beneficiary thereby checking diversion, corruption and pilferage in the subsidies. I am confident that in the years to come we will be able to remove poverty and hunger from the map of this country.

The Government of India has also taken up Swachh Bharat on a mission mode and aims to accomplish the vision of a clean India by 2nd October, 2019, the 150th birth anniversary of the Father of Nation by spending Rs.62,000 crore. I am confident that this will wipe out the basic health hazards that the poor of this country are facing, and achieve Goal 3 of the SDGs.

Sir, I now come to Goal 4 which deals with quality education. Goal 3 aims to ensure healthy life and Goal 5 deals which deals with gender equality and empowerment of girls and women. Under the MDGs we only talked under Goal 2 about the universalisation of primary education. But here we are talking about inclusive and equitable quality education and to promote life long learning opportunities for all.

Here I am a little bit disappointed because philanthropy in India is yet to take off. If you look globally, philanthropists spend between two and five per cent of their net worth annually towards charitable activities. But here in India it is between 0.7 and 1.7 per cent. Secondly, in spite of the fact that we have double the number of NGOs when compared to schools, 250 times the number of government hospitals, each NGO covers 400 people as against one policeman for 709 people, we are still struggling to provide quality education, providing health and empowering women and girls.

These are the statistics as per the CBI which has collected this information. The point I am trying to drive at is that we have enough people but lack of commitment to improve the conditions of the people. I am confident that we would achieve this since the Government has made it mandatory for all companies under the Companies Act to spend two per cent of the average profit of the last three years when turnover is more than Rs.1000 crore or net worth of Rs.500 crore

or more and a net profit of Rs.5 crore or more to spend on CSR activities. The CSR activities can be in the areas of education, gender empowerment, health, eradicating poverty and others.

I think next month we will get the first results of amounts spent by various companies under the CSR to be able to understand what the impact has been. But one estimate shows that there are around Rs.25,000 crore a year would be spent through corporate philanthropy. I am confident we will make a huge impact on achieving these goals.

Sir, Goal 6 deals with water and sanitation which is very vital for human kind. This goal is giving us time and says that by 2013 every country has to achieve access to adequate and equitable sanitation and hygiene for all and end open defecation by paying special attention to the needs of women and girls and those in vulnerable situations.

As I said earlier, we have already started the Swachh Bharat Abhiyan to provide sanitation facilities to every family including toilets, solid and liquid waste disposal system, village cleanliness and safe and adequate drinking water supply by 2nd October, 2019. So, to implement this with commitment, we need not wait even until 2030 as proposed by the United Nations. We can achieve this by 2019 itself.

Here one point I wish to make is to keep the constructed toilets functional. I am saying this because as per the baseline survey of 2013 by the Ministry, 20 per cent of toilets are defunct and the percentage is as high as 66 per cent in Jharkhand and 59 per cent in Chhattisgarh. So, this has to be looked at.

As per the reports of the Estimates Committee, seven crore people in the country across six States are suffering from arsenic in the groundwater and there are many blocks which are affected with fluoride. I request the hon. Minister of drinking water and sanitation to provide sufficient funds to address this problem. I also suggest for the consideration of the Government of India to permit spending

MPLADS fund for providing drinking water, taking up projects and schemes to remove arsenic and fluoride content from the water.

Goal No. 8 deals with providing productive employment and decent work. Setting up a separate Ministry for skill development is one clear indication in which direction the Government wants to move. The Government's aim of replacing the existing National Skill Development Policy with a new one clearly indicates in which direction it wants to go.

As per one estimate, India will need 500 million skilled people by 2020. With 70 per cent of our population living in rural areas, this is where we need to focus in order to achieve these numbers. We need to have alignment between skill development and industrial development. There is no point in creating jobs. We have to then bring people from rural areas to take up those jobs. It is much better to create those jobs where we have the people who can be trained and skilled and provide them those jobs.

There are other goals which are likely to be approved by the United Nations if all the countries agree to them. But there is some problem in accepting all the goals as they are too unwieldy. The United Kingdom and Japan have already expressed their reservations in accepting all the 17 goals. The United Kingdom's Prime Minister has publicly said that he wants 12 goals at the most and he will be happy if they are limited to only 10. It is not only the Governments, but also some NGOs have expressed their reservations saying that there are too many goals.

Anyway, we have to see what the final outcome will be at New York next month. But I feel that the goals that I have talked about are the important ones and have to be a part of the STGs as they are the core of humanity, human dignity and human development. It has rightly been said by the hon. Prime Minister that unless we reinforce the priority of Millennium Development Goals through the principle of *Sabka Sath Sabka Vikas* and work together overcoming poverty, gender inequality, lack of sanitation, child mortality etc., we will continue to lag behind. But with the change of guard led by Shri Narendra Modi, I am confident

that we will achieve the Millennium Development Goals by next year with cooperation from civil society and private sector through the CSR activities and also the STGs before the deadline of 2030. With these words, I conclude my observations. Thank you.

श्री प्रहलाद सिंह पटेल (दमोह) : उपाध्यक्ष महोदय, संधारणीय विकास लक्ष्य प्राप्त करने के लिए जो चर्चा इस सदन में श्री निशंक जी लेकर लाये हैं, उस पर मैं आपनी बात कहने के लिए खड़ा हुआ हूँ। मैं अपनी बात अपने आराध्य परमपूज्य श्री बाबा श्री जी की वाणी से शुरू करूँगा। युग परिवर्तन का अकाट्य सिद्धांत है—“मूल सुधार और भूल सुधार।” यह बात मैं इसलिए कह रहा हूँ, क्योंकि जब कभी हम इस विषय पर चर्चा करते हैं तो हम टुकड़ों में बात करते हैं। हम टुकड़ों में बात करने के आदी हो गये हैं। मेरा सबसे पहला सवाल सदन और सदन के माध्यम से दुनिया से है कि सतत विकास के लिए हम कौन सा मॉडल स्वीकार करेंगे? मैं तमिलनाडु के अपने मित्र की बात सुन रहा था। मैं उनकी बात से तो सहमत हो सकता हूँ, लेकिन जब कोई यू.एन. की बात करता है, तो मैं उससे सहमत होने के लिए तैयार नहीं हूँ। भारत में जितने प्रकार के क्षेत्र पाये जाते हैं, वहां पर अभी भी एक रूप विकास का लक्ष्य पूरा नहीं हो सकता, तो दुनिया के दूसरे राष्ट्रों में उसकी पुनरावृत्ति नहीं हो सकती।

मैं दूसरी बात यह कहूँगा कि दुनिया में ऐसे कितने राष्ट्र हैं, जिनकी संस्कृति लगातार चलती रही, जिन्होंने अपने विकास के लक्ष्यों को पूरा किया? वे देश कौन से हैं, जिन्होंने लगातार अपने अस्तित्व को बरकरार रखा? शायद हमें उसी मॉडल को देखना होगा। दैशिक शास्त्र नाम की पुस्तक है, 200 वर्ष पहले मनीषियों ने चेतया था। सौभाग्य से यहां प्रकाश जी मौजूद हैं। वह धन के भी जानकार हैं और जो विषय उनके पास है, शायद उनका ध्यान इस पर जाएगा। दैशिक शास्त्र में कहा गया था कि हम धन किसे मानेंगे। हमारे लिए पशु धन है, भूमि धन है। उन्होंने अनाज को भी धन माना और जल को भी धन माना। उन्होंने कहा कि जन की सुरक्षा के लिए चारों चीजें जरूरी हैं। जिसे मुद्रा कहते हैं, जिसका चलन आज दुनिया में है, जिसकी स्वीकार्यता दुनिया के भीतर है, उन्होंने कहा यह द्रव्य है। इसका दुनिया के सामने बड़ा साफ दुष्परिणाम है, जब गिरावट आई तो बड़े ताकतवर बैंक रातों रात दिवालिया हो गए, जिनकी कोई कल्पना भी नहीं कर सकता था। जमीन जस की तस है, जंगल जहां पर थे, वहीं मौजूद हैं। पशु धन कहीं घट रहा है, कहीं बढ़ रहा है। इनको कहीं मांस के नाम पर काटे जा रहा है, यह विवाद का विषय हो सकता है। अगर हम समस्या की तरफ देखें तो पता चलता है कि समस्या का मूल कारण क्या है। दुनिया मानती है कि समस्या का मूल कारण जनसंख्या है। जनसंख्या को नियंत्रित करने के लिए क्या दुनिया में कोई कानून बना? क्या यूएन ने कुछ किया? भाषण दिए। हमारे सामने लक्ष्य रख दिया गया कि जनसंख्या पर नियंत्रण करना चाहिए। जनसंख्या पर नियंत्रण करने का कारगर उपाय क्या होगा? क्या देश की संसद को इस पर विचार नहीं करना चाहिए? अगर आप यूएन के रेजोल्यूशन्स को मानते हैं तो क्या संसद के सामने सबसे पहली प्राथमिकता नहीं होनी चाहिए, क्या सदन में विचार नहीं होना चाहिए कि हिंदुस्तान में

जनसंख्या पर नियंत्रण होगा तो उसके लिए सब के लिए एक सा कानून होगा। आज जनसंख्या सबसे बड़ी चुनौती है।

आप खाद्यान्न की बात कहते हैं लेकिन आप चीन की तरह साम्राज्यवादी नहीं हैं। आप अमेरिका की तरह साम्राज्यवादी नहीं हैं। चीन ने अपनी सीमाओं से बाहर जाकर साइबेरिया के मैदान तक जमीनें खरीदी हुई हैं। उसने अपनी बढ़ती जनसंख्या को खिलाने के रास्ते तय कर रखे हैं। क्या हिंदुस्तान का कोई भी प्रधान इस नीति पर जाएगा? हम साम्राज्यवाद का विरोध करते रहे हैं। भारत की सीमा के भीतर हमें अपनी बढ़ती जनसंख्या के खाद्यान्न की चिंता करनी होगी। अगर हम दूसरों की नकल किसी भी तरह करेंगे तो मुसीबत का सामना करेंगे। हमें इस चेतावनी को नजरअंदाज नहीं करना चाहिए।

मैं दूसरी बात पीने के पानी के बारे में कहना चाहता हूँ। माननीय अटल जी ने 1990 में राज्यसभा में भाषण दिया था तब माननीय चन्द्रशेखर जी प्रधानमंत्री थे। उन्होंने चेतावनी नहीं बल्कि संकेत दिया था कि शायद अगला विश्व युद्ध पीने के पानी के लिए होगा। हमारे पास सबसे बड़े खुले स्रोत पानी के हैं, हम यह दावा 1979 में किया करते थे। अब हमारी नदियां पीने के पानी के लायक नहीं हैं। मेरे राज्य में नर्मदा और चम्बल नदी को छोड़कर किसी भी नदी का पानी पीने के लायक नहीं है। भूमिगत जल स्रोत घट रहे हैं, अंडरग्राउंड वाटर घट रहा है। इसकी जिम्मेदारी कौन लेगा? जनसंख्या का सीधा संबंध पानी से है। अगर जनसंख्या बढ़ेगी तो पीने के पानी का संकट भी बढ़ेगा।

आप स्वच्छता और शौचालय की बात कहते हैं। आप कौन सी नीति अपनाना चाहते हैं। मैं बुंदेलखंड से आता हूँ, मैंने कमेटी में भी यही बात कही थी कि पठारी राज्य हों या पहाड़ी राज्य हों, अगर ग्रेविटी से पानी बंद हो गया तो मवेशियों के लिए पीने का पानी नहीं मिलेगा। जहां पीने के लिए पांच लीटर पानी नहीं है, क्या हम पांच लीटर फ्लश में पानी डालकर सफाई करेंगे?

18.00 hrs

क्या यह चुनौती नहीं है? आज हम अपने जो भी लक्ष्य बनाएंगे, वे लक्ष्य कहीं धन के अभाव में अधूरे न रह जाएं। यह बात आज सदन को गंभीरता के साथ सोचनी पड़ेगी। इसका कारण सिर्फ जनसंख्या है। आप इतनी बड़ी जनसंख्या को स्वच्छता का साधन देना चाहते हैं, लेकिन बिना पानी के स्वच्छता नहीं हो सकती है, यह बात बिलकुल सच है। इस बारे में हमें सदन में बहुत ईमानदारी से विचार करना पड़ेगा। मुझे लगता है कि जिन विषयों पर सदन के भीतर सर्वाधिक चर्चा होनी चाहिए थी वह हैं - जल, जंगल, जमीन, जानवर आदि। हमने इन सभी को नजरअंदाज किया और सिर्फ मुद्रा और पैसे की तरफ सारी नीतियां बनाते गए। शायद विपरीत दिशा में जाने के हमने जो कदम उठाए हैं, उन भूलों को ठीक करने के लिए यह वाजिब समय है। ऐसा न हो कि हम 200 साल की पुरानी चेतावनियों को नजरअंदाज करने के बाद, मैं किसी पर

आरोप नहीं कर रहा हूँ कि किसने ये गलतियाँ की हैं, लेकिन हिंदुस्तान में हरित क्रांति आई थी और लोगों ने कहा कि इससे बड़ी क्रांति नहीं हो सकती है। पंजाब और हरियाणा का आज क्या हाल है, वहाँ की जमीनों के क्या हाल हैं। जहाँ हमने जमीनों को भी खत्म कर दिया है, उसके साथ किसान को तो मरना ही था। मैं चार साल से मजदूरों के बीच काम करता हूँ। हमारे मित्र डॉ. देवेन्द्र दिगारी ने पहाड़ी राज्यों का सर्वे किया था। उन्होंने बताया कि पहाड़ों में .01 पशु भी नहीं हैं। जब उसकी तह में गए, ये पहाड़ी राज्य सिर्फ जम्मू-कश्मीर, हिमाचल, उत्तराखंड या उत्तरांचल के ही नहीं हैं, पूरे नार्थ-ईस्ट के राज्यों की भी यही हालत है। इसके लिए कौन जिम्मेदार है? अंग्रेज इस देश में आए। उन्होंने सबसे पहले कहा कि पहाड़ी लोग बहुत मजबूत हैं। ये आनंद में क्यों हैं? इन्हें सेना में क्यों भर्ती नहीं किया जाना चाहिए। जब उन्होंने आकलन किया तो उन्हें यह पता चला कि उनका जंगल पूरी तरह से समृद्ध है, उनके पास गौवंश है, उन्हें दूध मिलता है, उन्हें संस्कार मिलते हैं।

HON. DEPUTY SPEAKER: Mr. Prahlad Patel, you can continue next time.

18.01 hrs

*The Lok Sabha then adjourned till Eleven of the Clock on
Friday, August 7, 2015/Shravana 16, 1937 (Saka).*
